From:

Principal District & Sessions Judge -cum-Spl. Judge (PC Act)(CBI), Rouse Avenue Court Complex,

New Delhi.

To,

The Registrar General, High Court of Delhi,

New Delhi.

No.MP/MLAs./RACC/Gaz./2024/ 114 B

Dated 5 3 202

Sub:-

Monthly progress report of the Courts setup for trials against sitting and

former Members of Parliament (MPs) and Members of Legislative

Assemblies (MLAs)

Ref:-

No.5384/DHC/Gaz/G-2/2022 dated 28th OCTOBER, 2022.

Sir,

With reference to the above mentioned letter, please find enclosed herewith the monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assemblies (MLAs) for the month of FEBRUARY, 2025 in the prescribed format from the following Judicial Officers of Rouse Avenue Court Complex, New Delhi for information.

| SI. No. | Name of the Judicial Officers | Designation | L.P | Instt | Cases received by transfer | Cases transferred | Dis | Pendency as on 28.02.2025 |
|---------|-------------------------------------|--------------------------------------|-----|-------|-------------------------------------|----------------------|-----|---------------------------------|
| 1 | Ms. Kaveri Baweja | Special Judge (PC Act)(CBI)-09 | 20 | 1 | 0 | 0 | 3 | 18 |
| 2 | Sh. Jitendra Singh | Special Judge (PC Act) (CBI)-23 | 22 | 3 | 1 | 0 | 4 | 22 |
| 3 | Sh. Vishal Gogne | Special Judge (PC Act)(CBI)-24 | 22 | 2 | 1 | 0 | 4 | 21 |
| 4 | Sh. Paras Dalal | Addl.Chief Judicial Magistrate-01 | 18 | 3 | 2 | 0 | 4 | 19 |
| 5 | Ms. Neha Mittal | Addl.Chief Judicial Magistrate-03 | 21 | 1 | 5 | 0 | 5 | 22 |
| 6 | Sh. Vaibhav Chaurasia | Addl.Chief Judicial Magistrate-04 | 22 | 2 | 0 | 0 | 2 | 22 |
| | TOTAL | - | 125 | 12 | 9 | 0 | 22 | 124 |

Yours faithfully,

0 6 MAR 2025

(Anju Bajaj Chandna)

Principal District & Sessions Judge -cum-Spl. Judge (PC Act) (CBI) Rouse Avenue Court Complex

New Delhi

DELHI HIGH COURT Gazette Branch



KAVERI BAWEJA
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAS Delhi REPORT OF THE MONTH OF FEBRUARY-2025

{Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020}

| 1. | Name of the Presiding Officer | KAVERI BAWEJA |
|----|--|---|
| 2. | Designation | Special Judge (PC Act) CBI-09 (MPs/MLAs Cases) Rouse Avenue District Court, New Delhi. |
| 3. | Date since which posted in the court | 20.03.2024 (A/N) |
| 4. | Total number of cases pending on the first day of the month | 20 |
| 5. | Number of cases disposed/transferred in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc | 03 (Misc DJ ASJ-01/Cr. Rev1/Sessions Case-1) |
| 6. | Number of cases pending on the last day of the month | 18 |
| 7. | Number of cases instituted in this month | 01 (/Misc. DJ ASJ-01) |

Prepared by:

(Ahlmad/JA)

(Kaveri Baweja)

Spl. Judge (PC Act) CBI-09 (MPs/MLAs Cases) Rouse Avenue District Court, New Delhi

| | | | | | | | | | | | | · · · · · · · · · · · · · · · · · · · |
|------|----------------|---------------|------------|-------------|---------------|----------------|-----------------|---------------|--|--|---------------------------|---------------------------------------|
| SI | CHR No. and | Cause title | e | Natur | 'e - | Pen | al statutes inv | olved | No. of accused | Whether accused is sitting of | UDate affinition tida (17 | CT CODate of cognizance |
| No | | | Whethe | er State ca | ase, complair | nt | | | | former MP/MLA | New Delhi | |
| | | | | | ure report | | | | | | IACAA DOILI | |
| | DLCT11000 | 1012019 | | CBI-PC | | U/S 120 | 3, 420, 465, 46 | 8. 471 IPC | 10 | Former | 27.04.12 | 08.06.2012 |
| | | | | | | | 13(1)(d) of PC | | ** | MP | | |
| 1 | СВ | Ĭ | | | | 10(2) | 10(1)(0) 011 | 7,101, 1000 | | | | |
| 1 ' | Vs | | | | | | | | | | | |
| | 4.00 | | | | | | | | | | | |
| | Ambumani Ra | madoss ei | C. | | 19 | | | | | | | |
| Dote | Present Stage | Detail of n | roccoution | witnesses | Statement of | Dotail of dofe | nce witnesses | Date since w | hon Whether there is | any stay of proceedings ordered by | Whether any interim and | ers Expected date of disposal of case |
| of | of the case | Detail Of pi | OSECULION | Williesses | accused - | betall of dete | iice williesses | matter has be | | ior court, if yes give detail | are existing in the matte | |
| Fram | | | | | Whether | | | posted for fi | | ioi ocart, ii yes give detaii | are existing in the mate | |
| ng o | | | | | recorded or | | | arguments | The state of the s | | | |
| Cha | | | | | not | | | a gamona | | | | |
| ges | | | | | | | | | | | | |
| 3 | | Witnesses | Witnesses | Witnesses | | Defence | Defence | | | -No- | | # Disposal within one year from date |
| | | cited | dropped | examined | 1 | witnesses | witnesses | | Vide Judament dt | t. 27.07.2022 in pending SLPs, the | -No- | of framing of charge. |
| ł | | | | | | cited | examined | | | Court had remanded the matters back | | |
| | | | | | | | | | | gh Court for considering the matters | | |
| | Awaiting | 119 | | | No | | | | | lowever, above judgment has nowhere | | |
| | Clarifications | 100 100 100 1 | | | "" | | | | | he impugned order/judgment dt | | |
| | Clarifications | | | | | | | | | Hon'ble High Court has been quashed | | |
| + | . ' | | | | | | | | | qua the accused who were discharged | | |
| | orders or | | | | | | | | | case and were petitioners before the | | |
| 1 | directions of | | | | | | | | | Court and it was not qua the accused | | |
| | the Hon'ble | i l | | | | | | | | | | |
| | High | | | | | | | | | ges were earlier directed to be framed | | |
| | Court/Arg. | | | | | | | | | fications on the above aspects & with | | |
| | | | | | l i | | | ļ | | of the above judgment dt. 27.07.2022 | | |
| | On A-1 | | | | | | | ĺ | | Rev. P. Nos. 25/2016 and 38/2016 o | | |
| | application/ | | | | | | | | | nnected petitions i.e. Crl. M.C. Nos | | |
| | further | | | | | | Ì | | | 3/2015, 4480/2015, 5003/2015 | | |
| | proceedings | | | | | | 1 | | | 2015, 58/2017 & 688/2017 filed by the | | |
| | p. cocoanigo | | | | | | 1 | | accused persons i | n this case are scheduled for hearing | j | |
| İ | | | | | | | | | before the Hon'ble | High Court. | | |
| 1 | | | | | | | | | | | | |
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| Short Summary of the work done in the case during the month | The Action plan formulated and the steps taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matter |
|--|---|---|
| # On 17.02.2025:- 1. It is submitted by learned Counsel for A-1 that Crl. M. C. No. 4442/2015 (Crl. M. A. Nos. 6570/2024 &7413/2024) & Crl. M. C. No. 4443/2015 (Crl. M. A. Nos. 6594/2024 & 6595/2024) were listed before the Hon'ble High Court on 18.02.2025. Since the issues as highlighted in the order dated 24.01.2025 was under consideration before the Hon'ble High Court, at joint request, the case was adjourned. | | Crl. M. C. No. 4442/2015 (Crl. M. A. Nos. 6570/2024 &7413/2024) & Crl. M. C. No. 4443/2015 (Crl. M. A. Nos. 6594/2024 & 6595/2024) are pending before the Hon'ble High Court. |

KAVERI BAWEJA
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court

| | | | | | | | | | | | ro | T 2211 | -Kouse Av | arue Dist | rick Court |
|---------|-----------------------|-----------|-------------|-----------|-----------------|------------|-----------|--------|------------------|------------|---|------------------------|-----------------|----------------------|--------------------------------------|
| | CN | R No. an | d Cause ti | 4.00 | Natu | | | Pena | al statutes inv | olved | No. of accused | Whether a | ccused is | Date of | Date of taking cognizance |
| | | | | 1 | Vhether State c | ase, comp | laint | | | | | sitting or for | mer MP/MLA | Vernstitution | in |
| SI | | | | | case or clos | ure report | | | | | | | | | |
| No | | | | | | | | | | | | | | | |
| | | DI CT110 | 001072019 | | CBI-PC | 2 Act | U/ | /S 120 | B, 420, 465, 468 | 471 IPC | 5 | For | mer | 22.02.13 | 3 25.02.13 |
| | | | | | | | 111000 | | w 13(1)(d) of PC | | _ | N | | | (CBI Court Lucknow) |
| 2 | | С | BI | | | | | . , | | | | 0.000 | | | · · |
| | | V | | | | | | | | | | | | | |
| 1 | Dr Koe | - | ar Aggarv | val ete | | | | | | | | | | | 1 |
| Date of | Present | | prosecution | | Statement of | Detail of | f defence | | Date since when | Whether | there is any stay of | proceedings | Whether any in | terim orders | Expected date of disposal of case |
| Framin | | Dotail Of | prosecution | Witheadea | accused - | | esses | | matter has been | | by superior court, if | | are existing in | | Expedica date of dispersion of sales |
| g | | | | | Whether | | | | posted for final | | - ALMO TO CONTROL ISSUED AND THE TAXABLE TO A | | | | |
| of | | | | | recorded or not | | | 1 | arguments | | | | | | |
| Charg | | | | | | | | | | | | | | | |
| es | | 18/:4 | 1884 | Milana | | D. (| Defere | | | | , , , , , , , , , , , , , , , , , , , | | NI- | | |
| | | 100 | Witnesses | | _ | Defence | Defen | | | | | | -No |)- | |
| | | s cited | dropped | examine | u | witnesses | | | | Vide orde | r dt. 18.03.2024 | of the Hon'ble | | | |
| | | | | | | cited | examin | ned | | Hiah Cou | rt, the petitions | arising out of | | | |
| | Awaiting | 30 | | | No | | | | | RČ No | · · | | | | # Disposal within one year from date |
| į į | Clarificati | | | 1 | | | | 1 | | SPE/CBI/ | ND pertaining to | DE - TENDE NO TO TENDE | 1 | | of framing of charge. |
| | ons/ | | | | | | | - 1 | | | ndore will be tak | | | | |
| 1 | orders or | | | 1 | | | | 1 | | | efore the Hon'b | | | | |
| | direction s of the | | | ļ. | | | | | | | etitions arising of | | | | |
| | Hon'ble | | | | | | | | | | A0014-SPE/ACE | | | | |
| | High | | | | | | | i | | | | | Į. | | |
| | Court/urt | | | | | | | | | | to Rohil Kh | | | | |
| ł | her | | | | | | | | | | Bareilly will be | | 1 | | |
| | argumen | | | | | | | | | conclusioi | n of hearing of ab | ove petitions. | - | | |
| | ts on | | | | | | | | | | | | | | |
| | applicati | | | | | | | | | | | | | | |
| | ons of A- | | | | | | | | | | | | | | |
| | 3 | | | | | | | | | | | | | | |

| Short Summary of the work done in the case during the month | The Action plan formulated and the steps taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matter |
|--|---|--|
| # On 17.02.2025 :- 1. It is submitted by learned Counsel of the A-1 that Crl. M. C. No. 4442/2015 (Crl. M. A. Nos. 6570/2024 & 7413/2024) & Crl. M. C. No. 4443/2015 (Crl. M. A. Nos. 6594/2024 & 6595/2024) were listed before the Hon'ble High Court on 18.02.2025 Since the issues as highlighted in the order dated 24.01.2025 was under consideration before the Hon'ble High Court, at joint request, the case was adjourned. | | Crl. M. C. No. 4442/2015 (Crl. M. A. Nos. 6570/2024 & 7413/2024) & Crl. M. C. No. 4443/2015 (Crl. M. A. Nos. 6594/2024 & 6595/2024) are pending before the Hon'ble High Court. |

Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

| SI No | CNR No. and Cause title | Nature - Whether State case, complaint case or closure report | Penal statutes involved | No. of accused | Whether accused is Rositting or former MP/MLA | Date of institution New Delni | Date of Cognizance |
|-------|--|--|---|----------------|---|----------------------------------|--------------------|
| 3 | DLCT11-001856-2019 CBI VS M/S INX Media Pvt. Ltd. (CBI-417/2019) | CBI-PC Act | U/S 120B IPC r/w 420 IPC Sec. 8 & 13(1)(d) of PC Act | 15 | Sitting MP | 18.10.19 | 21.10.19 |

| Date of Frami ng of Charg es | | Detail of p | rosecution v | vitnesses | Statement of accused - Whether recorded or not | Detail of defence witnesses | | Date since when matter has been posted for final arguments | Whether there is any stay of proceedings ordered by superior court, if yes give detail | Whether any interim orders are existing in the matters | Expected date of disposal of case |
|---|--|---------------------|----------------------|---------------------------|--|--------------------------------|----------------------------------|---|--|--|---|
| | | Witnesse s cited | Witnesses dropped | Witnesse s examined | | Defence witnesses cited | Defence witnesses examined | | | | |
| | # The matter is listed for argument on charge. | | | | No | | | | -No- | -No- | # Disposal within two years from date of framing of charge. |



| Short Summary of the work done in the case during the month | The Action plan formulated and the steps taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matter |
|---|---|--|
| # On 28.02.2025 :- 1. It was submitted by Ld. Special PP for CBI that Crl. M. C. No. 8993/2024 and Crl. | _ | - |
| M. A. No. 3441/2024 filed by A-4 and A-6 against the order dated 26.10.2024 of this | | |
| Court were fixed for hearing before the Hon'ble High Court on 28.04.2025. | | |
| 2. Ld. SPP for CBI requested to adjourn the proceedings. | | |
| 3. IA/24/25:- Application was moved on behalf of A-10 seeking No Objection for | | |
| renewal of passport. Reply to the application was filed by CBI. | | |

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| SI | CNR No. and Cause title | Nature - Whether State case, complaint | Penal statutes involved | No. of accused | Whether accused is sitting or former | enue District Co Date of Nevinstitution | Date of taking cognizance |
|----|--|---|-------------------------|----------------|--------------------------------------|---|---------------------------|
| No | | case or closure report | | | MP/MLA | | |
| | DLCT11-000207-2020 | Complaint case ED | U/S 3 & 4 PMLA | 10 | Sitting MP | 25.08.20 | 24.03.21 |
| 4 | ED | | ě. | | | , | |
| | vs | | | | | | |
| | P. Chidambaram & Ors. | | | | | 1 | |
| | (Related to INX Media Case) (CT Case No. 08/2020) | | | | | | |

| Date of Framing of Charges | | Detail of p | prosecution w | itnesses | Statement of accused - Detail of defence witnesses Whether recorded or not | | Date since when matter has been posted for final arguments | Whether there is any stay of proceedings ordered by superior court, if yes give detail | Whether any interim orders are existing in the matters | Expected date of disposal of case | |
|-------------------------------------|---|--------------------|----------------------|-----------------------|---|--------------------------------|---|--|--|-----------------------------------|---|
| | | Witnesses cited | Witnesses dropped | Witnesses examined | | Defence witnesse s cited | | | | | |
| | Arguments on charge /further proceedings | 82 | | | No | | | | -No- | -Yes- | # Disposal within one year after framing of charge. |

1

| Short Summary of the work done in the case during the month | The Action plan formulated and the steps taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matter |
|---|---|---|
| # On 13.02.2025:- 1. Learned Counsel for A-1 submitted that the order dated 24.03.2021 whereby the cognizance of the alleged offences was taken by this court, has been challenged by A-1 before the Hon'ble High Court on the ground of want of prosecution sanction under Section 197 Cr.PC. The next date of hearing in the matter before the Hon'ble High Court is 19.03.2025. The matter shall not proceed further qua A-1 till the next date. 2. Common reply was filed on behalf of ED to the applications filed by A-1 & A-7 u/s 230/231 BNSS seeking legible/clear copies of documents. Both applications were disposed off. | | The order dated 24.03.2021 whereby the cognizance of the alleged offences was taken by this court, has been challenged by A-1 before the Hon'ble High Court on the ground of want of prosecution sanction under Section 197 Cr.PC. The next date of hearing in the matter before the Hon'ble High Court is 19.03.2025. The matter shall not proceed further qua A-1 till the next date. |

| Si No | CNR No. and Cause title | Nature - Whether State case, complaint case or closure report | Penal statutes involved | No. of accused | Whether accused is sitting or former MP/MLA | Date of institution New Delni | Date of taking cognizance |
|----------|---|---|---|----------------|---|----------------------------------|---------------------------|
| 5 | CBI VS P. Chidambaram & Ors. (Related to Aircel Maxis Case) RC 22(A)/2011/CBI/ACB (CC No. 205/2019) | CBI-PC Act (2G Spectrum Case) | Sec. 07, 12, & 13(2) r/w 13(1)(d) PC Act | 18 | Sitting MP | 19.07.18 | 27.11.21 |

| Date of Frami ng of Char ges | Present Stage | Deta | il of prosec witnesses | | Statement of accused - Whether recorded or not | | of defence nesses | Date since when matter has been posted for final arguments | Whether there is any stay of proceedings ordered by superior court, if yes give detail | Whether any interim orders are existing in the matters | Expected date of disposal of case |
|---|--|---------------------|---------------------------|-------------------------------|--|--------------------------------|----------------------------------|---|---|---|-----------------------------------|
| | | Witness es cited | Witnesses dropped | Witnesse s examine d | | Defence witnesse s cited | Defence witnesses examined | | | | |
| | # Awaiting further orders/directions of the Hon'ble High Court/further proceedings | 70 | | | No | | | | -No- | -Yes- The prosecution/CBI has preferred a petition before the Hon'ble High Court bearing no. Crl. M.C. No. 9513/2023 & Crl. M.A.No. 35564/2023 against order of this court dt. 05.03.2022 directing supply of copies of unrelied upon documents of this case to the accused persons. Further, It has been directed that till then, the compliance of order dt. 05.03.2022 is not to be insisted upon. The above petition is scheduled for hearing before Hon'ble High Court for 21.03.2025. | |

| | The specific reasons, if any causing delay in disposal of the matter |
|---|---|
| # On 09.12.2024: 1. The proceedings pending before the Hon'ble High Court against the order dated 05.03.2022 stand adjourned to 21.03.2025 the interim order was directed to continue till the next date, thus, matter was adjourned for 25.03.2025. | The prosecution/CBI has preferred a petition before the Hon'ble High Court bearing no. Crl. M.C. No. 9513/2023 & Crl. M.A.No. 35564/2023 against order of this court dt. 05.03.2022 directing supply of copies of unrelied upon documents of this case to the accused persons. Further, It has been directed that till then, the compliance of order dt. 05.03.2022 is not to be insisted upon. The above petition is scheduled for hearing before Hon'ble High Court for 21.03.2025. This matter cannot proceed further till the issue of supply of copies of unrelied upon documents and compliance of provisions of section 207/208 CrPC is decided. |

KAVERI BAWEJA
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse, Avenue District Court,

| SI No | CNR No. and Cause title | Nature - Whether State case, complaint case or closure report | Penal statutes involved | No. of accused | Whether accused is sitting or former MP/MLA | Date of institution | Date of taking cognizance |
|----------|--|---|-----------------------------|----------------|---|---------------------|---------------------------|
| 6 | DLCT11-000839-2019 DOE VS Karti P. Chidambaram (Related to Aircel Maxis Case) ECIR/05/DZ/2012 Ct. Case No. 18/2019 | Complaint case ED (2G Spectrum Case) | Sec- 2(1)(y) of PMLA Act | 14 | Sitting MP | 13.06.18 | 27.11.21 |

| Date of Framing of Charge s | Present Stage | Detail of p | prosecution | witnesses | Statement of accused - Whether recorded or not | Detail of defence witnesses | | Date since when matter has been posted for final arguments | Whether there is any stay of proceedings ordered by superior court, if yes give detail | Whether any interim orders are existing in the matters | Expected date of disposal of case |
|---|---|---------------------|----------------------|--------------------|--|--------------------------------|----------------------------------|---|--|--|---|
| | | Witnesse s cited | Witnesses dropped | Witnesses examined | | Defence witnesses cited | Defence witnesses examined | | | | |
| - | Considerat ion/further proceeding s. | 56 | 1 | | -No- | | | | -No- | -Yes- | # Disposal within two years from date of framing of charge. |

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| Short Summary of the work done in the case during the month | The Action plan formulated and the steps taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matter |
|---|---|--|
| # On 15.02.2025:- 1. The case was listed for orders on the IA No.16/2024 as well as on application of A-1 filed U/s 309(2) Cr.P.C. (Sec.346(2) BNSS) seeking deferment of arguments, deferred as some more time was required for going through the record. # On 17.02.2025:- 1. Matter was deferred as certain clarifications were required in IA No.16/2024 as well as on application of A-1 filed U/s 309(2) Cr.P.C. (Sec.346(2) BNSS) seeking deferment of arguments on charge. | | The order dated 27.11.2024 passed by this court whereby coginzance of the offences was taken by the court has been challenged by A-6 before the Hon'ble High Court. The Proceedings before this court qua accused A-6 shall remain stayed till next date of hearing. |
| # On 22.02.2025:- 1. Additional submissions were filed on behalf of A-1 in respect of application U/S 309(2) Cr.P.C. (Section 346(2) BNSS) seeking deferment of arguments on charge. Copy was supplied to Ld. SPP for ED. | | |

| SI No | CNR No. and Cause title | Nature - Whether State case, complaint case or closure report | Penal statutes involved | No. of accused | Whether accused is sitting or former MP/MLA | Avenue District Co Date of institution | Date of taking cognizance |
|----------|--|---|--|----------------|---|---|---------------------------|
| 7 | CBI Vs Satyendra Jain & Ors. (Closure Report) | Closure Report (CBI-PC Act) | Sec- 120B IPC & Sec. 13(2) r/w 13(1)(d) of PC Act | 5 | Sitting MLA | 30.04.22 | . |

| Date of Framin g of Charge s | Present Stage | Detail of | prosecutio | n witnesses | Statement of accused - Whether recorded or not | Detail of defence witnesses | | Date since when matter has been posted for final arguments | Whether there is any stay of proceedings ordered by superior court, if yes give detail | Whether any interim orders are existing in the matters | Expected date of disposal of case |
|--|---|------------------|----------------------|--------------------|--|--------------------------------|----------------------------------|---|---|--|--|
| | | Witness cited | Witnesses dropped | Witnesses examined | | Defence witnesses cited | Defence witnesses examined | | | | |
| | # Matter is listed for further arguments. | | - | - | | _ | _ | | -No- | | # This case was received by way of assignment only on 30.04.22. # Expected date of disposal can not be given in the case at this stage. |

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| Short Summary of the work done in the case during the month | The Action plan formulated and the steps taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matter |
|---|---|--|
| # On 04.02.2025:- 1. Ld. Sr. PP sought time to file written submissions before addressing oral arguments. | - | mm. |
| # On 22.02.2025:- 1. Written submissions were filed on behalf of CBI. Ld. Counsel for Complainant sought some time to go through the same. | | |

| SI No | CNR No. and Cause title | Nature - Whether State case, complaint case or closure report | Penal statutes involved | No. of accused | Whether accused is sitting or former MP/MLA | se Ayanue Disi insNano Pelh | rict Gourt, Date of taking cognizance il |
|----------|---|--|---------------------------------------|----------------|---|--------------------------------|--|
| 8 | DLCT11-00538-2022 CBI vs Amanatullah Khan & Ors. | CBI-PC Act | IPC-120B PC Act-13(2) r/w 13(1)(d) | 11 | Sitting MLA (Amanatullah Khan) | 01.09.2022 | 03.11.2022 |

| Date of Framin g of Charge s | Present Stage | | il of prosed witnesses | | Statement of accused - Whether recorded or not | used witnesses her ded | | Date since when matter has been posted for final arguments | any stay of proceedings | Whether any interim orders are existing in the matters | Expected date of disposal of | case |
|--|--|------------------|---------------------------|-----------------------|---|--------------------------------|----------------------------------|--|-------------------------|--|---|-------|
| | | Witness cited | Witnesses dropped | Witnesses examined | | Defence witnesse s cited | Defence witnesses examined | | | | | |
| | # The matter is listed for further arguments on charge/further proceedings. | | | | | | | | -No- | | # Disposal within two year framing of charge. | after |

| Short Summary of the work done in the case during the month | The Action plan formulated and the steps taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matter |
|--|---|--|
| # 12.02.2025: 1. Matter was listed for remaining arguments on behalf of A-4 to A-11. 2. Ld. Counsel for A-4, A-5, A-8, A-10 and A-11 addressed some arguments on behalf of the above said accused. | | |
| # 21.02.2025: 1. A-4, A-5, A-8, A-10 & A-11 requested for an adjournment as their counsel were not available. | | |

1

KAVERI BAWEJA
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,

| SI No | CNR No. and Cause title | Nature - Whether State case, complaint case or closure report | Penal statutes involved | No. of accused | Whether accused is sitting or former MP/MLA | Pate Salhi Institution | Date of taking cognizance |
|----------|--|--|---|----------------|---|--|-------------------------------------|
| 9 | DLCT11-000578-2022 State vs Sajjan Kumar (FIR-227 & 264/1992) | State Case | : IPC- 147/148/149/153A/295/436/395/307/302/ 120B | 1 | Former MP | 08.07.2022 (By Magistrate Court) | 11.07.2022 (By Magistrate Court) |

| Date of Framing of Charges | Present Stage | Deta | ail of prose witnesses | | Statement of accused - Whether recorded or not | accused - witnesses Whether recorded or | | Date since when matter has been posted for final arguments | Whether there is any stay of proceedings ordered by superior court, if yes give detail | Whether any interim orders are existing in the matters | Expected date of disposal of case |
|-------------------------------------|--|---------------------|---------------------------|--------------------|--|---|----------------------------------|---|---|--|---|
| | | Witness es cited | Witnesse s dropped | Witnesses examined | | Defence witnesses cited | Defence witnesses examined | | | | |
| 23.08.23 | # Now the matter is fixed for further recording of evidence. | | 10 | 18 | | | | | -No- | -No- | # Disposal within one and half year after framing of charge. # This matter was received on committal only on 14.09.2022. |

| Short Summary of the work done in the case during the month | The Action plan formulated and the steps taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matter |
|--|---|--|
| # On 11.02.2025: 1. PW 18 was cross-examing | _ | н- |
| # On 18.02.2025: 1. Matter was deferred as witness was not present. | | |

KAVERI BAWEJA

Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

| SI' No | CNR No. and Cause title | Nature - Whether State case, complaint case or closure report | Penal statutes involved | No. of accused | | e AbatenaranSitatritoinCo New Delhi | 以代, Date of taking cognizance |
|-----------|---|--|-------------------------|----------------|---------------------------------|--|-------------------------------------|
| 10 | DLCT11-000321-2020 State vs Prakash Jarwal & Ors. | State Case | IPC-306/386/506/34 | 3 | Sitting MLA (Prakash Jarwal) | 07.11.2020 | 25.09.2020 (By Magistrate Court) |

| Date of Framing of Charge | Present Stage | Detail of prosecution witnesses | | | of accused - Whether | | | Date since when matter has been posted for final arguments | Whether there is any stay of proceedings ordered by superior court, if yes give detail | Whether any interim orders are existing in the matters | Expected date of disposal of case |
|------------------------------------|---|---------------------------------|----------------------|--------------------|----------------------------|--------------------------------|----------------------------------|---|---|--|--|
| | | Witness es cited | Witnesses dropped | Witnesses examined | recorded or not | Defence witnesse s cited | Defence witnesses examined | | | | |
| 11.11.21 | # Physical record of this case has been requisitioned by the Hon'ble High Court in W.P. (Crl.) No. 2760/2024. | (62+3+5 +7) | | 64 | Recorded | Nil | Nil | 25.08.2023 | -No- | -No- | # This matter was received on transfer only on 09.09.2022. |

| The Action plan formulated and the steps taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matter |
|---|---|
| - | Vide separate judgment announced on 28.02.2024, all three accused were held guilty and convicted. Physical record of this case has been requisitioned by the Hon'ble High Court in W.P. (Crl.) No. 2760/2024. |
| | aken for expeditious disposal of the case |

| SI No | CNR No. and Cause title | Nature - Whether State case, complaint case or closure report | | No. of accused | Whether accuseப் sitting or former MP/MLA | Abarua Asirutoko New Delhi | ^{Uft} ,Date of taking cognizance |
|----------|--|---|--|----------------|---|-------------------------------|--|
| 11 | DLCT11-000733-2022 CBI vs Kuldeep Singh & Ors. (RC-53(A)/2022) | CBI-PC Act | 120B-IPC r/w 7, 7A & 8 OF PC Act-1988 | 16 | -Yes- | 25.11.2022 | 15.12.2022 |

| Date of Framing of Charges | Present Stage | | of prosecu ritnesses | tion | Statement of accused - Whether recorded or not | witnesses | | Date since when matter has been posted for final arguments | Whether there is any stay of proceedings ordered by superior court, if yes give detail | Whether any interim orders are existing in the matters | Expected date of disposal of case |
|-------------------------------------|--|--|-------------------------|-------------------------------|---|--------------------------------|----------------------------------|---|---|--|--|
| | # Matter is fixed for further proceedings/ inspector of unrelied upon documents. | Witnesses cited | Witnesse s dropped | Witness es examine d | | Defence witnesse s cited | Defence witnesses examined | | | | |
| _ | | 312 (Main-70 Supp-1-89 Supp-2-65 Suppl-3-45 Suppl-4-43) | - | _ | - | - | - | _ | -No- | -No- | # Fresh charge-sheet received on assignment only on 25.11.2022. # Expected date of disposal can not be given in the case at this stage. |

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| Short Summary of the work done in the case during the month | The Action plan formulated and the steps taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matter |
|---|--|--|
| # On 03.02.2025 :- | _ | The matter is still at the stage of |
| 1. Replies to the misc. applications moved on behalf of A-21 & A-22 were filed by CBI. After some | | scrutiny of documents/compliance of |
| arguments, Prosecution/CBI was directed to file supplementary reply explaining certain aspects. | | provisions of section 207/208 CrPC due to filing of multiple |
| 2. The Prosecution/CBI also filed an application for placing on record supplementary list of unrelied upon | | charge sheets/documents. |
| documents. The same was taken on record. | | |
| # On 12.02.2025:- | | |
| 1. IA/67/25:- Moved on behalf of A-7 seeking permission to travel abroad. | | |
| 2. IA/68/25:- Moved on behalf of A-12 u/s 207 CrPC . | | |
| 3. Inspections of unrelied upon documents by Ld. Defence Counsels were underway. | | |
| # On 18.02.2025:- | | |
| 1. Prosecution sought time to file response to the application filed by A-18 u/s 207 CrPC. | | |
| # On 27.02.2025:- | | |
| 1. IA/70/25:- Reply to the application moved on behalf of A-6 seeking permission to travel abroad was filed | | |
| by CBI. | | |
| 2. Matter was adjourned for arguments on all the pending misc. applications. | | |

| SÍ No | CNR No. and Cause title | Nature - Whether State case, complaint case or closure report | Penal statutes involved | No. of accused | Whether accused্রি sitting or former MP/MLA | use Pelhi New Delhi | |
|----------|--|---|--|----------------|---|------------------------|------------|
| 12 | DLCT11-000747-2022 DoE vs Sameer Mahandru & Ors. (ECIR/HIU-II/14/2022) | Complaint case (ED) | U/s 44 r/w 45 OF PMLA & 3 & 4 PMLA-2002 | 31 | One MLA & MP | 26.11.2022 | 20.12.2022 |

| Date of Framing of Charges | Present Stage | Detail of pro | osecution wi | itnesses | accused - witnesses Whether recorded or not | | Date since when matter has been posted for final arguments | proceeding s ordered by superior | Whether any interim orders are existing in the matters | Expected date of disposal of case | |
|-------------------------------------|---|-------------------------------------|----------------------|-----------------------|---|--------------------------------|--|--|--|-----------------------------------|--|
| | # Matter is fixed for consideration pending applications/ | Witnesses cited | Witnesses dropped | Witnesses examined | | Defence witnesse s cited | Defence witness es examine d | | | | 4 |
| _ | further proceedings. | 162 (39+69+ +19+09+26) | _ | _ | _ | - | _ | _ | -No- | -No- | # Fresh ED complaint received on assignment only on 26.11.2022. # Expected date of disposal can not be given in the case at this stage. |

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| Short Summary of the work done in the case during the month | The Action plan formulated and the steps taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matter |
|---|---|---|
| # 04.02.2025:- Some misc. applications were filed and disposed off. DoE/ED submitted that order dated 09.10.2024 of this court has been challenged before the Hon'ble High Court. Vide separate detailed order, application filed on behalf of A-30 seeking modification of bail conditions was disposed. # 18.02.2025:- | | The matter is still at the stage of scrutiny of documents/compliance of provisions of section 207/208 CrPC due to filing of multiple complaints/documents. Inspections of unrelied upon documents/statements are also underway. |
| court. | | |

KAVERI BAWEJA

Special Judge (PC Act) (CBI)-09
(MPs / MI As Cases)

| SI No | | Nature - Whether State case, complaint case or closure report | Penal statutes involved | No. of accused | Whether accused sitting | renueabiatrict (Newstiellan | 7 |
|----------|----------------------------------|---|-------------------------|----------------|--|---------------------------------|---|
| 13 | State vs Ravinder (FIR-506/2016) | State Case (Connected with State vs Sandeep) | IT Act-66E & 67A | 01 | Connected with S.No. 13 State vs. Sandeep (former MLA) | 07.08.2023 | |

| | Date of Framing of Charges | Present Stage | | l of prosed witnesses | | Statement of accused - Whether recorded or not | witnesses | | | Whether there is any stay of proceedings ordered by superior court, if yes give detail | - | Expected date of disposal of case |
|---|-------------------------------------|--|-----------|--------------------------|-----------|---|-----------|-----------|-----|--|---|---|
| ſ | | | Witnesses | Witnesses | Witnesses | | Defence | Defence | | | | |
| 1 | 1 | | cited | dropped | examined | 1 | witness | witnesses | r i | | | |
| | | | | | | | es cited | examined | | | | |
| | | # Matter is listed for recording of statement of accused u/s 313 CrPC. | | _ | 08 | - | - | | _ | _ | | # Supplementary charge-sheet of FIR-506/2016 received on assignment on 08.08.2023. # Within 06 months after framing of charges. |

| Short Summary of the work done in the case during the month | The Action plan formulated and the steps taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matter |
|--|---|--|
| # On 06.02.2025:- 1. PW-7 was cross-examined and discharged. # On 14.02.2025:- 1. PW-8 was cross-examined and discharged. Prosecution evidence has been concluded, matter was listed for recording of statement of accused u/s 313 CrPC. | | |

KAVERI BAWEJA

Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)

| SI- No | CNR No. and Cause title | Nature - Whether State case, complaint case or closure report | Penal statutes involved | No. of accused | Whether accused is sitting or former MP/MLA | se Avenue District Date of institution | Date of taking cognizance |
|-----------|--|--|---|----------------|---|---|---------------------------|
| 14 | DLCT11-000085-2024 DoE vs Karti P. Chidambaram & Ors. (Ct. Case – 5/2024) | Complaint Case-PMLA | U/s 45 r/w 44 PMLA and 3 & 4 PMLA | 08 | Sitting MP (Karti P. Chidambaram) | 25.01.2024 | 19.03.2024 |

| Date of Framing of Charge s | Present Stage | Detail of p | rosecution | n witnesses | Statement of accused - Whether recorded or not | Detail of defence witnesses | | | | Whether any interim orders are existing in the matters | Expected date of disposal of case |
|---|--|---------------------|--------------------------|-------------|--|--------------------------------|----------------------------------|--|--|--|---|
| | * | Witnesse s cited | Witnesse s dropped | examined | | Defence witnesses cited | Defence witnesses examined | | | | |
| | # The matter is fixed for argument on applications. | 41 | 1 | _ | - | | | | | | # Prosecution Complaint assigned only on 25.01.2024. # Expected date of disposal can not be given in the case at this stage. |

| Short Summary of the work done in the case during the month | The Action plan formulated and the steps taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matter |
|---|---|--|
| # On 15.02.2025:- 1. The case was listed for orders on the Application of A-3 for deferment of charge and the application filed by A-1 (IA No.02/2024). Matter was further adjourned as some more time was required to go through the records. | | MM. |
| # On 22.02.2025:- 1. Additional submissions were filed on behalf of A-1 in respect of application seeking deferment of arguments. | | |

| SI No | CNR No. and Cause title | Nature - Whether State case, complaint case or closure report | Penal statutes involved | No. of accused | Whether accused is Se sitting or former MP/MLA | Ayapur เมิดเนติค New Delhi | OUT, Date of taking cognizance |
|----------|--|--|--|----------------|--|-------------------------------|--------------------------------|
| 15 | DLCT11-000937-2024 ⁾ CBI vs. S. Bhaskararaman & Ors. (CBI-118/2024) | CBI-PC Act | 120B r/w 204/420/471 r/w 468/477A IPC & 8,9 of PC Act | 08 | Sitting MP | 01.10.2024 | |

| Date of Framing of Charge s | Present Stage | Detail of prosecution witnesses | | Statement of accused - witnesses Whether recorded or not | | Date since when matter has been posted for final arguments | Whether there is any stay of proceedings ordered by superior court, if yes give detail | Whether any interim orders are existing in the matters | Expected date of disposal of case | | |
|---|--|---------------------------------|--------------------------|--|---|---|--|--|-----------------------------------|--|--|
| | | Witnesse s cited | Witnesse s dropped | Witnesses examined | | Defence witnesses cited | Defence witnesses examined | | | | |
| | Misc. Appearance/ further proceedings | 113 | - | | - | | - | _ | _ | | # Fresh Charge-sheet filed only on 01.10.2024 # Expected date of disposal can not be given in the case at this stage. |

| Short Summary of the work done in the case during the month | The Action plan formulated and the steps taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matter |
|---|---|--|
| # 06.02.2025:- 1. Vide separate detailed order, cognizance of the alleged offences was taken. Further, the accused were directed to be summoned for their appearance before this Court. # 28.02.2025:- 1. All accused except A-4 marked their presence before this court. 2. Separate applications were filed on behalf of A-5, A-6, A-7 and A-8 u/s 483 of BNSS seeking release on bail. Prosecution filed separate replies to all the above applications. All applications were disposed off. 3. Some misc. applications were also disposed off. | , | |

KAVERI BAWEJA
Special Judge (PC Act) (CBI)-09

| °SI· No | CNR No. and Cause title | Nature - Whether State case, complaint case or closure report | Penal statutes involved | No. of accused | Whether accused is (No. 1975) String or former MP/MLA | APs / MLAs Case Aventir distinct New Delhi | S) Court Date of taking cognizance |
|------------|---|--|-------------------------|----------------|---|--|--|
| 16 | DLCT11-001019-2024 SP vs. Cancellation | Criminal Revision | 440 BNS | , | | 25.10.2024 | |

| Date of Framing of Charge s | Present Stage | l v | | Statement of accused - witnesses Whether recorded or not | | Date since when matter has been posted for final arguments court, if yes give detail | orders are existing in the | Expected date of disposal of case | | | |
|---|------------------|---------------------|--------------------------|--|---|--|----------------------------------|-----------------------------------|---|---|--------------------|
| | | Witnesse s cited | Witnesse s dropped | Witnesses examined | | Defence witnesses cited | Defence witnesses examined | | | | |
| - | Misc. | | _ | _ | - | | - | - | _ | _ | # Within 03 months |

| Short Summary of the work done in the case during the month | The Action plan formulated and the steps taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matter |
|---|---|--|
| # On 10.02.2025:- 1. Matter was adjourned as Ld. Counsel for petitioner as well Ld. Addl. PP for State were not available. | | |
| # On 20.02.2025:- 1. Arguments of both sides have already been concluded. Matter was listed for consideration/orders. | | |

| SI' | CNR No. and Cause title | Nature - Whether State case, complaint case or closure report | Penal statutes involved | No. of accused | Whether accused is sitting or former MP/MLA | Date of institution | Date of taking cognizance |
|-----|--|--|-------------------------|----------------|---|---------------------|---------------------------|
| 17 | DLCT11-001235-2024 DoE vs. V.N. Dhoot & Ors. (Ct. Case 32/2024) | ED Complaint | U/s 3 & 4 of PMLA | | R.N. Dhoot Former MP | 19.12.2024 | |

| Date of Framing of Charge s | Present Stage | Detail of prosecution witnesses | | Statement of accused - Whether recorded or not | Detail of defence witnesses | | Date since when matter has been posted for final arguments | Whether there is any stay of proceedings ordered by superior court, if yes give detail | Whether any interim orders are existing in the matters | Expected date of disposal of case | |
|---|--------------------|---------------------------------|--------------------------|--|--------------------------------|-------------------------------|---|--|--|-----------------------------------|---|
| | | Witnesse s cited | Witnesse s dropped | Witnesses examined | | Defence witnesses cited | Defence witnesses examined | | | | |
| - | Fresh Complaint | 105 | - | - | _ | | _ | - | _ | | # Expected date of disposal can not be given in the case at this stage. |

| Short Summary of the work done in the case during the month | The Action plan formulated and the steps taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matter |
|--|---|--|
| # On 11.02.2025:- 1. Matter was further adjourned to check and verify the documents filed with the complaint. | | |

KAVERI BAWEJA
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)

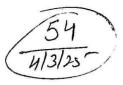
| SI No | CNR No. and Cause title | Nature - Whether State case, complaint case or closure report | Penal statutes involved | No. of accused | Whether accused is sitting or former MP/MLA | Date of institution | Date of taking cognizance |
|----------|---|--|-------------------------|----------------|---|---------------------|---------------------------|
| 18 | DLCT11-001272-2024 State vs. Ritik @ Peter | State Case | U/s 3 MCOCA | 01 | | 26.12.2024 | |

| Date of Framing of Charge s | Present Stage | Detail of p | rosecution | witnesses | Statement of accused - Whether recorded or not | | f defence esses | Date since when matter has been posted for final arguments | Whether there is any stay of proceedings ordered by superior court, if yes give detail | Whether any interim orders are existing in the matters | Expected date of disposal of case |
|---|---------------------------|---------------------|--------------------------|-----------------------|--|-------------------------------|----------------------------------|---|--|--|--|
| | | Witnesse s cited | Witnesse s dropped | Witnesses examined | | Defence witnesses cited | Defence witnesses examined | | | | |
| _ | Fresh Sessions Case | 38 | - | - | 1 | | - | - | - | | # Fresh Charge-sheet filed only on 26.12.2024 # Expected date of disposal can not be given in the case at this stage. |

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

| Short Summary of the work done in the case during the month | The Action plan formulated and the steps taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matter |
|---|---|--|
| # 01.02.2025:- 1. After hearing some submissions, at the request of Ld. Spl. PP, matter was adjourned for further arguments on the aspect of cognizance of alleged offences as IO of the case was not present. | | MM |
| #15.02.2025:- 1. Submissions of learned Special PP for State on the aspect of cognizance were heard. | | |
| # 24.02.2025 :- 1. Vide separate order, cognizance of the offence U/S 3 &4 of MCOC Act was taken. | | |

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जितेन्द्र सिंह JITENDRA SINGH

विशेष न्यायाधीश (भ्रष्टाचार निवारण अधिनियम) (मी.वी.आई)-23

Spl. Judge (PC-Act) (CBI)-23

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAS (MPs/MLAs Cases) REPORT FOR THE MONTH OF FEBRUARY, 2025

(Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020.)

Court No. 612, 6th Floor राजज् ऐवेन्यू न्यायालय परिसर, नई दिल्ली Rouse Avenue Court Complex, New Delhi

- 1. Name of the Presiding Officer: SH. JITENDRA SINGH
- 2. Designation: Special Judge (PC-Act), (CBI)-23, (MPs/MLAs Cases), Rouse Avenue District Court, New Delhi.
- 3. Date since posted in the court: **26.10.2024 (F/N)**
- 4. Total number of cases pending on the first day of the month: 22
- 5. Number of cases disposed in the month with detail i.e. conviction, acquittal, Anticipatory Bail, dismissed, Criminal Revision, acceptance of closure report, Misc.DJ/ASJ etc.: **04**
- 6. Number of cases received by transfer

: 01

7. Number of cases pending on the last day of the month

: 22

8. Number of cases instituted in this month

: 03

(Jitendra Singh)

Ld. Special Judge, (PC/Act), (CBI)-23, (MPs/MLAs CASES) Rouse Avenue District Court, New Delhi

> Special Judge (PC Act) (CBI)-23 (MPs/MLAs Cases) Rouse Avenue District Court New Delhi

COURT OF SH. JITENDRA SINGH, SPECIAL JUDGE (PC-ACT), (CBI) 23, (MPs/MLAs CASES), COURT NO 612, ROUSE AVENUE DISTRICT COURT, NEW DELHI REPORT FOR THE MONTH OF FEBRUARY, 2025

| No | CNR No. and Cause title | Nature Whethe | Penal statutes involved | No. of Acc | Whether accused is sitting | Date of institut | Date of taking | Date of Framin g of | | D | etail o secuti itness | of ion | State ment of | Deta | ail of ence esses | Date since when | Whether there is any stay of | Wheth er any interim | Expected date of disposal of | A short summary of work done in the said case(s) during the month | The Action Plan formulated | The Specific reasons, if any causing delay in |
|-----|---|---|--|------------------|----------------------------------|------------------------|----------------------|---------------------------|--------------------------|--------------------------------|--|---------------------------------------|--|---------------------------------------|-------------------------|--------------------------------------|---|--|------------------------------------|---|---|---|
| | | r State case, complai nt case or closure report | | use d | former MP/ML A | ion | cogni zance | Charge s | | Wit ness es cite d | Wi tne sse s dro ppe d | Wit nes ses exa mi ned | ed - Whet her recor ded or not | Defe nce witne sses cited | ce | has been posted for final argume nts | proceedings ordered by superior court, if yes give detail | orders are existin g in the matter | case | | and the steps taken for expeditious disposal of the said case(s) | disposal of the said case(s) |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) | (9) | (10) | (11) | (12 | (13 | (14) | (15) | (16) | (17) | (18) | (19) | (20) | (21) | (22) | (23) |
| 1 | Case No. CBI/259/2019 DLCT11- 001038-2019 CBI Vs Suresh Kalmadi | Compla int case CB1 | Sec 120B r/w 420, 468, 471 & IPC 13(2) r/w 13(1)(d) PC Act | п | Former MP/Min ister | 20.05. | | 04.02.2 013 | Prosecutio n Evidence | 83 | 7 | 66 | Not Reco rded | List of witne ss not filed | - | | No | No | July, 2025 | 1. Application moved on behalf of A-9 seeking permission to travel outside Delhi, disposed off on 06.02.2025. 2. An application has been moved on behalf of A-3 seeking permission to travel to Islamabad, Pakistan. Ld. SPP for CBI filed reply to the same. Arguments were heard. The same was disposed off on 14.02.2025. However, A-3 intimated the court about not availing the permission granted to him, as the Government of India did not permit the Indian Team to participate in Championship. The said information was taken on record on 22.02.2025. 3. An application has been moved by A-4 seeking permission to visit USA. Arguments were heard. The said application was disposed off on 22.02.2025. 4. Matter stands adjourned for further cross examination of PW-66 on 10.03.2025 on the ground that the Bar was not strike. | dates are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneo us applications expeditiousl y. | 2. The record is |

Special Judge (PC Act) (CBI)-23 (MPs/MLAs Cases) Rouse Avenue District C: New Delhi

| 2 | Case No. CBI/ 261/2019 DLCT11- 001042-2019 CBI Vs A. Krishna Reddy | U/s 174 IPC | IPC | 1 | Individu al | 08.11. 2011 | 08.11. 2011 | 26.03.2 012 | Judgement | 2 | Nil 1 | 2 | Reco rded | List of Witn esses not Filed | • | - | Stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3742/17, A. Krishna Reddy Vs | Yes | Within a month of the Vacation of stay | The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3742/17, A. Krishna Reddy Vs CBI. The matter is tentatively listed before the Hon'ble Supreme Court of India on 18.03.2025 | as per the tentative listing before the Hon'ble | The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3742/17, A. Krishna Reddy Vs CB1 |
|---|--|----------------|---|---|---------------------------|----------------|------------------------|--|------------------------------|-----|----------|-----|--------------|---|---|---|---|-----|---|--|--|--|
| 3 | Case No. CBI/ 262/2019 DLCT11- 001044-2019 CBI Vs Purshotamm Dev Arya Etc | СВІ | 174A IPC | 2 | Individu al | 08.11. 2011 | 08.11. 2011 | 26.03.2 | Judgement | 2 | Nil 1 | 2 | Reco rded | 3 | 3 | ٠ | Stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3626/17, Purshottam Dev Arya Vs CBI. | Yes | Within a month of the Vacation of stay | The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India in SLP(Crl) 3626/17, Purshottam Dev Arya Vs CBI. The matter is tentatively listed before the Hon'ble Supreme Court of India on 18.03.2025. | | The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3626/17, Purshottam Dev Arya Vs CBI. |
| 4 | Case No. CLOR/01/2019/ DLCT11- 000187-2019 CBI Vs Maneka Gandhi | Closure | 120B, 420 IPC & 13(2) r/w 13(1)(d) of PC Act | 3 | Former MP/ Minister | 30.05. 2013 | Yet to be taken. | Vide Order Dtd 04.02.2 0 CBI directe d to further investig ation. | Further Investigati on | 42 | | - | Not | List of Witn esses not filed | | - | Stayed by the Hon'ble High Court of Delhi vide order dated 20.11.2020 in Crl. MC NO. 2250/2020, Crl. M. A No 16013/2020 & Crl. M.A. 5336/2021, Maneka Gandhi Vs CBI | Yes | Depending upon the outcome of the pending petition | The Hon'ble High Court of Delhi has continued interim order in Crl. MC No. 2250/2020, Crl. M. A No 16013/2020, Maneka Gandhi Vs CBI. The matter is tentatively listed before the Hon'ble High Court of Delhi on 24.03.2025. | being given as per the tentative listing before the Hon'ble | Hon'ble High Court of Delhi vide order dated 20.11.2020 in Crl. MC No. 2250/2020, Crl. M. A No 16013/2020 |
| 5 | Case No. CBI/ 113/2019 DLCT11- 000504-2019 CBI Vs Abhay Singh Chautala | СВІ | U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC | 1 | Former MLA | 24.12. | 02.02. | 18.07.1 | PE | 254 | Nil | 204 | • | List of Witn esses not filed | - | - | No | No | July, 2025 | During this month, PW-185 Jagroop S. Gusinha further partly cross examined on behalf of accused on 17.02.2025, 18.02.2025 and 19.02.2025. Matter is listed for further PE on 06.03.2025. An application seeking compliance of order dated 17.08.2024, thereby seeking directions to CBI to file list of statements, but not relied upon and supply a copy to accused, has been moved on behalf of | are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellanco us | Prosecution witnesses cited. 2. The Cross examination of the witnesses are lengthy and time consuming. 3. The record is |

Special Judge (PC Act) (Colors)
(MPs/MLAs Cases)
Rouse Avenue District to the New Delhi

| | | | | | | | | | | | | | | | | | | | | applicant/accused Abhay Singh Chautala. Ld. SPP for CBI seeks some time to file reply. Matter is listed for reply and arguments on the said application on 05.03.2025. | y. | |
|---|---|---------------------|--|----|----------------|----------------|----------------|--------------|-------|----|---|----|---|---|------|---|--|-----|--|---|---|--|
| 6 | Case No. CT/ 29/2019 DLCT11- 001050-2019 DOE Vs A. K. Reddy | Ct. Case PMLA | U/S 3 &4 PMLA Act | 2 | Individu al | 14.08. | 27.09. | 06.10.2 | PE | 40 | - | 14 | | List of Witn esses not filed | 1997 | - | No | No | July, 2025 | PW-16 cross examined and discharged on 06.02.2025. PW Vikas Mehta, Joint Director, ED, submitted that he is a cancer patient, is not medically fit and unable to depose before the court. Matter stands adjourned for examination of PW Vikas Mehta on 04.03.2025. Summoned be issued afresh. | dates are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose | examination of the witnesses are lengthy and time consuming. 3. The record is |
| 7 | Case No. SC/11/2019 DLCT11- 001001-2019 State V/S Dr. Chattar Pal Lodha | State Case | U/S 7/8/12/1 3 IPC Act r/w 120B IPC | 11 | Former MP | 03.04. | 06.07. | 07.12.1 7 | PE | 30 | 1 | 30 | - | List of Witn esses not filed | - | - | Stayed by the Hon'ble High Court of Delhi vide order dated 21.11.2023 in W.P. (CRL.) No. 925/2022 and CRL. M.A 23333/2022, Anirudha Bahal vs State | Yes | (Within 04 months of disposal of the petition) | Application moved on behalf of A-8, for seeking permission to travel abroad was disposed off. Stayed by the Hon'ble High Court of Delhi vide order dated and 27.04.2022 and 21.11.2023 in W.P.(CRL.) No. 925/2022, Crl. M.A No. 7825/2022 and CRL. M.A 23333/2022, Anirudha Bahal vs State on 11.03.2025. Accordingly, matter is adjourned for 17.03.2025. | being given as per the tentative listing before the Hon'ble | Stayed by the Hon'ble High Court of Delhi vide order dated 27.04.2022 and 21.11.2023 in W.P.(CRL.) No. 925/2022, Crl. M.A No. 7825/2022 and CRL. M.A 23333/2022, Anirudha Bahal vs State 8 |
| 8 | Case No. CT. CASE 17/2021 DLCT11- 000246-2021 DOE V/S Amarendra Dhari Singh & | PMLA Case | U/S 3 &4 PMLA Act | 6 | МР | 11.08. 2021 | 07.08. 2021 | - | Misc. | 14 | - | • | • | List of witne sses not filed | - | • | | No | July, 2025 | 1. Applicant Ajay Kumar Gupta has intimated the court about his travel to USA w.e.f. 20.02.2025 to 27.02.2025, which is within the permitted period of travel. Matter adjourned for arguments of main application moved by | dates are being given. 2. Efforts are being made to dispose off | |

(MPs/MilAs Cases)
Rouse Avenue District Cc 1
New Delhi

| P Case No. CC CUI US CATANA COV CUI US CATANA COV CUI US CATANA COV CATANA COV CATANA COV CATANA COV CATANA COV CATANA CA | customers of the properties of | | | | | | Τ. | 7 | | | | | | | | | | | | |
|--|--|--|-----|---|---|-----|----------------------------|---|--|-----|-----|-----|---|----------------------------|---|--|----|---|--|--|
| 2. Purt agaments on charge particle bend on bload of BD on 13 counts of BD on 14 counts o | Case No. CC CBI US 222919 DUCT11- DUCT21- DUCT | Ors. | | | | | | | | | | | | | | | | quashing of LOC issued against him by the ED on | applications expeditiousl y. | being sought by the accused |
| 9 Case No. CC/ CEI US 22/2019 DUCTI1- DOUZY 2010 13 (1) (1) (1) (1) (1) (1) (1) (1) (1) (1) | Sample and the same were moved on behalf of a pulletations were insued. The said applications were insued. The said applications were over a 102.2025. 4. An application seeking modification of order dated 29.01.2025, permitting the applicant Age Kangments were head. The said applications were over a 10.2.2025. 5. An application of order dated 29.01.2025, permitting the applicant Age Kangments were head. The said applications were over a 10.2.2025. 6. An application of order dated 29.01.2025, permitting the applicant Age Kangments were head. The said application were over a 10.2.2025. 7. An application moved on behalf of A-2, in compliance of order d. 0.3.01.2025, submitting his original passport on record, disposed off on 27.02.2025. Original Passport of a 1.3.0.2025, submitting his original passport on record, disposed off on 27.02.2025. Original Passport of A-2 has taken on records of the same very developed to the case. Of the case, | , | | | | | | | | | | | | | | | | heard on behalf of ED on 13.02.2025. Matter stands adjourned for remaining arguments on charge on | counsels have been asked to cooperate in | |
| 9 Case No. CC/ 22/2019 13(2) propried and attending business meetings, disposed off on 20.02.205. 5. An application moved on behalf of A-2, in compliance of order d. d. 30,1.2025, submitting his original passport on record, disposed off on 27.02.205. Original Passport of n Evidence 10 or 27.02.205. Original Passport of n Evidence 11 original Passport of n | Case No. CC/ 22/2019 DLCT11- D | | | | | | | | | | | | | | × | | | abroad were moved on behalf of applicant Ankit Agarwal. Notice of the same were issued to ED. Arguments were heard. The said applications were disposed off vide a common | expeditious disposal of the case. | |
| P Case No. CC/ 22/2019 D.LCT11- 09 | Case No. CC/ 22/2019 DLCT11- VS Act r/w Ajay Singh Chautala Case No. CC/ PPC Act r/w Ajay Singh Chautala Case No. CC/ PPC Act r/w Ajay Singh Chautala Case No. CC/ 22/2019 DLCT11- On Act r/w Ajay Singh Chautala Case No. CC/ 22/2019 DLCT11- On Act r/w Ajay Singh Chautala Case No. CC/ 22/2019 DLCT11- On Ajay Singh Chautala Case No. CC/ 22/2019 DLCT11- On Act r/w Ajay Singh Chautala Case No. CC/ 22/2019 DLCT11- On Act r/w Ajay Singh Chautala Case No. CC/ 22/2019 DLCT11- On Act r/w Ajay Singh Chautala Case No. CC/ 13(1)(e) Of PC Act r/w Ajay Singh Chautala Case No. CC/ 13(1)(e) Of PC Act r/w Act r/w Ajay Singh Chautala Case No. CC/ 13(1)(e) Of PC Act r/w Act r/w Ajay Singh Chautala Case No. CC/ 13(1)(e) Of PC Act r/w Act r/w Ajay Singh Chautala Case No. CC/ 13(1)(e) Of PC Act r/w Act r/w Ajay Singh Chautala Case No. CC/ 13(1)(e) Of PC Act r/w Act r/w Act r/w Ajay Singh Chautala Case No. CC/ 13(1)(e) Of PC Act r/w Act r/w Act r/w Act r/w Ajay Singh Chautala Case No. CC/ 13(1)(e) Of PC Act r/w Act r/w Act r/w Ajay Singh Chautala Case No. CC/ 13(1)(e) Of PC Act r/w | | | | | | | | | | | | | | | | | modification of order dated 29.01.2025, permitting the applicant Ajay Kumar Gupta to travel to USA for his medical treatment and attending business meetings, disposed off | | |
| 22/2019 DLCT11- T/W DLCT11- T/ | 22/2019 13(2) MP/ | | | | | | | | | | | | | • | | | | behalf of A-2, in compliance of order dt. 03.01.2025, submitting his original passport on record, disposed off on 27.02.2025. Original Passport | | |
| | statements, but not relied upon and supply a copy to accused (A-1), has been moved on expeditious accused yellow behalf of applicant/accused yellow Abhay Singh Chautala. Ld. 3.The various grounds. SPP for CBI seeks some time parties/ | 22/2019 DLCT11- 000279-2019 CBI Vs Ajay Singh | СВІ | 13(2) r/w 13(1)(e) of PC Act r/w sec 109 | 6 | MP/ | 09 (RBT on 14.03. | | | 256 | Nil | 222 | • | of Witn esses not | • | | No | cross examined on 11.02.2025, 12.02.2025 and 20.02.2025 2. Matter is adjourned for further cross examination of PW-219 on 11.03.2025. 3. An application seeking compliance of order dated 17.08.2024, thereby seeking directions to CBI to file list of statements, but not relied upon and supply a copy to accused (A-1), has been moved on behalf of applicant/accused Abhay Singh Chautala. Ld. SPP for CBI seeks some time to file reply. Matter is listed for | dates are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneo us applications expeditiously. 3. The parties/counsels | accused persons and 256 Prosecution witness cited. 2. The Cross examination of the witnesses are lengthy and time consuming. 3. The record is voluminous. 4. Many times the counsels for the accused seek adjournment on |

(MPs/Nic.As Cabel Rouse Avenue District Co. . . New Delhi

| Rimar Jan & Ois Column C | | | | | | | | | | | | | | | | | | | | | | |
|--|----|--|-----|---|----|--------|-------------------------------------|---|---|------------|-----|---|------|---|---|---|----|-----|------------|---|---|--|
| CASE REVACUE. Discription of the processing of the management of the seeding permission to travel to be designed permission to travel to be seeding permission to travel to the undersigned. The control of the processing of the | , | | | | | | | | | | | | | | | | | | | | the expeditious disposal of | |
| CERIOS/70.019 DLCT11- 000989-2022 CBI V/S Sayendar Kumar Jain V/S Sayendar Kumar Jain Location 10 | CASE /23/2022 DLCT11- 000468-2022 DOE V/S Satyendra Kumar Jain & | | &4 PMLA | | MLA | 22 (RBT on 23.09 | - | - | | 108 | - | | - | • | * | No | No | | on applicatin moved by A-6, seeking permission to travel to Goa, disposed off. 2. On 15.02.2025, the matter was adjourned for arguments on charge as the undersigned was on half day leave. 3. Matter is listed for arguments on charge on 05.03.2025, as per direction | dates are being given. 2. Efforts are being made to dispose off miscellaneo us applications expeditiousl | accused and 108 Prosecution witness cited. 2. The record is voluminous. 3. Number of Miscellaneous applications are being filed by the accused/counsel. 4. Many times the counsels for the accused seek adjournment on |
| CBI/96/2023 Case 147/148/ 149/153 A/ DLCT11- 000702-2023 | 11 | CBI/257/2019 DLCT11- 000989-2022 CBI V/S Satyendar | СВІ | 13(2) r/w 13(1)(e) of PC Act r/w sec 109 | 6 | MLA | 2018 (RBT on 01.11. 22) | - | - | Proceeding | 81 | - | | - | - | - | No | Yes | | half day leave on 15.02.2025, thus, the matter was adjourned for further proceedings on 05.03.2025. 2. An application u/s 305 Cr.P.C moved on behalf of A-11 has been filed. CBI has supplied copy of Supplementary Chargesheet to Ld. Counsels for accused | are being given. | received by transfer on 11.11.2022. 2. There are 10 accused and 81 Prosecution witness cited. 3. The record is |
| | 12 | CBI/96/2023 CBI Vs Jagdish Tytler DLCT11- | | 147/148/ 149/153 A/ 188/109/ 295/302/ | 01 | MP/Min | on 20.09. | | - | | 41 | | | - | - | - | No | - | June, 2025 | discharged. 2. On 13.02.2025, an application moved by Ld. PP for CBI for summoning prosecution witness mentioned at Sl. No. 25 was allowed. 3. PW-6 has been examined in chief. During his examination, a CD had been played in the Court. His cross examination was deferred at the request of Ld. Counsel for accused, as the copy of CD (for the purpose of identification of audio/video footage) was not supplied to them earlier. Matter is now | are being given. | |

Special Ju. V., (MPs/MLAs Cases) Rouse Avenue District C. New Delhi

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| | | | | | | | | | | | | | | | | | | | | for examination for witness earlier summoned on 18.03.2025. | | |
| 13 | Case No. CBI/ 109/2023 CBI Vs PC Lallawmsanga DLCT11- 000830-2023 | СВІ | U/s 120B,42 0,467,46 8,471 IPC & 13(2), 13(1)(D) PC ACT 1988 | 5 | FORME R CM A - 2 | 06.12. 2023 | | | Arguments on application u/s 207/208 | 109 | - | | - | | - | • | No | No | July, 2025 | Matter stands adjourned for 01.03.2025, for remaining arguments on charge, on the ground that the Bar was on strike. | are being | |
| 14 | Criminal Revision No. 53/2023 Dinesh Gupta & Anr. Vs CBi | Crimina 1 Revisio n | U/s 397, 398 read with 401 CrPC | 02 | | 04.01. 2024 | | | Arguments on Revision Petition | - | - | - | Not recor ded | Not filed | - | • | No | No | March, 2025 | 1. Part argument heard. 2.Ld. SPP sought time to adduce his arguments. 3. On 20.02.2025, adjournment sought by Ld. PP for CBI, on the ground that the matter has been recently assigned to him. Matter adjourned for further arguments on 10.03.2025. | Short dates are being given | |
| 15 | Criminal Revision No. 51/2023 CBI V/s Dinesh Gupta & Anr. CNR No. DLCT11- 000780-2023 | Crimina I Revisio n | U/s 397 read with 399 CrPC | | A-3 Former MLA | 04.01. | | | Arguments on Revision Petition | I | _ | - | Not recor ded | Not filed | • | , | No | No | March, 2025 | Arguments heard on behalf of A-4. Ld. SPP sought time to adduce his arguments. On 20.02.2025, adjournment sought by Ld. PP for CBI, on the ground that the matter has been recently assigned to him. Matter adjourned for further arguments on 10.03.2025. | Short dates are being given. | |
| 16 | Ct.Case No. CT/02/2024 DLCT11- 000035-2024 DOE V/S Zeeshan Haider & Ors. | PMLA Case | U/s 44 read with section 45 of PMLA, 2002 | 05 | Individu al | 09.01. 2024 | 19.1.2 024 | - | Scrutiny of documents | 29 | - | • | - | - | - | 4 | No | No | May, 2025 | application submitting certain original documents. ED is directed to supply the copy of same to accused persons. Part arguments on charge on behalf of ED heard. | are being given. 2.The parties/ counsels have been asked to cooperate in | by assignment on 09.01.2024. |
| | | | | | | | | | | • | | | | | | | | | | 2. An application has been moved on behalf of A-1 seeking modification of bail conditions imposed vide order dated 16.12.2024. However, on 14.02.2025, Ld. Counsel for A-1 submitted that he does not want to press his applicant and withdraw the same. The said application was dismissed as withdrawn. | the expeditious disposal of the case. | |

Specia: (MPs/MLAs Cases)
Rouse Avenue District Co., t
New Delhi

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| | | | | | | | | | | | , | | | | | | | | | 3. Ld. SPP for ED submitted that direction has been issued by the Hon'ble DHC vide order dt. 13.02.2025 in Crl. Rev. Pet. 1329/2024 that the matter may be adjourned to a date after 21.03.2025. Accordingly, matter stands adjourned for further proceedings on 28.03.2025. 4. An application dt. 15.02.2025 has been moved on behalf of A-I, seeking permission to travel to his hometown Nowgawana Sadat, Dist. Amroha and Dist. Bijnor. Notice issued to ED. The said application was disposed off on 17.02.2025. Matter is listed on date already fixed i.e. on 28.03.2025. | | |
| 17 | CC NO. State Vs. Swati Maliwal | State | U/s 13 (1)(d) & 120B IPC | 04 | Sitting MP of Rajya Sabha | 21.12. | 18.01. | 08.12 | Prosecutio n Evidence | 20 | | | - | Not filed | - | - | - | ~ | April, 2025 | 1. PW-1, has been examined, cross examined and discharged. 2. Exemption application on behalf of complainant has been moved again. Ld. Counsel submitted that the complainant is still suffering from severe back pain and has difficulty to move and has been advised further rest of 15 days. Ld. Counsels for accused persons opposed the application. IO is directed to verify medical documents. 3. Matter is now listed for PE on 19.03.2025. Witness at Serial no. 3 in the list of witnesses is summoned for the said date. | are being given. | Case was received by transfer vide order dated 13.02.2024 of LD. Principal District & Sessions Judge (PC Act) (CBI), RADC, New Delhi. |
| 18 | CRIMINAL REVISION 22/2024 Kapil Mishra VS. State | Crimina I Revisio n | U/s 438 r/w 440 of BNSS, 2023 | I | Former MLA | 20.07. 2024 | - | - | Misc. | • | | • | • | - | - | • | | No | March, 2025 | Remaining arguments heard. Matter is listed for order on 04.03.2025. | are being | Revision Petition was received by assignment on 20.07.2024 |
| 19 | SC- 05/2024 State Vs. Anil Jha & Ors. | State Case | U/s 323/356/ 34 IPC & 3(i) (r) (s), | 5 | Former MLA | 29.04. 2016 | 18.05. 2016 | 08.02. 2017 | PE | 20 | - | 17 | Not recor ed | List of witne ss not filed | - | | No | No | July, 2025 | 1. Statement of Accused u/s 313 Cr.P.C. w.r.t. A-1, A-2 A-3, A-4 and A-5 have been recorded, wherein they want to lead their DE. | Short dates are being given. | Case was received by transfer on 06.08.2024 |

| | | | The SC/ST Act 1989 | | | | | | | | | | | | | | | | | 2. An application moved on behalf of applicant seeking permission for summoning witness, allowed being formal in nature. 3. DW-1 was examined in chief, cross examined and discharged. Ld. Counsel for accused persons submitted that he did not want to lead further defence evidence. DE stands closed accordingly. 4. Matter is now listed for final arguments on 20.03.2025. | | |
|----|---|------------------------|---------------------------|---|------------------------|----------------|---|---|--------------------------------|---|---|---|---|---|---|---|----|----|----------------|--|--------------------|--|
| 20 | Misc. DJ ASJ Filing No. 35/2025 CNR No. DLCT11- 000075-2025 ED vs. OP Chautala | Misc. DJ/ASJ | - | - | EX- MLA (Abated) | 27.01. 2025 | | · | Arguments on application | - | | · | 1 | | - | - | No | No | April, 2025 | On 01.02.2025, Ld. SPP for ED/non-applicant seeks some time to file reply to misc. application moved by applicant on 27.01.2025 Reply to the said application was filed on 19.02.2025. Ld. Counsel for the applicant sought adjournment to adduce arguments. Request was not opposed by Ld. SPP for ED. Matter is now listed for arguments on 12.03.2025. | are being given | Case was received by way of assignment on 27.01.2025 |
| 21 | Misc. DJ ASJ 02/2025 CBI vs. U.S. Awasthi & Ors. (Sanjiay Jain) CNR DLCT11- 000633-2024 | Misc DJ ASJ Case | ws 13 (1) of PC Act | - | - | 10.02. 2025 | | - | Argument on application | - | | | • | • | • | | No | No | April, 2025 | An application moved on behalf of A-7 seeking cancellation of LOC issued against him by the CBI, has been received by way of transfer. Ld. PP sought adjournment on the ground that main SPP is not available. IO was summoned for proper adjudication. Part arguments were heard on 24.02.2025. Matter is now listed for remaining arguments on 18.03.2025. | are being | File received by way of transfer on 10.02.2025 of Ld. PD&SJ, RACC, New Delhi |
| 22 | Misc . DJ ASJ 137/2025 ED vs. Om Parkash Chautala (since deceased) | Misc. DJ ASJ | ED Case | • | - | 17.02. 2025 | • | - | Argument on application | | - | - | | • | - | - | No | No | April, 2025 | On 17.02.2025, a fresh Misc. Application under sub Section (7) of Section 8 of PMLA, 2002 seeking confiscation of onfirmed attached properties of occused Om Prakash Chaudia | are being given | Case was received by way of assignment on 17.02.2025 |

Special Judge (F) (MPs/MLAs Cases)
Rouse Avenue District C. New Delhi

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|-----|--|----------------------------|--|---|---|----------------|---|---|--------------------------------|---|---|---|---|---|---|---|----|----|---|---|-----------|---|
| | | | | | | | | | | | | | | | | | | | | (deceased), received from Filing Centre. Notice of the application issued to non-applicant/LRs of deceased Om Parkash Chautala. Matter is adjourned for reply and arguments on 12.03.2025. | | |
| - | Misc. DJ ASJ 40/2025 CBI vs. Satish Khetrapal | Misc. DJ ASJ 40/2025 | u/s 120 (B) r/w Sec. 403,409, 468,471, 477 (a) of IPC & 13(2) | - | - | 29.01. 2025 | - | - | Arguments on application | • | - | - | • | - | | ¥ | No | No | - | Fresh application moved on behalf of accused Satish Khetrapal, seeking permission to go Singapore for 55 days allowed and disposed off on 10.02.2025. Misc. File is consigned to Record Room. | ٠ | Case was received by way of assignemnt on 29.01.2025 |
| | | | r/w Sec. 13 (1) (D) of PC Act, 1988 | | | | | | | | | | | | | | | | | 2. On 14.02.2025, application moved on behalf of applicant seeking correction of order dt. 11.02.2025, w.r.t. mentioning of FDR in the ordersheet, disposed off. | | |
| _ | CA/4/2024 | Crimina | U/s 341 | | | 18.04. | | | Minn | | | | | | | | | | | 3. Misc. file consigned to Record Room. | | |
| - | DLC'T11- 000335-2024 Rajeev Kumar Rana And Anr Vs State And | I Appeal | Cr.P.C | | | 2024 | - | | Misc. | - | - | | - | | - | - | No | No | - | Arguments addressed by Ld. Counsel for the appellants, and the respondents were heard at length on three dates of this month. | are being | Appeal was received by assignment |
| | Anr. | | | | | | | | | | | | | | | | | | | 2. The appeal was allowed, vide order dt. 20.02.2025. Trial Court Record was sent to Trial Court. | | |
| | | | | | | | | | | | | | | | | | | | | 3. Appeal File consigned to Record Room. | | |
| | Misc. DJ ASJ 76/2025 CBI vs. U.S. Awasthi & Ors. (Sanjay Jain) | Misc DJ ASJ Case | u/s 13 (1) of PC Act | - | - | 17.02. 2025 | - | - | - | - | • | - | | - | • | | No | No | - | On 17.02.2025, fresh Misc. Application, moved on behalf of A-7 w.r.t. permission to travel to Russia, UK, Singapore, UAE, Belarus, USA and any other country between next 3 months & interim suspension of LOC. | - | File received on 17.02.2025 by way of Assignment. |
| | | | | | | | | | | | | | | | | | | | | 2. Reply was filed by the CBI. Arguments were heard. The said application was disposed off on 24.02.2025. | | |

Special Juage (PC Act) (Cary 23 (MPs/MLAs Cases) Rouse Avenue District Co New Delhi

| | atory Bail Applica | u/s 482 BNSS, 2023 | | Sitting | 13.02. | - | - | - | | - | | - | - | - | - | No | No | - | 1. On 13.02.2025, notice of anticipatory bail application accepted by Ld. APP for State. Arguments were heard. Interim protection was granted till next date. He was directed to join investigation as and when required by the IO. 2. Arguments on anticipatory bail application heard at length on two dates. 3. Anticipatory Bail application w.r.t. Amanatullah Khan was disposed off on 25.02.2025. 4. File is consigned to Record Room. | File received on 13.02.2025 by way of Assignment. |
|--|--------------------------|--------------------------|--|---------|--------|---|---|---|--|---|--|---|---|---|---|----|----|---|--|---|
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Total cases pending as on 28.02.2025 = 22

Prepared by:- JA/Ahlmad

(Jitendra Singh)
Special Judge, (PC Act) (CBI)- 23 (MPs/MLAs Cases)
Rouse Avenue Court Complex, New Delhi

Special Judge (PC Act) (CBI)-23 (MPs/MLAs Cases) Rouse Avenue District Cou New Delhi

Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Court New Dalhi

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs, OF THE MONTH OF FEBRUARY-2025

{Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020}

| | • | ~ * |
|----|--|---|
| 1. | Name of the Presiding Officer | VISHAL GOGNE |
| 2. | Designation | Special Judge (PC Act) (CBI)-24 (MPs / MLAs Cases) Rouse Avenue Court Complex, New Delhi. |
| 3. | Date since which posted in the court | 15.12.2023 (A/N) |
| 4. | Total number of cases pending on the first day of the month | *22 |
| 5. | Number of cases disposed in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc | *4 1 (Sessions Case) 2 (Corruption / CBI cases) ** 1 (Criminal Revision) |
| 6. | Number of cases pending on the last day of the month | *21 |
| 7. | Number of cases instituted in this month | 2 (Criminal Revisions) |

*Note: Judgement was passed in sessions cases titled as State Vs Neel Daman Khatri etc. and State Vs Kishore Samrite in the month of December 2024 and February 2025, respectively. The matters next listed for quantum of sentence.

Prepared by:

4

Special Judge (PC Act) (CBI-24) (MPs/MLAs Cascs) Rousé WSHALDGORNE) it

Spl. Judge (PC Alet) (COBI)-24 (MPs/MLAs Cases) Rouse Avenue Court Complex, New Delhi

Additional Cessions Judge Special Judg C-Act), (CBI)-24 Rouse Avenue District Court

New Delhi

| SI No | CNF | No. a | nd Cause | title I | Nature -Whether S | State case. | Penal statutes | No. of | Whether accused is | | ite of institution | Date of cognizance |
|----------|-----------------------------|---------|-----------|--------------------------------|-------------------|-------------|-------------------|-------------------------------|---|---------------------|----------------------|---------------------------|
| | | | | c | omplaint case of | or closure | | accused | sitting or former MP/MLA | | | |
| | | | | | eport | | | | | 1 | | |
| | DL | .CT11- | 000429-2 | | State Cas | se | U/s: 302, 307 IPC | 2 | Former | In | tial Institution dt. | 10.02.2014 |
| | State | | 1 | | | | | MLA | 10.02.2014 | | | |
| 1 | Vs | | | | | | | 1 | Institu | | | |
| | Dr. Jagriti Singh etc. | | etc. | | | | | | | 24.05.2023 | | |
| | Prese Detail of prosecution | | ecution | Statement of | Detail | of defence | Date since w | hen Whether there is an | Whether there is any stay of Whether any interi | | | |
| Date of | 1 | | es | | | tnesses | matter has b | s been proceedings ordered by | | orders are existing | disposal of case. | |
| Framin | Stage | | | Whether | | 1 | posted for fi | nal superior court, if y | superior court, if yes give | | | |
| g of | of the | | | recorded or | | | arguments | detail | | | 1 | |
| Charge | case | | | | not | | | | | | | |
| S | | | | | | | | | | | | |
| | | 101 100 | Witnesses | III SANGALAN SANGALAN SANGALAN | | Defence | Defence | | -Yes- | | | Matter was received in |
| 06.06.20 | | | dropped | examine | d | witnesses | s witnesses | | Vide order dt. 04.02 | | The technique | the month of May 2023. |
| 15 | | cited | | | | cited | examined | | Hon'ble High Court | | | Matter is expected to be |
| | PE | 76 | 11 | 34 | No | - | | | in Crl.MC No.697 | 7/25 the | | disposed of within a year |
| | | | | (Cross | | | | | further cross-examin | | | |
| | | | | PW 13 i | | | | | PW13 is deferred | | | |
| | l | | | deferred | 0 | | | | pendency of the | Crl.MC | | |
| | | | | | | | | | No.697/25 | | | |

| Short Summary of the work done in the case during the month | The Action plan formulated and the steps taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matter |
|---|--|---|
| Matter was taken up on four (4) dates in this month. It was stated by the ld. Senior Counsel for A-1 at bar that the Hon'ble High Court 25 vide Order dated 4/2/2025 had directed for the further cross-examination of PW13 to be deferred by this Court till the decision of the Crl.MC No.697/25 filed by A-1 in challenge against Order of this Court dated 20-1-2025. In view of the developments reported as well as asserted at bar by the ld. Counsel for accused no. 1 and confirmed by the Ld. Prosecutor for this court, the further cross-examination of PW13 was deferred. Two (2) expert witnesses PW33 (Dr. Parshuram) PW 34 and (Dr. Kanak lata Verma) were examined, cross-examined and discharged. | summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short dates being given and no unnecessary adjournments are being given. | Matter has been received in the month of May 2023 by transfer from Patiala House Court, New Delhi. Some of the material witness are residing outside India. Unavailability of witness on number of dates due to one or the other reasons. |



VIEHAL GOGNE Additional Sessions Judge Special Judge (PC-Act), (CBI)-24

| I WOLLT O | mm2017 | 0-1100, | (ODI)-24 |
|-----------|--------|----------|----------|
| Rouse | Avenue | Dietrict | Court |

| SI | | | | itle Nat | ure - Whet | her State case | , Penal st | atutes | No. of | Whether accused is | Date of instit | utionw Delh | Date of cognizance |
|--------------|----------|----------|--------------|---------------------------|------------|----------------|------------|----------|--|---|------------------|--------------|-----------------------------|
| No | | | | con | nplaint ca | se or closur | e invol | ved | accused | sitting or former | | | |
| | | | | rep | ort | | | | | MP/MLA | | 6 | |
| | DLC | Г11-000 | 1478-201 | 9 | Compl | aint case | 3 & 4 of 1 | | 9 | Former MP, Sitting MLA | 06/09/16 | | 07/09/16 |
| | | ED | | | | | 200 | 2 | | | | ľ | |
| 2 | | | | ľ | | | | i | | | | | |
| | | Vs | | | | | 1 | | | | | | 1 |
| \Box | | | Singh etc | Contract Autorit Contract | T | | | | 16 | | | | |
| | Present | | | | Statemen | | | | | there is any stay of pr | | | y Expected date of disposal |
| | Stage of | | witness | es | t of | witnes | ses | when | 11 | y superior court, if ye | s give detail | interim orde | 11 |
| | the case | | | | accused - | | | matter h | 8 | | | are existing | 16 11 |
| Fram | | | | | Whether | | | been | 11 | | j | the matters | · |
| ing | | | | | recorded | | | posted | 1 | | | | |
| of | | | | | or not | | | final | - 1 | | | | |
| Char | 9 | | | | | | | argume | nts | | | | |
| ges | | | | | | | | | | | | | |
| 05.05 | | | | Witnesses examined | 11 11 | Defence | Defence | | | r dt. 19.04.2022 of Hon'b | | | |
| 05.05. 21 | | ses | es droppe | | | | witnesses | | 12 | Crl. Rev. P 217/2022 t ED the trial court has been | | | 1 |
| 21 | | Uncu | d | | | cited | examined | | | on evidence but the ci | | | |
| | PE | 107 | 2 | 75 | No | | | | The state of the s | ill next date. | oo ommination oo | | |
| | '- | | _ | (Cross is | 1 | | | | | | | | |
| | | | | deferred) | 11 (1 | | | | | | | | 1 |
| Ac | 1 | <u> </u> | | | | | | <u> </u> | | | | | |

| Short Summary of the work done in the case during the month | The Action plan formulated and the steps taken for expeditious disposal of the case | |
|--|---|--|
| Matter was taken up on three (3) dates in this month. On first date the witness PW 75 (Anup Singh Rauthan, Joint Director, ED) was examined in chief at length. On the next date it was submitted on behalf of the ED that witness PW75 (Sh. Anup Singh Rauthan, JD, ED), who was earlier posted at Goa, had now been posted to Delhi and was in the process of taking charge after getting relieved from his duties at Goa, therefore, a short adjournment was prayed. In view of the official reasons cited for the witness, the court perceived no material delay upon adjournment being granted. On the last date it was submitted on behalf of the ED, in continuation of the submissions on the previous date that witness Anup Singh Rauthan (PW-75), had still not been relieved from his duties at Goa for joining the duties at Delhi. | summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short date being given and no unnecessary adjournments are being given. | Vide order dt. 19.04,2022 of Hon'ble High Court of Delhi passed in Crl. Rev. P 217/2022 titled as Vikramaditya Singh Vs ED the trial court has been directed to record the prosecution evidence but the cross- examination be deferred till next date. Most of the witnesses pertains to other states Unavailability of witness. |



Addition Sessions Judge Special Judge (PC-Act), (CBI)-24

| SI No | CNR | No. and C | ause title | Nature | - Whether | State case | , complain | Penal s | statutes | No. of accused | AWHEINE ACCUSED S sitting or former MP/MLA | Date of institution | Date of |
|----------|----------------------|-----------|------------|-----------|------------------|------------------------------|-----------------|--|-----------|----------------------|---|---------------------|------------|
| | | | | case or | closure rep | ort | | invo | olved | | sitting or former MP/MLA | | cognizance |
| | DL | CT11-0009 | 75-2019 | | , | State | | 109, 46: | 5 r/w 471 | 9 | Former MP, Sitting MLA | 31.03.2017 | 08.05.2017 |
| | | CBI | | | mc | A -4> | | | d 13 (2) | | | | 1 |
| 3 | Vs | | (PC | Act case) | r/w 13 (1)(e) of | | | | | 1 | | | |
| | Virbhadra Singh etc. | | | | | | PC A | ct 1988 | | | | | |
| Date of | | | Date | since | Whether ther | e is any stay of proceeding | gs Whether any | Expected date of | | | | | |
| Framing | | | when | matter | | perior court, if yes give de | | and the same of th | | | | | |
| of | | | has | been | | | are existing in | | | | | | |
| Charges | | | Whether | | | posted | for | | | the matters | | | |
| | case | | | | recorded | | | final | | | | | J |
| | | | | | or not | | | argume | ents | | | | |
| | | Witnesses | Witnesses | Witnesses | | Defence | Defence | , T | | Yes, Vide Order a | It 16.04.2019 of the Hon'ble | High -Yes- | |
| | | cited | dropped | examined | | witnesses | witnesses | | | | V.P. (Crl) 235/2019 titled as Pr | | |
| | | | | | | cited | examined | | | | Crl. M.As 1619-1620/2019, th | | |
| | PE | 223 | _ | 60 | No | | | | | | ected to make all possible end | | J. |
| 10.12.18 | | | | | | | | | | | evidence of witnesses who a | re not | |
| | | | | | | | | 1 | | retatea to the State | of Himachal Pradesh. | | |
| | | | | | | | | | | | | | |
| | | | | | | | | | | | | | |

| Short Summary of the work done in the case during the month | taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matter |
|---|--|--|
| Matter was taken up on two (2) dates in this month. On the previous date it was noted that the proceedings in the Revision Petition and other proceedings before the Hon'ble High Court were next listed for arguments on 03.02.2025 and were lastly taken up on 10.09.2024. In view of the initial interim order of the Hon'ble High Court dated 16.04.2019, continued subsequently by various orders, all endeavors were being made to first examine the witnesses not related to the State of Himachal Pradesh as directed vide order dated 16.04.2019. It was reported that witness Gursharan Singh was unable to appear on account of a marriage in the family. It was further submitted by the Ld. SPP that the said witness was the last witness from Delhi whereas all other witnesses pertain to Himachal Pradesh. The witness has been summoned again for prosecution evidence. | witnesses. (2) Consecutive / Bulk date of hearing. (3)Short dates being given and no unnecessary adjournments are being given. | Court of Delhi in W.P. (Crl) 235/2019 titled as Pratibha Singh and Anr & Crl. M.As 1619- |



VIEHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act). (CBD-24
Rouse Avenue District Court

| | | | | | | | | | | | | | New New | v Delhi |
|-------|------|-------|---------------|-------------|-----------|---------------------|---|----------------------------|---|---------|--|--|------------|------------------------|
| SI | C | ONR N | o. and (| Cause title | € | Nature - | | Penal statu | ites | No. of | Whether accused is | Date of institution | on | Date of cognizance |
| No | | | | | Wi | ether State | case, | involved | l k | accused | i sitting or former | | | |
| | | | | | C | omplaint ca | se or | | | | MP/MLA | | | |
| 1 | | | | | | closure rep | | | | | | | ļ | |
| | | DLC | T11-000 | 981-2019 | | State Case | | 467, 468, 471, 4 | 74, 201, | 9 | Former MLA | 14.07.2017 | | 03.082017 |
| | | | | | | | | 170, 120B of IPC | | | | | | |
| 4 | | | State | | | | | 8 of PC Act, | | | | | | |
| 7 | | | Vs | | ¢. | | 4 | HO MONEYTON DEF MAGNETON . | 000000000000000000000000000000000000000 | | " | | | N. |
| | Sı | ukesh | Chandra | ishekar et | c. | | | | | | | | | - 00 |
| | P | rese | Deta | il of prose | ecution | Statement | Detail | of defence | Date si | nce Wh | ether there is any stay of | proceedings ordered | Whether a | any Expected date of |
| Date | of n | it | | witnesse | S | of | wi | tnesses | when m | atter | by superior court, if | yes give detail | interim or | ders disposal of case. |
| Frami | na S | tage | | | | accused - | | | has be | en | 1000 | | are existi | ing |
| of | | f the | | | | Whether | | | posted | for | | | in the mat | tters |
| Charg | | ase | | | | recorded | | | fina | ı | | | | |
| Onarg | ,03 | | | | | or not | | | argume | | | | | |
| | 8 | | Witness | Witnesses | Witnesses | CHISTO LEARNING CO. | Defend | e Defence | | - | Vide order dt. 14.12.2018 of | Hon'ble Supreme Court of | -Yes- | |
| | ŕ | | | 500 | examined | | 100000000000000000000000000000000000000 | es witnesses | | | in SLP (Crl.) No. 46619/2 | | | |
| 1 | | | a mi izanza n | | | | cited | | | | and Vide order dt. 30.09.2 | | | |
| | _ | DE | | | | No | Citeu | examineu | | | t of Delhi in Criminal Revis | | | |
| | | PE | 66 | _ | 4 | No | | | | | 18 and 1121/18, the proceed | | ł | 4 |
| 17.11 | .18 | | | | | 1 | | | | | The second department of the second second second second second second | 0000 - 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 | | 1 |
| | | | | | | | | | s | | | | Y | |
| | i_ | - 8 | | | | | | | | į. | | | | |

| the month | The specific reasons, if any causing delay in disposal of the matter |
|---|---|
| Matter has been stayed by the Hon'ble Supreme Court of India. On the previous date it was submitted by the Ld. Counsel for the accused that the proceedings before the Hon'ble High Court in the present matter were next listed on 04.03.2025 and the interim order was continued. Thus, in view of the said submission, case was adjourned. | It was stated by the counsel of the applicant / accused on the previous date, that the matter is listed before the Hon'ble High Court of Delhi on 06.08.2024. Interim orders have been continued. |



VISHAL GOGNE
| litional Sessions Judge
| Special Judge (PC-Act), (CBI)-24

| SI | CND | lo and | Cause titl | • | Nature - | | Penal stati | ıŧoo. | No. of | Whather seemed is | huse Avanue District Co | mt T | Date of cognizance |
|-----------------------|--------|--|---------------------------------------|-----------------|------------------|---------|--|------------|--------------------|-----------------------|--------------------------------------|----------------|--------------------------|
| No | CIVIT | io. anu | Cause IIII | | | | NAT DESCRIPTION STRUCTURE DESCRIPTION OF | | CONTRACTOR AND CO. | witcher accused is | buse Avonue District Co New Delhi | 011 | bate of cognizance |
| 140 | | | Whether State case, complaint case or | | involved | | accused | | | | | | |
| | | | | 0 | 1980) | | | | | MP/MLA | | | |
| | | closure report | | | | | | | | | | | |
| | DLC | (20) (Page 190) (90) (90) (90) (90) (90) (90) (90) (| | 120B r/w 420 of | 2040-082 (000) | | Former MP / Sitting | 16.04.2018 | | 30.07.2018 | | | |
| | | | (PC Act ca | ا (دو | Sec 13 (2) r/w 1 | | | MLA | | | | | |
| 5 | | CBI | | | (FC Act ca | 30) | of PC Act, | 1988 | | | | | |
| | | Vs | | | | | | | | | | | |
| | 1 | ALCONACCIONISCOS | Vadav etc. | | 1 | | | | | L _a | | | |
| | Prese | Deta | il of pros | | Statement | Detail | of defence | Date s | ince Whet | | proceedings ordered | Whether any | |
| Date o | fnt | | witnesse | S | of | wit | nesses | when n | natter | by superior court, if | yes give detail | interim orders | disposal of case. |
| Framir | gStage | ł | | | accused - | | | has b | een | | | are existing | |
| of | of the | | | | Whether | | | posted | d for | | | in the matters | : |
| Charge | case | | | | recorded | | | fina | af | | | | |
| - · · · · · · · · · · | | | | | or not | | | argum | ents | NI NI | | | |
| | | Witness | Witnesse | Witnesse | S | Defenc | e Defence | - | | | 4-2 | | Within one year from the |
| | | es cited | s dropped | examined | i l | 1430000 | es witnesses | | | | | | date of framing of the |
| | | | | | | cited | examined | l. | | | | | charge. |
| | Arg/ | 94 | | | No | oneu | CAUTITIEU | | | | | 1 | 3 |
| | Charg | 11000 | | _ | 140 | | 1 | | | | | | |
| - | - | | | | | | | | | | | | |
| | е | | | | | | | | | | | | |
| | | | | | | | | | | | * ** *** | | |

| Short Summary of the work done in the case during the month | steps taken for expeditious disposal of | The specific reasons, if any causing delay in disposal of the matter |
|---|---|--|
| Matter was taken up on two (2) dates in this month. On the first date an application was moved on behalf of the CBI placing on record the order of the Hon'ble Supreme Court dated 11.02.2025 in Crl. Apl. No. 1448 of 23 instituted by Mr. Vinod Kumar Asthana (A-13). The Hon'ble Supreme Court had directed while disposing the said appeal that all issues are left open to be agitated before this court at the time of framing of charges. On the second date part submissions were heard on the aspect of charge on behalf of the CBI. The matter was already listed for arguments on charge on consecutive dates. | charge. | |



Additional Sessions Judge Special Judge (PC-Act), (Chi-24 Rouse Avenue Instrict

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|----------------|--|----------|-----------------------|---|---------------------------------|-------------------------------|---|----------------------------|---|---|------------------------------------|--|
| SI No | CNR N | | | | ature - Whethe Implaint case | | 1000 | Penal statutes involved | No. of accused | Whether accused is sitting or former MP/MLA | Date of institutio | n Date of cognizance |
| 6 | DLCT11-000985-2019 ED Vs M/s Lara Projects LLP Ltd etc. | | etc. | Complaint Case | | | Sec 3 & 4 of PMLA' 2002 | 16 | Former and sitting MP and MLA | 25/08/2018 | 17.09.2018 | |
| Date of Charge | Prese Detail of prosecution of nt witnesses sing Stage | | | on Statement of witnesses accused - Whether recorded or not | | | Date since when matter has been posted for final arguments | | is any stay of proceedings erior court, if yes give detail | Whether any interim orders are existing in the matters | Expected date of disposal of case. | |
| · | | es cited | Witnesse s dropped | | ed | Defence witnesses cited | Defence witnesses examined | 3 | dt: 16/09/2019 in SI | upreme Court of India vide orde LP (Criminal) 8156/2019 titled a D, has ordered to not to fram- | s{ | ithin one year from the date of framing of the charge. |
| _ | Misc. App & Arg/ Charg e | | _ | - | No | | | , | pharges until future | oi uci 3. | | |

| | The Action plan formulated and the steps taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matte | | | | |
|---|---|---|--|--|--|--|
| The proceedings have been stayed by Hon'ble Supreme Court. It was submitted by the ld. Counsel for the ED that orders are awaited from the Hon'ble Supreme Court. | | The Hon,ble Supreme Court of India vide order dt: 16/09/2019 in SLP (Criminal) 8156/2019 titled as Sarla Gupta Vs ED, has ordered to not to frame charges until further orders. | | | | |



Additional Sessions Jud Special Judge (PC-Act), (CL., 24

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|------|---|----------|------------|---------------------|----------------|-----------|-----------------|--------------------|--|----------------------|--|--|
| SI | CNR | No. and | Cause | Na | ture - | Penal s | tatutes | No. of accused ver | Whether accused is sittling or former | Date of institu | tion | Date of cognizance |
| No | | title | | Whether State case, | | invo | lved | N | is sitting or former | | | |
| | | | | complaint c | ase or closure | | | | MP/MLA | | | |
| | re | | port | | | | | | 1 | 1 | | |
| | DLCT11-000985-2019 Complaint | | laint Case | Sec 3 & 4 of PMLA' | | 8 | Former MP | 08.03.2021 | | 26.03.2021 | | |
| | Somp. | | | 20 | 02 | | | | | | | |
| 7 | | ED | | | | | | | | | | |
| • | | Vs | | | | 1 | | | | | | |
| | | | ownship | | | | Ì | | | | 4 | |
| | | dia Ltd | | | | | | T= | | | | T = |
| | Presen Detail of prosecution Statement of | | | | Detail of | | Date since when | Whether there | | Whether a | The second secon | |
| Date | t Stage | | witnesse | es | accused - | witne | sses | matter has been | proceedings orde | | interim or | A SERVICE SERV |
| of | of the | | | | Whether | | | posted for final | court, if yes | give detail | are existin | g in |
| Fram | case | | | | recorded or | | | arguments | | | the matte | ers |
| ing | | | | | not | | | | | | | |
| of | İ | Witness | Witnesses | Witnesses | | Defence | Defence | | Yes, Vide order dated | d 25.05.2022 of the | -Yes- | Within one year from |
| Char | | es cited | dropped | examined | | witnesses | witnesses | | Hon'ble High Court of | | | the date of framing of |
| ges | | | | | | cited | examined | | M.C No 2483/2022, th | | | the charge. |
| 3 | Misc. | 52 | | | No | | | | dated 22/03/2022 has | | | |
| | App & | - | | | | | | | matter was listed on 09 | .04.2024 in the High | | |
| - | Arg on | | | | | | | | court of Delhi. | | | Į. |
| | Charge | | | | | | | | | | | |
| | 290 | | | | | | | | | | | , |
| | | | | | | | | | | | | |
| | | | | 1 | | | | | | | _ | |

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

| | The Action plan formulated and the steps taken for expeditious disposal of the case | |
|---|---|--|
| The matter has been stayed by the Hon'ble High Court. It was submitted by the ld. Counsel that the matter was stated to be next listed before the Hon'ble High Court on 16.04.2025. | | The next date before the Hon'ble High Court is 16.04.2025. Copy of the supplementary complaint and accompanying documents have not been supplied in terms of the previous order. |



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Additional Sessions Judge Special Judge (PC-A-t), (C-all)-24 Rouse Avenue Discussion at

| SI No | | CNR No. and Cause title Whether State case, complaint case or closure report | | | e case, se or | Penal statutes involved | | No. of accuse | | Whether accused is sitting or former MP/MLA | Date of institution | on N | `` <u> </u> | Date of cognizance | |
|-------------|---|---|-------------------------|-------------|---|----------------------------|-----------------------|--|------------------------------|---|--|--|--|--------------------|--|
| 8 | DLCT11-000331-2022 ED Vs Sukash Chandrashekar. | | | Complaint C | Case | Sec 3 & 4 of PML, 2002 | | 1 | | A co-accused was a former MLA in the predicate offence. | 02.06.2022 | | | 09.06.2022 | |
| Fram of | Prese of nt ng Stage of the les case | | il of prose witnesse | | Statement of accused - Whether recorded or not | | of defence tnesses | Date si when m has be posted fina argum | natter een I for II | hethe | er there is any stay of by superior court, if | proceedings ordered yes give detail | Whethe interim of are exist in the man | orders sting | attended • responses to the response to the re |
| | | es cited | Witnesse s dropped | examined | | Defend witness cited | es witnesses | l | W.P. | e orde |) 3560/2023 & Crl.M. | | | S- | Within one year from the date of framing of the charge. |
| 15.10 22 | | 23 | 1 | 22 | Yes | | - | | dire | cted t | | the trial court has been d fix a date later than the of Delhi. | | | |

| Short Summary of the work done in the case during the month | The Action plan formulated and the steps taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matter |
|--|---|---|
| The matter has been stayed by the Hon'ble High Court. Matter is at the stage of recording Defense Evidence. On the previous date it was stated by the ld. counsel for the accused that the proceedings before the Hon'ble High Court in the present matter were next listed on 16.01.2025 and the interim order was continued. In view of the said submission, case was adjourned to 19.03.2025. | | The Hon'ble High Court has directed this court to adjourn the present matter to a date later than the date before the Hon'ble High Court. The proceedings before the Hon'ble High Court in the present matter were last listed on 16.01.2025. |



VI: HAL G'OGNE

Add nal Sessions Judge

Special dge (PC-Act), (CBI)-24

| | | 4 | | | | | | | | DANK. | 36 Avenue District Court | | |
|--------|-----------|------------|------------|-----------|-------------|----------|------------------|----------|---------|---------------------------|--------------------------|--------------|-------------------------|
| SI | CNR N | lo. and C | Cause titl | e Natu | ire - Wheth | er State | Penal state | utes | No. of | Whether accused is | NeDate of instituti | on | Date of cognizance |
| No | | | | case | e, complai | nt case | involve | d | accuse | d sitting or former | | | |
| | | | | or c | losure repo | rt | | | | MP/MLA | | | |
| | DLC | T11-0006 | 530-2022 | | State | | Sec 8,9,11,12, 1 | 3(2) r/w | 19 | Former and Sitting MP / | 10.10.2022 | | 27.02.2023 |
| | | | | | (DC 1) | | 13(1)(d) of PC A | Act 1988 | | Sitting MLA | | | |
| 9 | | CBI | | | (PC Act ca | se) | & Sec 120B r/ | w 467, | | | | | |
| ٠ | | Vs | | | | | 471, 468, 420 | 0 IPC | ŀ | | | | |
| | Lalu | Prasad Y | adav etc. | | | | 36 | | | | | | A. 158 |
| | Present | Detail | l of prose | ecution | Statement | Detai | I of defence | Date s | ince Wh | ether there is any stay o | f proceedings ordered | Whether a | ny Expected date of |
| Date | Stage of | , | witnesse | s | of | w | itnesses | when n | natter | by superior court, if | yes give detail | interim ord | ers disposal of case. |
| of | the case | | | | accused - | | | has b | een | | | are existin | ng |
| Frami | | | | | Whether | | | posted | d for | | | in the matte | ers |
| ng of | | | | | recorded | | | fina | al | | | | |
| Charg | | | | | or not | | | argum | ents | | | | |
| es | | Witness \ | Witnesse | Witnesses | 3. | Defen | ce Defence | | | | | | Within one year from th |
| 120120 | | es cited s | dropped | examined | | witness | ses witnesses | 1 | | | | | date of framing of the |
| | | | | | | cited | examined | | | | | | charge. |
| | Misc. app | - | - | | | | | | | | | | |
| | | | | | | | | | | | | | |
| | | | | | | | | | | | | 1 | |

| Short Summary of the work done in the case during the month | The Action plan formulated and the steps taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matter |
|---|---|---|
| Matter was taken up on four (4) dates in this month. On the first two dates the Ld. Sr. Counsel for the CBI sought a short adjournment of a few days to crystallize the submissions of the CBI in terms of the previous queries from the court. On the third date the ld Sr. counsel for the CBI had made the submissions that since the allegations in the three charge sheets involve the same foundational conspiracy and have named a number of common accused as well as witnesses, the second and third charge sheets (bearing CC No. 59/2022 and CC No.44/2023) are in the nature of supplementary charge-sheets. It was specifically submitted on behalf of the CBI that the entirety of the allegations reflected in the three charge-sheets and two supplementary charge-sheets require one trial and not three separate trial. The court passed a detailed order determining that the three charge-sheets merits a single trial, with the first charge sheet bearing CC No. 59/2022 being the main charge sheet and the second as well as third charge sheets (CC No. 44/23 and CC No.79/24 respectively) being supplementary charge-sheets. The proceedings and registration numbers of those two charge sheets were merged with the first charge sheet. Cognizance was taken against one hundred and three (103) accused person. | lines. | There were 78 accused in the final supplementary charge sheet. Cognizance was taken against one hundred and three (103) accused person. |



Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Court

| SI No | CNR | No. | and Ca | use title | Wh | Nature - nether State omplaint ca closure rep | case, se or | Penal statutes involved | | No. of accused | Whether accused is sitting or former MP/MLA | Date of institutionNew | | ew Dorbi Date of cognizance | |
|--------------|--|-----|--------|-----------|---|--|------------------------|--|---|--|---|--|-----------------------|-----------------------------|--|
| 10 | State Vs Virender Singh Kadiyan etc. | | | | | Sec 3 (1)(r)(s) of SC/ ST Act | | 10 | Sitting MLA 30.01.2023 | | 30.01,2023 | | | | |
| Framin of | Prese Detail of prosecution of nt witnesses | | | | Statement of accused - Whether recorded or not | | of defence itnesses | Date s when m has b posted fina argum | natter een I for II | ther there is any stay of by superior court, if | yes give detail | Whether and interim orderim orderim are existing in the matter of the ma | ers disposal of case. | | |
| | Witness Witnesse Witnesses es cited s dropped examined | | | | Defend witness cited | nce Defence Yes | | Yes, v Crl. M | Yes, vide order of the Hon'ble High Court dated 31.05.23 in Crl. M.A 15541/2020(Stay) in Crl. M.C 4140/2023, 4557/23, 4563/23 & 4576/23 the proceedings have been stayed. | | | . | | | |
| 20.05. 23 | 20 PE | | 25 | _ | 10 (all deferred) | | | | | | | | | | |

| Short Summary of the work done in the case during the month | The Action plan formulated and the steps taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matter |
|--|---|--|
| The proceeding has been stayed by the Hon'ble High Court of Delhi. The proceedings are presently stayed against all accused persons. The next date of hearing before the Hon'ble High Court was stated to be 23.04.2025. Matter had not been taken up in this month. | adjournment are being given. (2) Ld. PP to consider whether trial may continue | Crl. M.A 15541/2020 (Stay) in Crl. M.C 4140/2023, |



VISHAL GOGNE

A onal Sessions Judge

Special Judge (PC-Act), (CBI)-24

| OL I | ONDA | | O XVI | | 3021 - 11 | | D | | | | Diponi | lee Aversie District Cour | t | - | |
|----------|---------|-----------|-------------|-----------|-------------|---------|-------------------------------|----------|--|-------|--------------------------|---------------------------------------|-----------|--------------------|--------------------------|
| SI | CINH | io. and | Cause titl | | ure - Wheth | | | | | o. of | Whether accused 45 | se Averbate of instituti New Delhi | on | Date of cognizance | |
| No | | | | cas | e, complair | nt case | involve | d | acci | used | sitting or former | INEW BOTTE | | | |
| | | | | or c | losure repo | rt | | | | | MP/MLA | | | | |
| 1 | DLC | T11-000 | 498-2023 | | State | | Sec 8, 11, 12, 13 | 3(2) r/w | 1 | 19 | Sitting and former MPs / | 03.07.2023 | | | |
| 11 | | CBI Vs | | | (PC Act cas | se) | 13(1)(d) of PC and Sec 120B r | /w 420, | | | MLAs | | | | |
| 1 1 | Loly | | Yadav etc | | | | 471 IPC | | | | | | | | |
| \vdash | | 18.50 | | | Ta | - | | | <u> </u> | | | | [i.e | No. 10 DOMESTICS | |
| i | Prese | Deta | il of prose | | Statement | | of defence | Date s | UU 1400 UU 1700 | | proceedings ordered | Whether | 100 | Expected date of |
| Date o | fnt | | witnesse | S | of | Wi | itnesses | when r | natter | | by superior court, if | yes give detail | interim o | rders | disposal of case. |
| Framin | g Stage | l | | | accused - | | | has b | een | | | | are exis | ting | |
| of | of the | | | | Whether | | | poste | d for | | | | in the ma | atters | |
| Charge | case | | | | recorded | | | fina | al | | | | | | |
| | | | | | or not | | | argum | ents | | | | | | |
| | | Witness | Witnesses | Witnesses | 5 | Defend | e Defence | | | | | 2.0.1 | | | Fresh Case received in |
| | | es cited | dropped | examined | ıl i | witness | es witnesses | | | | | | | | the month of June 2023. |
| | | | (000) | | | cited | | | | | | | | | Matter is expected to be |
| | Misc. | 42 | - | | | | | | | | | | | ļ | disposed of within 1 |
| | app | | 100 | | | | | | | | | | | | year. |
| | app | | | | 1 | | | | 1 | | | | | | <i>y</i> |
| | | | | | | | | | | | | | | | |

| Short Summary of the work done in the case during the month | The Action plan formulated and the steps taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matter |
|---|---|--|
| Matter was taken up on four (4) dates in this month. On the first two dates the Ld. Sr. Counsel for the CBI sought a short adjournment of a few days to crystallize the submissions of the CBI in terms of the previous queries from the court. On the third date the ld Sr. counsel for the CBI had made the submissions that since the allegations in the three charge sheets involve the same foundational conspiracy and have named a number of common accused as well as witnesses, the second and third charge sheets (bearing CC No. 59/2022 and CC No.44/2023) are in the nature of supplementary charge-sheets. It was specifically submitted on behalf of the CBI that the entirety of the allegations reflected in the three charge-sheets and two supplementary charge-sheets require one trial and not three separate trial. The court passed a detailed order determining that the three charge-sheets merits a single trial, with the first charge sheet bearing CC No. 59/2022 being the main charge sheet and the second as well as third charge sheets (CC No. 44/23 and CC No.79/24 respectively) being supplementary charge-sheets. The proceedings and registration numbers of those two charge sheets were merged with the first charge sheet. Cognizance was taken against one hundred and three (103) accused person. | | There are 19 accused in this case. |



Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Court

| SI No | CNR No. | and Ca | use title | Nature - complair report | *********** | State case or closure | 100 | | No. | | Whether accused is sitting or former MP/MLA | Date of institution | New I | Jeim | Date of cognizance |
|-------------|---|--|-------------------------|--------------------------------|---|---------------------------|----------------------------------|---|-----------------------------|------------------|--|--|--|-----------------|--|
| 12 | DLCT11-000033-2024 Enforcement Directorate Vs Amit Katyal etc | | | Complaint Case | | Sec 3 & 4 of PMLA'2002 | | 7 | 7 | Sitting MPs/MLAs | 09.01.2024 | | 27.01.2024 | | |
| Frami of | Prese of nt ng Stage of the ges case | Deta | il of prose witnesse | | Statement of accused - Whether recorded or not | Detail of o | | Date si when m has be posted fina argume | natter een d for d | Wheth | er there is any stay of by superior court, if | The state of the s | Whethe interim o are exis in the ma | orders sting | Expected date of disposal of case. |
| | | The second secon | Witnesse s dropped | | | | Defence witnesses examined | 1 | | | | | | | One year from the date of framing of charge. |
| | Misc. Appea rance | ı | - | | | | | | | | | | | | |

| Short Summary of the work done in the case during the month | | The specific reasons, if any causing delay in disposal of the matter |
|--|------------------------------------|--|
| Matter has been taken up on two (2) dates in this month. On the first date no one was appeared. On the second date all accused persons were directed to complete the inspection of the unrelied documents by the next date of hearing. The ED was also directed to ensure the processing of the sanction by the next date. | conclusion of arguments on charge. | Sanction for prosecution of accused persons is still awaited. |



Additional Sessions Judge Rouse enue District Court
New Delhi

| SI No | | | cas | Nature - Whether State case, complaint case or closure report | | | | No. accus | | Whether accused is sitting or former MP/MLA | Date of institution | | Date of cognizance | |
|-------------------------------------|--|----|-------------------------|---|---|----------------------------|------------------------|--|-----------------------------|---|---|--|--|--|
| 13 | DLCT11-000307-2023 State Vs Naseer @ Naseem etc | | | State case | ute case U/s 147, 148, 149, IPC | | 49, 307 | 26 | | Ex MLA | Initial date 03.12.2016 Instituted in this court on 11.01.2024 | | 23.03.2015 | |
| Date of Framin g of Charge | Present Stage of the case | | il of prose witnesse | | Statement of accused - Whether recorded or not | | of defence itnesses | Date s when m has b posted fina argum | natter een d for d | Wheth | er there is any stay of by superior court, if | proceedings ordered yes give detail | Whether interim or are exist in the ma | ders disposal of case. ing |
| | | | Witnesses dropped | | | Defend witness cited | ses witnesses | l | | | | | | One year from the date of framing of charge. |
| | Charge | 43 | 1 | | | | | | | | | | | |

| Short Summary of the work done in the case during the month | The Action plan formulated and the steps taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matter |
|---|---|--|
| The matter was taken up on two (2) dates in this month. The death verification report of an accused is awaited in the connected matter. | adjournments are being given. | The charge sheet is of the year 2015 and is connected with another case filed of the year 2015. The case was received by this court in the year 2024. There are 26 accused. Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 26 accused persons, several dates have been consumed in concluding arguments on charge. |



Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

| SI No | CN | IR No | o. and (| Cause title | cas | ure - Whethe e, complain losure repor | t case | | | | o. of used | Whether accused is sitting or former MP/MLA | Date of institution | on D | | Date of cognizance | |
|------------------------------|--|-------------------|----------|-------------------------|-----|---|---------------------------|--------------------------|---|------------------------------|--|---|---------------------|--|----------------|--------------------------------------|------------|
| 14 | DLCT11-000306-2023 State Vs Akhlaq Alvi etc | | | State case | | U/s 147, 148, 149, 3 IPC | | 9, 307 36 | | Ex MLA | Initial date 01.12.2015 Instituted in this court on 11.01.2024 | | 16.01.2015 | | | | |
| Date Frami of Charg | of nt ng Sta of t | ese age the | Deta | il of prose witnesse | | Statement of accused - Whether recorded or not | | l of defence itnesses | Date s when n has b poster fina | natter een d for al | | ner there is any stay of by superior court, if | • | Whether interim of are exist in the ma | rders sting | | |
| | | | es cited | Witnesse s dropped | | s | Defen witness cited | ses witnesses | 6 | ients | | | | | | One year from the of framing charge. | date of |
| - | | harg e | 74 | - | | | | | | | | | | | | | |

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

| | 7 | The specific reasons, if any causing delay in disposal of the matter |
|---|-------------------------------|---|
| The matter was taken up on two (2) dates in this month. The death verification report regarding accused no. 18 (Shahnawaz S/o Yusuf) is awaited. The SHO, PS New Friends Colony was directed to furnish the same by the next date of hearing. | adjournments are being given. | The charge sheet is of the year 2015 and the case received by this court in year 2024. There are 36 accused. Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 36 accused persons, several dates have been consumed in concluding arguments on charge. |



(

VISHAL GOGNE
Additional sions Judge
Special Judge (1 C-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

| SI No | CNR | No. and | Cause tit | case | | ether State nt case or | | l statutes volved | No. of accused | Whether accused is sitting or former MP/MLA | | f institution | Date of cognizance |
|----------|-------|------------|-------------------------|-----------------------|---|-------------------------------|--|---|----------------|--|------------|--|--|
| 15 | | Star Vs | | | State o | ase | U/s 302, | , 336, 201, 34 IPC | 5 | Sitting MLA | Instituted | ate 29.11.2019 in this court on .01.2024 | 28.09.2019 |
| g of | Prese | Deta | il of prose witnesse | ecution | Statement of accused - Whether recorded or not | Detail of d witness | | Date since when matter has been posted for final arguments | | s any stay of proceedings rior court, if yes give detai | | Whether any interim orders are existing in the matters | The second secon |
| | | | | Witnesses examined | 1 | Defence witnesses cited | Defence witnesse s examine d | | | | | 1 | One year from the date of framing of charge. |
| 23.11 | PE | 38 | _ | 24 | | | | | | | | | |

| | | The specific reasons, if any causing delay in disposal of the matter |
|---|--|--|
| Matter was taken up on two (2) dates in this month. One (1) witness was examined and discharged. On the second date the witness was present but could not be examined as the entire day was consumed in arguments on charge in matter titled as CBI Vs. Lalu Prasad Yadav & Ors. as well as revision petition titled as Somnath Bharti Vs. State. | (2) Consecutive / Bulk date of hearing.(3) Short dates being given and no unnecessary adjournments are being given. | |



Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Court

| SI No | CNR No. and Cause title | | Whether State case, involved complaint case or closure report | | 1000000 | No. o | - | Whether accused is sitting or former MP/MLA | Date of institution | oh ew Delhi | Date of cognizance | | | |
|-------------|--------------------------------------|----------|---|------------|---|---|-----------------------|--|------------------------------|-------------|---|--|---|---|
| 16 | Vs Kishore Samrite | | | State case | 1 | U/s 286, 506 IPC Sec 9B of Explosive Act 1884 | | 1 | | Ex MLA | Initial date 13.12.20 Instituted in this cou 20.01.2024 | | 28.11.2022 | |
| of | Prese of nt ng Stage of the les case | | il of prose witnesse | | Statement of accused - Whether recorded or not | | of defence tnesses | Date s when n has b posted fina argum | natter een d for al | Vheth | er there is any stay of by superior court, if | 1. The same of the | Whether interim or are exist in the mat | ders disposal of case. |
| | Order | es cited | Witnesses dropped | | | Defence witness cited | es witnesses | | | | | | | Judgment is passed in this month. The accused has been convicted. Matter is |
| 16.10 23 | | | | 20 | 165 | 1411 | IVII | | | | | | | pending for quantum of sentence. |

| | The specific reasons, if any causing delay in disposal of the matter |
|--|---|
| Judgment is passed in this month. Matter is pending for quantum of sentence. | Judgment is passed in this month. The accused has been held convicted. Matter is pending for quantum of sentence. |



Addition assions Judge Special Judge PC-Act), (CBI)-24

| CL | CND | la and | Cause titl | | Maluma | | Daniel state | | N¢ | Rouse Ave | mue District Court | T | Data of an animona |
|--------|--------------------|----------|-------------|-----------|----------------------------------|---------|----------------|--------------|-----------|--------------------------|--------------------------------------|------------|-------------------------|
| SI | CINH | vo. and | Cause titi | - | Nature · | i | Penal statu | | No. of | whether accused is | nue Dibric of instituti lew Delhi | on | Date of cognizance |
| No | | | | | Whether State case, | | involved | | accused | sitting or former | | | • |
| | | | | C | complaint case or | | | | | MP/MLA | | | |
| | | | | | closure rep | oort | | | | | | | |
| | DLCT11-000138-2024 | | | | State case | | U/s | | 6 | Ex MLA | Initial date 05.07.2 | 017 | 01.02.2017 |
| | | | | | | 10 | 09,149,186,333 | ,332,353 | | | Instituted in this cou | rt on | |
| 17 | | Stat | е | | | | IPC | | | ł | 12.02.2024 | | |
| 17 | | Vs | | 1 | | | | | Si . | | | | |
| | Neel | Daman l | Khatri etc | ļ | | | | | | | | | |
| | Prese | Deta | il of prose | ecution | Statement | Detail | of defence | Date s | ince Whet | her there is any stay of | proceedings ordered | Whether | any Expected date of |
| Date | of nt | | witnesse | s | of | witi | nesses | when n | natter | by superior court, if | yes give detail | interim or | rders disposal of case. |
| Frami | ng Stage | Į | | | accused - | | | has b | een | • | | are exis | |
| of | of the | | | | Whether | | | posted | | | | in the ma | - |
| | West, Mades | | | | recorded | | | fina | | | | | |
| Charg | es case | | | | 10 200 400 000 11 12 12 12 12 12 | | | 30,755-55.50 | | | | | |
| | | Mitnogo | Witnesses | Witnesses | or not | Defere | - D-f- | argum | ens | | | | 1.7 |
| | | | | | 1 | Defence | | | | | | | Judgment was passed in |
| | | es citeu | dropped | examined | 1 : | | es witnesses | | | | | | the month of December |
| | | | | | | cited | examined | | | | | | 2024. |
| | Order | 26 | - | 26 | Yes | Nil | Nil | | | | | | |
| 19.05. | 20 on | | | | | | | | 1 | | | 1 | |
| 18 | Sente | | | | | | | | - | | | | |
| '0 | nce | | | | | | | | | | | İ | |
| / | 1100 | | | | | | | | | | | | |

| Short Summary of the work done in the case during the month | The Action plan formulated and the steps taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matter |
|---|---|---|
| Judgment was been passed in this month of December 2024. Two accused were held convicted and four accused were acquitted. The matter is pending for Quantum of Sentence. The applications under section 3 & 4 of the Probation of Offenders Act, 1958 read with section 401 BNSS (section 360Cr. PC) were moved on behalf of convict Neel Daman Khatri and Joginder Dahiya. Copies were supplied to the State for reply on the next date. Matter is fixed for submissions on the point of sentence. | | Judgment has been passed in this month. Two accused were held convicted. The matter is now pending for Quantum of Sentence. |



Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Court

| Si No | CNI | R No. ai | nd Caus | | | 0.75.00 | Penal statutes | | No. of accused | Whether accused is sitting or former MP/MLA | Date of institution De | Dat | te of cognizance | |
|-------------------------------------|--------------------------------|----------|------------------------------|----------------|--|-------------------------------|---|--|--|--|---|-----|--|--|
| 18 | Vs Surender Kumar Jain etc. | | | | Complaint case | | Sec 233/628 r/w 211 & 240 (3) of Companies Act, 1956 and Sec 420/468/477A & 120B of IPC | | 31 | Sitting MP in the connected PMLA case pending in this court. | 08.12.2016 Instituted in this court on 29.07.2024 | | 09.06.2017 | |
| Date of Framing of Charges | the case | | il of pro witness | secution es | Statement of accused Whether recorded or not | Detail of def | ence witnesses | Date since when matte has been posted for final arguments | r | Whether there is any stay of proceedings ordered by superior court, if yes give detail | | | Expected date of disposal of case. | |
| | Charge | es cited | Witnesse s dropped | examined | | Defence witnesses cited | Defence witnesses examined | | Yes, vide Crl. M.C. Virendra J hearing on | No. 6716/2022 and Crl. ain & Anr Vs SFIO & Anr | e Hon'ble High court of Delhi in M.A. No. 26115/2022 titled as the trial court may proceed with vever shall avait the decision of the rges. | | One year from the date of framing of charge. | |

| | The Action plan formulated and the steps taken for expeditious disposal of the case | |
|--|---|---|
| Fresh matter received by way of transfer in the month of July 2024. There are thirty one (31) accused in this matter. The matter is stayed by the Hon'ble High court of Delhi for orders on charge. The matter was taken up in this month. Matter listed for orders on an application under section 190 Cr. P.C. along with the similar application in the connected matter wherein further submissions are to be made by the ED. Matter was fixed for orders along with the connected matter. | (2) Short date being given and no unnecessary adjournments are being given. | Vide order dt. 13.12.2022 of the Hon'ble High court of Delhi in Crl. M.C. No. 6716/2022 and Crl. M.A. No. 26115/2022 titled as Virendra Jain & Anr Vs SFIO & Anr., the trial court may proceed with hearing on arguments on charge. However shall await the decision of the High court before framing formal charges. |



| CI | OND No | | 2 | Ala Mate | wa Mhath | Ct-t | Dem | 1 -4-4-4- | No. of | Whether accused is | Delhi Date of institution | Data | of complement |
|---------|-----------|---------|-------------------------|-----------|-------------|---------------|----------|----------------|--|-------------------------|------------------------------------|-------------|--------------------|
| SI | CNR No | . and t | Jause ti | | | er State case | | l statutes | | | Date of institution | Date | of cognizance |
| No | | | | com | plaint case | or closure | in | volved | accused | sitting or former | | | |
| | | | | repo | rt | | | | | MP/MLA | | | |
| | DLCT | 1-000 | 977-201 | 9 | Compla | int case | 3 & 4 of | PMLA, 2002 | 79 | Sitting MP | 18.05.2017 | (| 3.07.2017 |
| | | | | | - | | | | | _ | Instituted in this court on | | |
| 19 | Directora | te of E | nforcem | ent | | | | | | ì | 29.07.2024 | | |
| 19 | | Vs | | 1 | | | | | | | | | |
| | Surende | r Kum | ar Jain e | tc. | | | | | | | | | |
| | Presen | Deta | I of pro | secution | Statemen | Detail of d | efence | Date since | Whet | her there is any stay o | f proceedings ordered by | Whether any | Expected date of |
| Date of | f t Stage | | witness | ses | t of | witnes | ses | when matte | r | superior court, if | yes give detail | interim | disposal of case. |
| | gof the | | | | accused - | | | has been | | • | | orders are | |
| of | case | | | | Whether | | | posted for fir | al | | | existing in | |
| Charge | | | | | recorded | | | arguments | | | | the matters | |
| Onarg | .5 | | | | | | | arguments | 1 | | | the matters | |
| | | | | | or not | | | | - V V V | 1 11 07 00 0000 | | | |
| | | | 200.000.000.000.000.000 | Witnesses | 1 | Defence | Defence | | | | Hon'ble High Court of Delhi in | -Yes- | One year from the |
| | | ses | (0.000,000) | examined | | witnesses | witnesse | | - S. S. S. S. S. S. S. S. S. S. S. S. S. | | 19865/2022 titled as Directorate | | date of framing of |
| | | cited | droppe | | | cited | s | | | | Aggarwal, the order of trial | | charge. |
| 1 | | l | d | | 1 1 | | examine | | TABLE TO SERVICE | | ply of un- relied documents not | | |
| | | | | | | | d | | | | oner but the list of the un-relied | | |
| | Orders | 56 | | | No | | | | | | supplied by the petitioner to the | | |
| | Olders | 30 | | | 140 | | | | responde | nt without default. | | | |
| | | | | | | | | | | | | | |

| Short Summary of the work done in the case during the month | | The specific reasons, if any causing delay in disposal of the matter |
|---|---|---|
| Fresh matter was received by way of transfer in the month of July 2024. There are seventy nine (79) accused in this matter. The order of trial court is stayed of supply of un-relied documents. The matter was taken up in this month. Matter was listed for orders on an application under section 190 Cr. P.C along with a similar application in the connected matter. Certain clarifications were required by the court from the ED upon the application of accused no. 5 Satish Kumar Pawa seeking the summoning of an additional accused namely Saurabh Aggarwal. Clarifications have been provided by the Ld. Counselfor the ED upon queries raised by the court in the context of the application of accused No.5 Satish Kumar Pawa seeking summoning of an additional accused person namely Saurabh Aggarwal Matter was fixed for orders. | (2) Short date being given and no unnecessary adjournments are being given. | Yes, Vide order dt. 27.09.2022 of Hon'ble High Court of Delhi in Crl. M.C No. 657/2022 & Crl M.A 19865/2022 titled as Directorate of Enforcement Vs Rajesh Kumar Aggarwal, the order of trial court is stayed to the extent of supply of un-relied documents not relied upon on behalf of the petitioner but the list of the unrelied documents in the case has to be supplied by the petitioner to the respondent without default. |



Additional Sessions Judge Special Judge (PC-Act), (CBI)-24

| SI No | CNR | No. a | nd Caus | se title | Natur Whether Sta | | Penal stat | | No. of accused | Whether accused is sitting or former | Date of insti | vesne District New Delhi | CouDate of cognizance |
|-----------------|----------------|-------|----------------------------------|-------------------------------|--|-------------------------------|----------------------------------|--|--|---|---------------|---|---|
| | | | | | complaint closure | case or | | | | MP/MLA | | | |
| 20 | | | 000570- Vinay M | | State C | Case | 3.1 (r)(s)(w)(ii) (POA Ac | ALL INCOME TO A STATE OF THE ST | 1 | Sitting MLA | 03.07.202 | 24 | 12.07.2024 |
| Date of Framing | of the case | р | Detail or rosecut vitnesse | ion | Statement of accused - Whether recorded or not | | of defence nesses | matt post | since when er has been ed for final guments | Whether there proceedings ord court, if yes | | Whether ar interim order are existing the matter | rs disposal of case. |
| 22.10.24 | | sses | es | Witness es examine d | | Defence witnesses cited | Defence witnesses examined | | | -N | 0- | -No- | One year from the date of framing of charge |
| | Charge 18 - 3 | | No | нн | | | | | | | | | |

| Short Summary of the work done in the case during the month | The Action plan formulated and the steps taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matter |
|--|---|--|
| Fresh matter received by way of assignment on July 2024. Matter was taken up on three (3) dates in this month. The matter was listed for cross examination of PW-1 (complainant) and PW-2 (eye witness). However, on the first date the complainant (PW-1) was reported to be unwell and PW-2, who is the son of PW-1, had reportedly taken her to the hospital. On the second date, at the outset of the proceedings PW1(complainant) had stated that she wishes to make two voluntary statements for bringing on record two documents. This court after hearing the detailed submissions and objections of both the parties, directed the original documents to be taken on record in the judicial file. A copy of the documents were also provided to the ld. Counsel for the accused. The matter was adjourned for cross-examination of PW1 as well as PW 2 who were both material witnesses. On the last date PW1 was further cross-examined at length. | (2) Short date being given and no unnecessary adjournments are being given. | Unavailability of documents and witnesses. |



Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue Product Court

| | | | | | | | | 100000111 | till to the | 1. L CONTA | | | |
|-------|------------|--------|-------------|-----------|----------------|----------|--------------------------|----------------------|-------------|-------------------------------|-------|------------------|--------------------|
| SI | CNR No | and | Cause t | itle Na | ture - Whether | State | Penal statut | es involved | No. of | Whether accused is sitting | Dat | e of institution | Date of cognizance |
| No | | | | cas | se, complaint | case or | | | accused | or former MP/MLA | | | |
| | | | | clo | sure report | | | | | | | | |
| | DLCT | 11-000 | 600-202 | 4 | State | | 7,8,9,11,12,13 | (2) r/w 13(1)(d) of | 78 | Sitting MP/ MLA | | 06.07.2024 | |
| 21 | CBI Vs La | lu Pra | sad Yada | ıv etc | (PC Act Ca | ase) | PC Act and 1471, 109 IPC | 120B, 420, 467, 468, | | • | | | |
| | Presen | Deta | l of pro | secution | Statement of | Detail o | of defence | Date since when | Whether | there is any stay of proceed | lings | Whether any | Expected date of |
| Date | of t Stage | | witness | | accused - | witn | nesses | matter has been | | y superior court, if yes give | 100 | | disposal of case. |
| | ngof the | | | | Whether | | | posted for final | | , | | are existing in | |
| of | case | | | | recorded or | | | arguments | | | | the matters | |
| Charg | es | | | | not | | | _ | | 91 | | | |
| | | Witnes | Witness | Witnesses | 3 | Defence | Defence | ~~~~~ | | -No- | | -No- | |
| | | ses | es | examined | | witnesse | witnesses | | | | | | |
| | | cited | droppe d | | | s cited | examined | | | | | | |
| | Misc. | 119 | - | = | No | | | | | | | | |
| | App | | | | | | | ÷ | | | | | |
| | | | | | | | | | | | | | |

| Short Summary of the work done in the case during the month | The Action plan formulated and the steps taken for expeditious disposal of the case | The specific reasons, if any causing delay in disposal of the matter |
|---|---|--|
| Matter was taken up on four (4) dates in this month. On the first two dates the Ld. Sr. Counsel for the CBI sought a short adjournment of a few days to crystallize the submissions of the CBI in terms of the previous queries from the court. On the third date the ld Sr. counsel for the CBI had made the submissions that since the allegations in the three charge sheets involve the same foundational conspiracy and have named a number of common accused as well as witnesses, the second and third charge sheets (bearing CC No. 59/2022 and CC No.44/2023) are in the nature of supplementary charge-sheets. It was specifically submitted on behalf of the CBI that the entirety of the allegations reflected in the three charge-sheets and two supplementary charge-sheets require one trial and not three separate trial. The court passed a detailed order determining that the three charge-sheets merits a single trial, with the first charge sheet bearing CC No. 59/2022 being the main charge sheet and the second as well as third charge sheets (CC No. 44/23 and CC No.79/24 respectively) being supplementary charge-sheets. The proceedings and registration numbers of those two charge sheets were merged with the first charge sheet. Cognizance was taken against one hundred and three (103) accused person. | | |



VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act) (CRD.)

| | | | | - T | | | M-24- | | | | Special | Judge (PC-A | Ct), (CBI)-24 |
|------|---------------------|---------|----------|-----------|----------------|----------------|------------------|----------------|----------------|--------------------------|----------------|---------------|-----------------------------|
| SI | CNR | lo. and | l Cause | title | Natu | ıre - | Penal stat | utes | No. of | Whether accused is | Date of instit | utioniue Dist | rict Con Pate of cognizance |
| No | | | | | Whether S | tate case, | involved | | accused | sitting or former | | New Della | |
| | | | | 1 | complain | t case or | | | | MP/MLA | | | |
| | | | | | closure report | | | | | | | | |
| - | DLCT11-001154-2024 | | | 24 | State | | 438, 440 of BNSS | | 1 | · Ex MLA | 02.12.202 | 1 | |
| , | DEC 111-001134-2024 | | | | | 130, 110 01 51 | 100 | • | DX WEAT | 02.12.202 | • | (0.00000) | |
| 22 | Somna | th Bha | rti Vs S | tate | (Criminal | Revision) | | , | | | | | |
| | Duana | Deter | | | 04-4 | Batail - | £ 4-6 | D-11- | [1871 - 17 - 1 | <u></u> | | 3671 | |
| | | | 989 | | Statemen | | f defence | | t) | there is any stay of pr | | | |
| Date | of t Stage | | witness | ses | t of | witn | esses | when |]] | by superior court, if ye | s give detail | interim orde | 197 |
| Fram | ing of the | | | | accused - | | | matter h | as | | | are existing | in |
| of | | | | | Whether | | | been | | | | the matter | s |
| Char | nes | | | | recorded | | | posted | for | | | | |
| , | , | | | | or not | | | final | | | | | |
| | Ĩ | | | | | | | argume | nts | | | | |
| | - | Witnes | Witness | Witnesses | | Defence | Defence | - 3 | | -No- | | -No- | Within a quarter |
| | | ses | es | examined | | witnesses | 1900 | | + | | | - 15 MARTIN | and the second |
| 1 | | cited | droppe | 45 | | cited | examined | | | | | | |
| 60 | 1 | | d | | | Oilea | cxammed | | | | | | |
| | Orders | | - | - | | | | | | | | | |
| | | | | | | | | | | | | | |
| 1 | | ļ | | | | | | | | | | | |
| | | | | | | | 1 | | | | | | |

| Short Summary of the work done in the case during the month | | The specific reasons, if any causing delay in disposal of the matter |
|---|-----|--|
| Arguments heard. Submissions have been concluded. Matter is fixed for orders. | ••• | MM |



Additional Ser s Judge Special Judge (PC-act), (CBI)-24

| | | | | | | | | | | Kouse Avenu | ue District Count | | |
|-------|------------|--------|-----------|--|-----------|-------------|-----------------|----------|------------|----------------------|--|----------------|------------------------------|
| SI | CNR N | lo. an | d Cause | title | | ıre - | Penal stat | utes | No. of | Whether accused | ue District Court I is Date of insti | tution | Date of cognizance |
| No | | | | 1 | Whether S | state case, | involve | ed | accused | sitting or forme | er | | |
| | | | | | complair | t case or | | | | MP/MLA | | | |
| 1 | | | | | closure | report | | - | | | | | |
| | DLC | T11-0 | 00160-20 | 25 | Sta | ite | 397 Cr.P.C. & 4 | 40 BNSS | 9 | Sitting MLA | 25.02.202 | 25 | |
| 23 | c | r Rev | 06/2025 | | (Criminal | Revision) | | | | | | | |
| | Gyanendr | a Sing | h Vs. Sta | te & Ors | | | | | | | | | |
| | Presen | Deta | il of pro | secution | Statemen | Detail o | f defence | Date sin | ce Whether | there is any stay of | of proceedings ordered | Whether any | Expected date of disposal of |
| Date | of t Stage | | witnes | ses | t of | witn | esses | when | | y superior court, it | | interim order | s case. |
| Frami | ng of the | | | | accused - | | | matter h | | | | are existing i | ni |
| of | case | ļ | | | Whether | | | been | | | | the matters | |
| | | | | | recorded | | | posted f | or | | | | |
| Charg | es | | | | or not | | | final | o . | | | | |
| | | | | | OI HOE | | | argumer | nto. | | | | |
| | - | Mitno | Mitnaco | Witnesses | | Datamas | Defence | argumer | 1(3 | -No- | | -No- | Within a quarter |
| | | ses | es | examined | | Defence | | | | -110- | 7 | -110- | within a quarter |
| | | | droppe | The state of the s | 1 | witnesses | witnesses | | 1 | | | | |
| | | Cited | d | | | cited | examined | | | | | | |
| | Argume | | - | - | | | | | | | | | |
| | nts | | | | | | | | | | | | |
| | | | | | | _ | | | | | | | |

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

| | 1 | The specific reasons, if any causing delay in disposal of the matter |
|---|---|--|
| Fresh revision petition received by way of assignment on February 2025. Matter was taken up in this month. It was submitted by the Ld. Proxy counsel for the revisionist that the main counsel was not available for hearing. The court has fixed the matter for consideration on next date of hearing. | (2) Short date being given and no unnecessary | |



VISHAL GOGNE Additional Sessions Judge

| | | | | | | | | | | 1 | Snecial 2 | Judge (PC-Ac | t)-(CBD-24 |
|-------|------------|----------------|---|-----------|--|-------------|--------------|-----------|-------------|--------------------------|--------------------|--------------|------------------------------------|
| Si | CNR N | o. and | Cause | title | | ıre - | Penal sta | tutes | No. of | Whether accused is | Date of instit | ution Dist | ct), (CBD-24 Date of cognizance |
| No | | | | ľ | Whether S | state case, | involve | ed | accused | sitting or former | 100050 | New Delh | |
| | | | | | complair | t case or | | | | MP/MLA | | New Della | |
| 1 | | | | | | ereport | | | | | | | |
| - | DI.C | T11_00 | 0163-20 | 25 | Sta | | 397/399/401 | CrPC & | 1 | Ex. MLA | 27.02.202 | 5 | |
| | DEC | 111 00 | 0100 20. | | 5 | | 440/441 BNSS | 01.1.0. 0 | | LAN IVILIT | 27.02.202 | ١ ١ | |
| | C | r Rev 1 | 62/2025 | | (Criminal | Revision) | PHOPHI DINOS | | | 1 | | 1 | |
| 24 | • | | 0= | | | | | | | | | 1 | |
| | Narmad | a Prasa | d Praja | pati Vs | | | | | | | | | |
| 1 1 | | Sta | | | | | | | | | | 1 | |
| | | _ | | | | | | | | | | | |
| | Presen | Detai | il of pro | secution | Statemen | Detail o | of defence | Date si | nce Whether | there is any stay of pr | roceedings ordered | Whether a | ny Expected date of disposal of |
| Date | of t Stage | | witness | ses | t of | witn | iesses | when | 1 k | by superior court, if ye | s give detail | interim orde | ers case. |
| Frami | ng of the | | | | accused - | | | matter | | | | are existing | ı in |
| of | case | | | | Whether | | | beer | | | | the matter | |
| 1 | | | | | recorded | | | posted | | | | | |
| Charg | es | | | | The second second second second second | | | fina | | | | | |
| | | | | | or not | | | | | | | 1 | |
| ł | | | | | | | T | argume | nts | | | | |
| | l | NAME OF STREET | 10.000000000000000000000000000000000000 | Witnesses | 1 | Defence | Defence | | | -No- | | -No- | Disposed of in this month. |
| İ | 1 | ses | 1000 | examined | 4 | witnesses | witnesses | ļ | | | | | |
| 1 | 1 | cited | droppe | 1 | | cited | examined | | | | | 1 | |
| | | | d | | | | | | | | | | |
| | Dispos | | _ | - | | | | | | | | | |
| | ed of | } | | | | | | 1 | 1 | | | ļ | |
| | | | | | | li Ti | | | | | | | |
| | | i | | 1 | 1 | | 1 | 1 | | | | | |

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

| , | | The specific reasons, if any causing delay in disposal of the matter |
|---|---|--|
| Fresh revision petition received by way of assignment on February 2025. Matter was taken up on one (1) date in this month. Arguments were heard and the matter was decided on the same day vide detailed order rendered in the presence of the parties in open court. | (2) Short date being given and no unnecessary | |



I

पारस दलाल PARAS DALAL

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -U Additional Chief Judicial Magistrate-91 राउन ऐवेन्यृ जिला न्यायालय, नई दिल्ली Rouse Ayenue Diskict Courts, New Delhi

To,

The Ld. Principal District & Sessions Judge, Rouse Avenue District Court, New Delhi.

Ref No:- MP/MLAs/RADC/Gaz/2020/E-22388-22393 dated 24/11/2020 & MP/MLAs./RACC/Gaz./2024/298D-307D dated 12.01.24.

Subject:- Monthly Progress report of the Courts Set up for trial against sitting and former Member of Parliament (MP's) and Member of Legislative Assemblies (MLA's).

Respected Madam,

It is submitted that the requisite information is being furnished as under:-

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs FOR THE MONTH OF FEBRUARY 2025.

1. Name of the Presiding Officer

Sh. Paras Dalal

2. Designation

ACJM-01

3. Date since which posted in the Court

26.10.2024 (A/N)

4. Total number of cases pending on the first day of the month: 18

5. Number of cases disposed in the month with details i.e.:

Conviction:-, Acquittal:-01, Discharge or Acceptance of Closure

Report-,

Transfer--, ETC:-3 (Including One Misc. Crl. application)

6. Number of cases pending on the last day of the month:

<u>19</u>

Note: - Five Cases are instituted in this month including one Misc. Crl. application.

तिरक्त मुहानी ने निक दण्डाधिकारी -0

Additional Staff Addicial Magistrate-01 गउन ऐवेन्य जिला न्यायालय, नई दिल्ली

Rouse Avenue District Courts, New Delini

Page No. 1/19

| S. I. N o. | CNR No. and Case Title | Natur e - wheth er state case, compl aint case or closur e report | Penal Statutes involve d | No. of acc | Wheth er accuse d is sitting or forme r MP/M LA | Date of taking cognizan ce | Date of framing charge | Presen t stage of the case | Details of prosecution witness | Stat eme nt of accu sed whe ther reco rde d or not | of defence | Date since when matter has been posted for final argume nts | Whether there is any stay of proceedings ordered by superior court, if yes given details | any interim | Expected date of disposal of case | Short Summary of the | (b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s) | (c) Specific reasons, if any causing delay in disposal of the said case(s) |
|---------------------|------------------------------|---|-----------------------------------|------------------|---|-------------------------------------|------------------------------|-------------------------------------|---|---|--|---|--|----------------|--|----------------------|--|--|
| | | | | | | | | | Wit Wi Wit ness tne ness s ss exa cite dr min d op ed | | De fen Defe ce wit witn ess exam cit ined ed | | | | | | | |

अतिरिक्त मुख्य न्या यक दंग्डाधिकारी -0 ो Additional Chief Judicial Magistrate-01 राउड़ ऐवेय् जिला न्यायालय, नई दिल्ली Rnose Avenue District Courts, New Delhi

| | • | | | | | | | | | | | | | | | | | |
|--|---|---------|---|---------------|----------|----------|-----|----------------------------|------|---|------|-------|--|--------------------------------------|------------------------------------|--|---|---|
| CNR I DLCT 00024 2019 Ct Cas 22/1 SMRI ZUBI IRANI SANJ NIRU M | 12- 32 32 36- 36- 37 37 37 38 38 38 38 38 38 38 38 38 38 38 38 38 | 400/500 | 1 | Former MP | 04/01/13 | 08/01/13 | 707 | Further Procee dings | | - | | | Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II- C), Vide order dated 22/04/19 | Yes, Vide order dated 22/04/19 | Subject to vacation of stay. | Matter was listed on 11.02.2025 and 22.02.2025 for further proceedings and receipt of Order of the Hon'ble Supreme Court of India. Stay is still continuing on the trial and NDOH is 04.03.2025 and hence matter was adjourned for 12.03.2025. | Orders of the Hon'ble Supreme Court of India and matter would | Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II-C), Vide order dated 22/04/19 |
| CNR PDLCT: 00139 2019 Ct Cas 64/19 SANJA NIRUI M VS SMRI ZUBI IRAN | Crimin al (Comp laint Case) | | 1 | Sitting MP | 15/10/13 | 22/10/13 | | Further Procee dings | | | | - | Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II- C) Vide order dated 22/04/19 | | Subject to vacation of stay. | Matter was listed on 11.02.2025 and 22.02.2025 for further proceedings and receipt of Order of the Hon'ble Supreme Court of India. Stay is still continuing on the trial and NDOH is 04.03.2025 and hence matter was adjourned for 12.03.2025. | Supreme Court of India and matter would | Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II-C), Vide order dated 22/04/19 |

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अतिरिक्त एउ जार्चक दण्डाधिकारी -01 Additional Knief Judicial Magistrate-01 राउन ऐतेच्यू जिला नायालय, नई दिल्ली Rouse Avenue District Courts, New Dethi

| CNR No. DLCT12- 000017- 2021 & Ct Case 2/2021 CHHAIL BIHARI GOSWA MI VS SATYEN DER JAIN & OTHERS | Crimin al (Comp laint Case) | 200 Cr.P.C. & 499/500/ 34/120- B IPC | - | Sitting MLA/ Sitting MP | 21/01/21 | 27/01/21 | 17/11/22 | Re-list the matter for receipt of further directi ons/ord er from the Hon'bl e Delhi High Court | 8 | | - | | | | Yes, Vide Order Dated 14/12/23, continued on subsequent dates and | decision on the petition U/s 482 Cr.P.C pending before the Hon'ble High Court | 30.01.2025 and the next date of hearing is 13.05.2025. | Orders of the Hon'ble High | Stayed by the Hon'ble High Court and interim stay against trial. |
|--|---|---|---|----------------------------------|----------------|----------|----------|---|---|---|---|--|------|------------------------------|---|--|--|-------------------------------|---|
| CNR No. DLCT12- 000052- 2021 & Ct Case 15/2021 KAILAS H GAHLOT VS VIJENDR A GUPTA | Crimin al (Comp laint Case) | 200 Cr.P.C. & 499/501 IPC | 1 | Sitting MLA | 28/08/20 21 | 01/09/21 | | Further procee ding/di rection | 6 | - | | | | vide order dated 24/11/21 | Yes, Vide Order Dated 05.02.24, continued on subsequent dates and lastly on 31.01.2025 | Subject to vacation of | on 23.05.2025. | Orders of the Hon'ble High | order dated 24.11.21 and continued vide Orders dated 05.02.2024, |

Page No. 4/19

अतिरिक्त मुख्य प्रिया दण्डाधिकारी -े । Additional Chief Judicial Magistrate-01 राजन ऐवेन्यू जिला नायालय, नई दिल्ली Rouse Avenus District Courts, New Detril

| CNR No. DLCT12- 000094- 2022 & Cr Cases 17/2022 STATE VS RIPUL VERMA @ VIPUL & ORS FIR NO. 834/21, P.S. SHALIM AR BAGH | Crimin al | 323/354/ 506/509/ | Sitting MLA | (Origina l Date of Institutio n= 28/05/22) (Date on which case is received / Institute d in this court = 06/09/22) | 22/08/22 | 27/04/2 3 & 10/08/2 3 (Modifi ed Charge Framed) | PE | 21 | 9 | 8 | | | | Earlier, there were directions of the Hon'ble High Court of Delhi to post the matter subsequent to date fixed therein. However, is no such directions were passed. | Matter was listed 07.02.2025 21.02.2025 for PE. On 07.02.2025, Ld. was on leave. On 21.02.2025, wire was served but he on nine day leave requested exemply from appearance. listed for PE 07.03.2025. | PO Efforts made to list matter every week, however, witnesses are | matter were received, the matter is being proceeded with. |
|--|--------------|----------------------|----------------|--|----------|--|----|----|---|---|--|--|--|--|---|---|---|

अतिरिक्त मुख्य न्ययिक दण्डाधिकारी -01 Additional Chief Jubicial Magistrate-01 राउन ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

आंगोरका मुख्य क्षिपी उपडाधिकांग -01 Additional Chief Judicial Magistrate-01 सञ्ज ऐवंयू जिला नाजालय, नई दिल्ली Rouse Avenue District Courts, New Defin

| * | | | | | | | | | | | | | | | | | | | |
|---|-----------------------------|---------------------------------------|---|----------------|--|----------|--------------------------------|----|---|--|--|--|-------------------------|---|------------|--|--|--|---|
| CNR No DLCT12 000122- 2022 & CT Case 11/2022 RAVINI ER KUMAF VS DURGE H PATHAF & ANR | Crimin al (Comp laint Case) | 200 Cr.P.C. & 499/500 IPC | 2 | Sitting MLA | (Origina l Date of Institutio n= 15/01/21) (Date on which case is received / Institute d in this court = 28/10/22) | 19/01/23 | 26/04/2 3 & 29/04/2 3 | CE | 2 | | | | Yes until 09.12.2024 | Yes, Vide order dated 20.12.23 & 02.04.24 and 10.09.2024 | 30.04.2025 | sought by the Ld. Counsel for accused on personal grounds and adjournment was not opposed by the Complainant side. | Efforts made to list matter every week, however, adjournment is sought by both sides but Unnecessary adjournments are avoided and all efforts are made to dispose of case expeditiously. | 09.11.2023, revision perferred by acceptitioner agains summoning order dismissed by the ASJ/Spl. Judge Act) C (MPs/MLAs C RADC, ND. Fuboth the Ld. Consubmitted that order 20.12.2023 CRL.M.C. 9255/23 & CRL. No. 34587/23 CHon'ble High of Delhi, when summoning dated 19.01.202 been challenged order 10.09.2024 both parties have given liberty to an adjourn before this Couthe next date hearing 09.12.2024 there no adjournment the hon'ble court of delhic of the court of the cour | st the er was e Ld. (PC BI-24 asses), arther, unsels vide dated in NoM.A. of the Court e the order 3 has d and dated h the been seek nment art till e of i.e. On e was at in high order. such |

क्रांतिरिवस मुख्य नायिक दण्डाधिकारी -01 Additional Phier Judicial Magistrate-01 राज्य ऐवेन्य जिल्ले नायालय, नई दिल्ली Rause Avenue District Courts, New Delhi

| CNR NO. DLCT12- 000099- 2023 & CR CASES 7/2023 Crimin STATE VS KULDEE P KUMAR & ORS, FIR NO. 372/21, P.S. GHAZIP UR | 188/34 IPC 3 Sitting MLA | (Origina I Date of Institution = 21/10/21) (Date on which case is received / Institute d in this court = 07/07/23) | Matter is re-listed for purpos e fixed | | | Court of Delhi in Crl.MC No. 7326/2023, | | | Court of Delhi and matter would be expedited once the stay | order dated 11.10.2023, dated 15/02/2024, |
|--|--------------------------|--|--|--|--|---|--|--|--|---|
|--|--------------------------|--|--|--|--|---|--|--|--|---|

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01 Additional Chief Judicial Magistrate-01 राजन ऐवेन्यू जिला च्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

| CNR No. DLCT12- 000177- 2023 & CR Cases 12/2023 STATE VS AMANAT ULLAH KHAN FIR NO. 272/2020, P.S. Shaheen Bagh | Crimin al | 186/189/ 353/506 IPC | 1 | Sitting MLA | 30.10.23 | 31.03.24 | 02.08.24 | PE | , 19 | | 6 | | | | | | _ | | No | 31.05.2025 | Matter was listed on 18.02.2025 for PE. Summons issued to PW7 received back duly served, however he had requested for adjournment vide written letter. Fresh summons issued to PW7 through concerned SHO for the NDOH. Matter is now listed for for PE on 03.03.2025. Short dates given and no unnecessary adjournments are being given. Witnesses to be examined are from NIA and are posted dispose of appearance requires repeated summons and at times dates of one week cannot be given. Short dates given and no unnecessary adjournments are being given. Witnesses to be examined are from NIA and are posted dispose of appearance requires repeated summons and at times dates of one week cannot be given. Short dates given and no unnecessary adjournments are being given. Witnesses to be examined are from out of Delhi, whose appearance requires repeated summons and at times dates of one week cannot be given. Solor dates given and no unnecessary adjournments are being given. |
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अतिरिक्त युद्ध न्यदिकः दण्डाधिकारी -01 Additional Chief Judicial Magistrate-01 राउन ऐवेन्व जिला न्ययालय, नर्ड दिल्ली Rouse Averue District Courts, New Delhi

| reopened its examination in-chief to exhibit one more document and now matter is listed for cross examination on 11.03.2025. Propened its examination in-chief to exhibit one more document and now matter is listed for cross examination on 11.03.2025. |
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Page No. 10/19

अर्तिगयत मुग्ध न्यायिक दण्डाधिकार्ग -01 Additional Chief Judicial Magistrate-01 राउड़ ऐवंच्यू जिला स्वायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

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|---------------------------|-------|--|------------------------------------|---|----------------|----------------|---------|----------|----|---|--|----|---|---|---|---|---|-------|----------|---|
| DI 00 22 CT 04 1 DII 1 RA | DECTO | Crimin al Compl aint Case) | 200 Cr.P.C. r/w/s 174 IPC | 1 | Sitting MLA | 06.03.20 24 | 07.3.24 | 21.12.24 | CE | 2 | | | | | | - | | _ | 30.04.20 | Matter was listed on 13.02.2025, 15.02.2025 and 21.02.2025. On 13.02.2025 an fresh application received on behalf of applicant/ accused praying for necessary orders and directions for change of date in the matter. Same be fixed for date already fixed i.e. 15.02.2025. On 15.02.2025 an application sought adjournment was already filed on 13.02.2025 on behalf of accused side stated that the main counsel had to attend another court on urgent basis. On 21.02.2025, the complainant side reopened its examination in-chief to exhibit one more document and now matter is listed for cross examination on 11.03.2025. Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of counsel for accused in February 2025 adjournment was sought in view of the widence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly. |

Page No. 11/19

Additional Ocael Judicial Magistrate-01 शउज़ एवं-चृ जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Dethi

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|--|--|---|---------------|----------------|----------|----------|---------------------------------|---|------|------|---|---|------------|--|--|--|
| CNR No. DLCT12- 000099- 2024 & CT Cases 08/2024 1 DIRECTO 2 RATE OF ENFORC EMENT (E.D) Vs AMANAT ULLAH KHAN | Crimin Crimin Crimin Compl aint Crimin Crima Crimin Crimin Crimin Crimin Crimin Crimin Crimin Crimin Crimin | 90 (1) (a) Cr.P.C r/w/s 200 r.P.C., 1973 r/w/s 74 IPC | 1 Sittiri MLA | g 05.04.24 | 09.04.24 | 18.10.24 | Compl ainant Eviden ce | | | | | | 30.04.2025 | 18.02.2025 for CE. On 10.02.2025 matter was fixed for cross examination of CW1. CW1 further partly cross examination was deferred at request of Ld. counsel for the accused. On 18.02.25 adjournment sought by the complainant side as the witness was not available. Matter now fixed for for | defforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that | Dates are taken by both the side for non-availability of complainant's witness or on personal request of counsel for accused. In February 2025, adjournment was sought in view of the Delhi Assembly Election. |

Page No. 12/19

अतिरियत मुख्य यायिक दण्डाधिकारी -01 Additional Chief Judicial Magistrate-01 राउन एक्चिय जिला न्यायालय, नई दिल्ली Rouse Avenus Cistrict Courts, New Delhi

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| DLC 000 202 CT 0 18/3 DIRI 3 RAT ENF EMI | ECTO Co E OF a | imin al ompl iint | 210 (1) (a) BNSS r/w/s 223 BNSS & 208 BNS | 1 | Sitting MLA | 19.10.24 | 20.1.25 | Matter be fixed for scrutin y of docum ents/ furnish ing of bail/ argume nts on framin g of notice/ substan ce of accusat ion | 1 - | | | | | June 2025 | Matter was listed on unnecessary adjournments are being given. Work today. Copy of the complaint alongwith annexure had been supplied to the accused for scrutiny of documents/ furnishing of notice/ substance of accusation on 27.02.2025. On 27.02.2025 Ld. counsel for the accused was sought adjournment as the accused is attending the Legislative Assembly Session. Now matter be fixed for appearance of accusation obail/arguments on bail/arguments on bail/arguments on the same date framing of notice/ substance of accusation on 06.03.2025. Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date for exidate to availability of availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be documents/furnishing of examined on the same date framing of notice/ substance of accusation on 06.03.2025. Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date from evidence, withenever matter is listed for evidence, witnesses that may be examined on the same date framing of notice/ substance of accusation on the same date are identified in advance and they are summoned accordingly. |

Page No. 13/19

अतिरियत मुख्य स्मायिक दण्डाधिकारी –01 Additional Chief Addicial Magistrate-01 राउन ऐवेन् जिना न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

| CNR No. DLCT12-000397-2024 & CRCases 18/2024 STATE Vs HAJI YUNUS FIR No. 348/24, PS DAYAL PUR | Crimin 18 al 32 (State 5 Case) | 36/353/ 23/341/ 06/34 IPC | 2 Sitting MLA | 24.12.24 | | Put up for filing of supple mentar y charge- sheet/ cogniz ance/ consid eration s | 6 | | | | | | | | _ | | Matter was listed on 22.02.2025. On 22.02.2025 a request letter was received from the IO in which he requested that the investigation was still going on and some more time is sought to conclude the same. This court has been set up for trial of cases against former and sitting MP/MLA's and the reason is speedy trial. The investigation could also not be continuing forever. Thus, one month time was granted to expedite and complete investigation. Let this order be sent to the concerned SHO to monitor investigation and expedite filing the final police report. Put up for filing of supplementary charge-sheet/cognizance/consideration on 25.03.2025. Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously. Matter would be proceeded with once investigation is complete and final police report is filed. |
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अतिरिक्त मुख्य न्यूरी के दण्डाधिकारी -01 Additional Chief Judicial Magistrate-01 राउन ऐवेन्यू जिला नायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

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|---|--|---------|-----------------------|----------|--|--|---|---|--|---|--|---|-----------|---|
| CNR N DLCT1 00002 2025 a CT Cas 01/202 5 SANDE DIKSH VS. ATISH MARLI A & AN | 2- 1- 2- 2- 3- 3- 3- 3- 3- 3- 3- 3- 3- 3- 3- 3- 3- | and u/s | Sitting MLA/ MP | 13.01.25 | | Matter be fixed for compli ance/ consid eration | 2 | - | | _ | | _ | 30.08.202 | Matter was listed on 06.02.2025 and 19.02.2025 arguments heard on behalf of complainant side on point of cognizance and they reserve their right of rebuttal to the arguments by the proposed accused side. Time was sought by the opposite side to file vakalatnama on behalf of proposed accused no. 1 and address arguments. On 19.02.2025 matter be fixed for further arguments. Again time had been sought by the proposed accused side to comply with the previous order. Matter be fixed for compliance/consideration on 03.03.2025. |

अतिरिक्त मुख्यप्वायिका दण्डाधिकारी -01 Additional Chief Judiçial Magistrate-01 गऊन ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

| SINGH 6 MAHIYA | al Compl | U/s 190 Cr.P.C. r/w/s/ 406/420 IPC | 1 | Former MP | (Origina I Date of Institution = 18.12.19) (Date on which case is received / Institute d in this court = 20.01.25 | | | Argum ents on point of summo ning/is sue of process | 2 | | | | | | | | _ | | _ | 30.04.2025 | The matter was listed on 12.02.2025 and 25.02.2025. On 12.02.2025, Ld. PO was on leave. Before the Link Court a report had been received from the Assistant Ahlmad in the Court of Sh. Sahil Monga, Ld. JMFC-06, Patiala House Court, regarding the concerned ordersheet dated 10.05.2021. Notice issued to concerned the then Ahlmad for NDOH. On 25.02.2025 the then Alhmad had sent reply and same was taken on record. Matter is now listed for further arguments on 04.03.2025. | of |
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आनारका पुरा को व्याउगडाधिकार्ग - 01 Additional that Jedicial Magistrate-01 राउन एवंच्यू जिलाच्यानलय, नई दिल्ली Rouse Avenue District Courts, New Delhi

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|-----|--|-------|--|---|----------------|----------|------|--|---|--|------|--|---|---|------------|---|---|--|
| 1 7 | CNR No. DLCT12- 000062- 2025 & CT Cases 06/2025 SATYEND AR JAIN VS. KARNAIL SINGH & ANR. | Compl | 210(1) and 223 of BNSS and u/s 356 r/w/s 3(5) BNS | 2 | Sitting MLA | 06.02.25 | | Misc. Appera nce/Sta ge of cogniz ance and compli ance of first proviso sec. 223 of BNSS. | 3 | | | | - | - | 30.08.2025 | Matter was listed on 06.02.2025 and 19.02.2025. On 06.02.2025 a fresh case u/s 210(1) and 223 of BNSS, 2023 against the accused for making and circulating defamatory remarks against the complainant punishable u/s 356 r/w section 3(5) of BNS received by way of assignment. Submissions were heard on point of cognizance, however clarification was sought by this court. The complainant side sought time to place on record case law on the query raised by this court. On 19.02.2025, in compliance of first proviso to section 223 BNSS, the proposed accused persons are to be given opportunity of being heard. Accordingly, notice issued to both proposed accused after filing of PF for 03.03.2025. | adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is | Fresh case has been received by way of assignment in February 2025. |

Page No. 17/19

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01 Additional Chief Judiqial Magistrate-01 राज्ज़ ऐवेच्च जिला न्यायेलय , नई दिल्ली Rouse Avenue District Courts, New Dethi

Page No. 18/19

भार्तिग्वत गुण्य बाजिक वण्डाधिकारी -01 Additional Chief Judicial Magistrate-Of रावज़ गंबन्यू विला न्यायानय, नर्ड दिल्ली Rouse Avenue District Courts, New Delhi

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|--|--|---|--|----------------|--|--|
| CNR No. DLCT12- 000080- 2025 & CR Cases 06/2025 STATE VS. VIKAS TANWAR & ORS. FIR NO. 298/2020 PS. DBG ROAD | 188/269/ 147/148/ Crimin 149/427 al IPC & 3 State PDPP Case) Act & 3 Pandemi c Act. | Sitting MP (One accused as is received / Institute d in this court = 27,02.25 | Mis App 29.04.23 – ance onsi- atio | pear e/C 31 | | Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of Case 27.02.2025. Case expeditiously received by way of and whenever transfer from the Court possible date of Ld. CJM, Tis Hazari of one week is given, issued to Accused Subject to Persons namely Vikas sudiability of Tanwar and Ravi Rajput for 17.03.2025. Also notice issued to Counsels. for 17.03.2025. Also Further, whenever matter is NDOH i.e. 17.03.2025. listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly. |

Submitted Please

Forwarded Please:-

्रित् ्रिक्ति क्वियत रण्डाधिकारी -01 Additional.Chief Judicial Magistrate-M राउज़ ऐवेन्यू जिल्ले न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Dethi

Page No. 19/19

Prepared by :- (JA/ Ahlmad) in the court of Sh. Paras Dalal Ld. ACJM-01/RADC,

महा मित्तल
NEHA MITTAL

अनिधित मृत्र चारिक दण्डाधिकारी-03

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अनिधित मृत्र चारिक विकास

Dated: 28.02.2025

To,

The Ld. Principal District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

Sub.: Monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assembly (MLAs).

Ref.: No. MP/MLAs/RACC/Gaz./2024/298D-307D dated 12.01.2024.

Respected Ma'am,

In reference to the above captioned letter and subject, kindly find enclosed herewith the requisite information in the prescribed proforma for the month of February 2025.

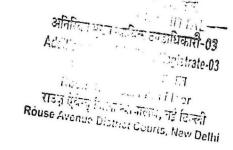
Yours faithfully,

(NEHA MITTAL)

ACJM-03/RADĆ, New Delhi/28:02:20251-63

Addition कि जो कि जो अंद्रेशिय कि विश्व गउन ऐक्स् किला के कि कि स्ट्रेशिय कि स्ट्रिक्टी Rouse Avenue District Courts, New Delhi

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MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAS REPORT FOR THE MONTH OF: FEBRUARY 2025

- 1. Name of Presiding Officer: MS. NEHA MITTAL
- 2. Designation: ACJM-03, RADC, NEW DELHI
- 3. Date Since which posted in the Court: 26-10-2024 (Afternoon Session)
- 4. Total number of cases pending on the first day of the month: 21
- 5. Number of cases disposed in the month with details i.e. conviction, acquittal, discharge or acceptance of closure report, etc.: Five
- 1. Ct No 9/2024, Praveen Shankar Kapoor Vs Atishi Marlena & Anr. U/S 500 Ipc, DOD-01.02.20254, Disposal Type-Dismissed.
- 2. CR NO 15/2024, FIR NO 96/2024, State Vs Somnath Bharti & Ors, U/S 132 R P ACT, P.S-South Campus, , DOD-11-02-2025, Disposal Type-Cognizance Declined.
- 3. MISC CRL/22/2025 DLCT12-000073-2025, State Vs Somnath Bharti, P.S-South Campus, , DOD-17.02.2025 Disposal type -Disposed off.
- 4 CT/24/2024, CNR NO DLCT12-000379-2024, Suraj Bhan Chauhan Vs Saurabh Bhardwaj And Ors, U/s 2(h)/500/504 IPC DOD-19.02.2025 Disposal Type-Dismissed.
- 5. CT/23/2024, CNR NO DLCT12-000366-2024, Satyender Kumar Jain Vs Bansuri Swaraj And Anr, U/s 210(1), 223DOD- 20.02.2025, Disposal Type- Cognizance Declined.

6. Number of cases pending on the last day of the month: - 21+6-5=22

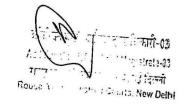
| Sr. CNR N | | Penal | No. | Wheth | Date of | D | | | _ | | | | | | | | | | | | |
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| 1. | CR NO 17/2019D LCT-12- 000141- 2019 STATE Vs SOMNA TH BHARTI & ORS | State Case FIR NO 76/201 4 | 323/354 /354C/1 53A/14 7/149/4 52/186/ 353/356 /143/15 2/506/5 09/427/ 341/342 /34 IPC | | Sitting MLA | | 16.07.16 | 17.07.18 | Final Argum ents | 45 | 13 | 32 | Yes | 12 | 10 | 27.11.2024 | Yes, the case has been Stayed by Ld. Revisionis t Court vide order dated 02.12.202 | No | order | On 13.02.2025 This is a robkar, stay on the present case has been continued by Ld. Revisionist Court i.e. Ld. Special Judge (PC Act), CBI-24 (Mps/MLAs cases), RADC; New Delhi. Vide order dated 02-12-2024 Now the matter stands adjourned awaiting further order on 27.02.2025 at 11.00 a.m. On 27.02.2025 The present matter stands adjourned awaiting for further orders on 04.03.2025 at 2.00 PM. | be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly. | Stay by Revisioni st court vide order dated 02.12.20 24 |
|----|--|---|--|---|--------------|----------|----------|----------|--|----|----|----|-----|----|----|------------|--|----|---|---|---|---|
| 2. | CR NO 4/2024 DLCT- 12- 000085- 2024 | State Case FIR NO 57/201 3 | 186/353 /332/14 7/149/3 4 IPC | 6 | Former MP | 08.04.16 | 30.08.17 | _ | Furthe r investi gation U/s 173 (8) CrPC | 20 | - | - | - | - | 3 | - | No | No | Within one year, if the parties fail to get the FIR | On 03.02.2025 It was submitted that settlement talks between both the parties have almost been finalized and some time was sought to file the | be | Miscella neous applicati ons delaying the main case. Sometim es |



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| 3. | CT NO 15/2019D LCT-12- 000215- 2019 VIKAS SANKRI TYAYA N @ VIKAS PANDEY VS ARVIND KEJRIW AL | Compl aint Case | 500 IPC | 1 | Former CM | 05.03.19 | 01.05.19 | _ | Notice U/S 251 CrPC | 2 | | - | _ | _ | _ | | The Hon'ble Supreme Court has directed this Court to not proceed with trial till further orders. | Yes | of interim order in SLP (Crl) No. 2413/20 24 pending before the Hon'ble Suprem | On 17.02.2025 Matter was not listed before Hon'ble Supreme Court after the passing of order dated 12.08.2024 in SPL(Crl.) No. 2413/2024 and that the tentative date of hearing reflected on website of Hon'ble Supreme Court is 19.02.2025. Accordingly matter has been adjourned to 03.032025 for further proceeding, awaiting further orders of Hon'ble Supreme Court. | be given and no unnecess ary adjournm ent shall be | The Hon'ble Supreme Court has directed this Court to not proceed with the trial till further orders. |
| 4. | CT NO 03/2023D LCT-12- 000039- 2023 GAJEND ER SINGH | Compl aint Case | 500 IPC | 1 | Former CM | 04.03.23 | 04.03.23 | _ | Argum ents on framing of Notice and argume nts on applicat | 2 | ī | 4 | - | - | _ | _ | Directions have been passed by the Hon'ble High Court of Delhi to | Yes | | On 28.02.2025 Order dated 20.02.2025 passed by Hon'ble High Court of Delhi as per which interim order continued and NDOH is | Short dates will be given and no unnecess ary adjournm ent shall be | Directio ns have been passed by the Hon'ble High Court of |

| | SEKHA WAT VS ASHOK GEHLOT | | | | | | | ion U/s 91 CrPC | | | | | | this Court to adjourn the matter to a date later than the date fixed by the Hon'ble High Court of Delhi in | | | 26.03.2025 in the High Court of Delhi. Put up for further proceedings on 01.04.2025 for awaiting further orders of Hon'ble Delhi High Court. | granted. Further all efforts are made to dispose of case expeditio usly | Delhi to this Court to adjourn the matter to a date later than the date fixed by the Hon'ble |
|----|---|--------------------------------------|---|----|--------------|----------|----------|---|----|---|--|---|--|--|-----|---|--|--|---|
| | | | | | | | | | | | | | | Crl M.A No 35172/202 3 & Crl M.C. No 9402/2023 | | | | | High Court of Delhi in Crl M.A No 35172/20 23 & Crl M.C. No 9402/202 |
| 5. | CR NO 12/2022D LCT-12- 000073- 2022 STATE Vs VASU RUKHA R & ORS | State Case FIR NO 200/22 | 143/147 /149/18 6/188/3 32/353 IPC & 3 PDPP ACT | 30 | Former MP | 21.07.22 | 19.10.22 | Argum ents on Charge /further proceed ings | 41 | - | | - | | Yes, Proceedin gs Stayed by Hon'ble High Court in Crl M.A No 11549/202 3 & | Yes | to order of Hon'ble High Court of Delhi where the | Matter was not listed in February 2025 Order dated 17.01.2025 passed by Hon'ble High Court of Delhi in Crl. MC No. 3077/2023 title Raju Bista Vs State of NCT of Delhi, has been filed | Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts | Proceedi ngs Stayed by Hon'ble High Court in Crl M.A No 11549/20 |

Tourse Avenue Gestical Courts, New Delhi

| | | | | | | | | | | | | | | | | | Crl M.C. No 3077/2023 | | 24. | whereby interim order has been continued and next date of hearing is 04.04.2025 Matter is listed for 05.04.2025 for awaiting further order of Hon'ble High Court of Delhi. | are made to dispose of case expeditio usly | 23 & Crl M.C. No 3077/202 3 |
|----|--|-----------------------|-----------------------------------|---|----------------|----------|----------|----------|-------------------------|---|---|---|-----|---|---|----------|---|-----|----------------------------------|--|--|--|
| 6. | CT NO 17/2019D LCT-12- 000221- 2019 IMRAN HUSSAI N VS VIJENDE R GUPTA & ORS | Compl aint Case | 499/500 /35 IPC | 3 | Sitting MLA | 07.08.18 | 13.09.18 | 18.11.20 | CE | 3 | | 3 | 1 | 1 | - | - | Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 833/2021 | Yes | outcome of Crl MC NO | Matter was not listed in February 2025 due to stay proceedings by the Hon'ble High Court of Delhi. The NDOH 18.03.2025. | Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly. | Proceedi ngs Stayed by Hon'ble High Court in Crl MC No 833/2021 |
| 7. | CT NO 13/2019D LCT-12- 000211- 2019 SATYEN | Compl aint Case | 499/500 /501/50 2/34 IPC | 3 | Former MLA | 29.05.17 | 03.06.17 | 03.07.19 | Orders /Judgm ent | 3 | - | 3 | Yes | 5 | 5 | 22.12.20 | Yes, Proceedin gs Stayed by Hon'ble High Court in | Yes | to outcome of Crl MC No | Matter was not listed in February 2025 due to stay proceedings by the Hon'ble High Court of Delhi. The NDOH is | be given and no unnecess ary adjournm | Proceedi ngs Stayed by Hon'ble High Court in |

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| | DAR JAIN Vs MANJIN DER SINGH SIRSA & ORS | | | | | | | | | | | | | | | | Crl M.C. No 1746/2021 | | pending in the Hon'ble High Court of Delhi. | 07.03.2025. | ent shall be granted. Further all efforts are made to dispose of case expeditio usly. | Crl M.C. No 1746/202 1 |
|--|---|---|---|----|----------------|----------|----------|---|--|----|---|---|---|---|---|---|---|-----|--|--|--|---|
| | CT NO 18/2019D LCT-12- 000225- 2019 DR SUBRA MANIA M SWAMY Vs SONIA GANDHI & Ors | Compl aint Case | 403/406 /420/12 0b IPC | 7 | Sitting MP | 14.02.13 | 12.07.13 | - | CE | 2 | - | - | - | - | - | - | Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 578/2021 | Yes | to the outcome of Crl MC No. 578/202 | Matter was not listed in February 2025 due to stay proceedings by the Hon'ble High Court of Delhi. The NDOH is 01.03.2025. | Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly. | Hon'ble High Court in Crl MC No 578/2021 |
| | CR NO 2/2019D LCT-12- 000017- 2019 STATE Vs AMANA TULLAH | State Case FIR NO 54/201 8 | 186/353 /332/34 2/323/5 04/506 (ii)/120 B/109/1 14/149/ 34/36 IPC | 13 | Sitting MLA | 13.08.18 | 18.09.18 | _ | Charge (Order on charge already passed) | 71 | - | _ | _ | - | _ | | In W.P. (Crl) No 3559/2018 , Hon'ble High Court has directed that the Trial Court will | Yes | to the order of Hon'ble High Court, where | Matter was not listed in February 2025 due to stay proceedings by the Hon'ble High Court of Delhi. The NDOH is 20.03.2025. | Short dates will be given and no unnecess ary adjournm ent shall be granted. | In W.P. (Crl) No 3559/201 8, Hon'ble High Court has directed that the |

अतिरिकेशार्थं स्वाचित्रं देगडाविक्तरी-03 Additional Chief Judicial स्वाचार्थं कार्या अविद्याली राउन एक्ट विकास कार्य Courts, New Delhi

| | KHAN & ORS | | | | | - | | | | | | | | | refrain from Proceedin g further, after passing Order on Charge. Next date of hearing before Hon'ble High Court of Delhi is 11.03.202 5 | for 22.05.20 24. | | Further all efforts are made to dispose of case expeditio usly. | Trial Court will refrain from Proceedi ng further, after passing Order on Charge. |
|-----|---|-----------------------|----------------|---|---------------|----------|----------|---|--|---|--|---|---|---|---|--|---|---|---|
| 10. | CT- 23/2019 DLCT- 12- 000249- 2019 RAJIV BABBAR Vs SHASHI THARO OR | Compl aint Case | 499/500 IPC | 1 | Sitting MP | 03.11.18 | 21.01.19 | - | Argum ents on Notice U/S 251 CrPC | 7 | | - | - | - | Yes, Proceedin gs Stayed by the Hon'ble Supreme Court in the matter bearing SLP no.12360/ 2024 | of by the Hon'ble Suprem e Court in the matter bearing SLP | On 19.02.2025, Order dated 22.01.2025 passed by the Hon'ble Supreme Court has been received whereby the interim order has continued and six weeks has been given to the complainant to file the counter affidavit. The present matter has been stayed and accordingly matter has been adjourned to 18.03.2025 for | dates will be given and no unnecess ary | Stayed by Hon'ble Supreme Court |



| | | | | | | | | | | | | | | | | | | | awaiting further order of Hon'ble Supreme Court. | | |
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| 11. | CT NO 10/2019D LCT-12- 000193- 2019 SIDDHA RTHA SINGH Vs PINAKI MISHRA | Compl aint Case | 499/500 IPC | 1 | Sitting MP | 15.03.19 | 15.03.19 | | Framin g of Notice U/S 251 CrPC | 1 | 1 | 1 | | | 1 | Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 2595/2019 | Yes | Subject to the outcome of Crl MC No. 2595/20 19 pending in Hon'ble High Court of Delhi. | Matter was not listed in February 2025 due to stay proceedings by the Hon'ble High Court of Delhi. The NDOH is 25.03.2025 at 10.15AM. | be given and no unnecess | Stayed by Hon'ble High Court in Crl MC No 2595/201 9 |
| 12. | CT NO 16/2019 DLCT- 12- 000217- 2019 RAJIV BABBAR Vs ARVIND KEJRIW AL AND ORS | Compl aint Case | 499/504 1/500/3 4 IPC | 4 | Former MLA | 21.01.19 | 05.02.19 | _ | Argum ents on Notice U/S 251 CrPC | 8 | | 3 | _ | 1 | <u></u> | Yes, Proceedin gs Stayed by the Hon'ble Supreme Court in the matter bearing SLP no.13279/ 2024 | - | Subject to the outcome of SLP no.1327 9/2024 pending in Hon'ble Suprem e Court. India. | Matter was not listed in February 2025 due to stay proceedings by the Hon'ble Supreme Court of India. The NDOH is 21.03.2025 | be given | Stayed by the Hon'ble Supreme Court in the matter bearing SLP no.13279 /2024 dt 05-10- 2024 |

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| 13 | CT NO 11/2019D LCT-12- 000195- 2019 SIDDHA RTHA SINGH Vs PINAKI MISHRA | Compl aint Case | 499/500 IPC | 1 | Sitting MP | 17.12.18 | 15.01.19 | _ | Framin g of Notice U/S 251 CrPC | 1 | | | | | Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 2617/2019 & MA No 10470/201 | Yes | of Crl MC No. 2617/20 19 & | Matter was not listed in February 2025 due to stay proceedings by the Hon'ble High Court of Delhi. The NDOH is 25.03.2025 at 10.15AM. | be given | Stayed by Hon'ble High Court in Crl MC No 2617/201 9 & MA No 10470/20 19 |
|----|--|-----------------------|----------------|---|---------------|----------|----------|----------|--|---|---|-------|---|--|--|-----|-------------------------------------|--|--|---|
| 14 | CT NO 44/2019D LCT-12- 001167- 2019 VIJENDE R GUPTA Vs ARVIND KEJRIW AL AND | Compl aint Case | 499/500 IPC | 2 | Former CM | 06.06.19 | 06.06.19 | 01.08.19 | CE | 6 | - | _ | 1 | | Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 6508/2019 | Yes | 6508/20 19 is pending in | proxy counsel for accused that interim order of stay of proceeding in this matter had been continued by the Hon'ble High Court vide order dated | be given and no unnecess ary adjournm ent shall be granted. Further all efforts | Stayed by Hon'ble High Court in Crl MC No 6508/201 9 |

| | ANR | | | | | | | | | | | | | | | before the Hon'ble High Court is 06.05.2025, Now matter is fixed for 13.05.2025 awaiting for further orders of Hon'ble High Court of Delhi. | to dispose of case expeditio usly. | |
|-----|--|-----------------------|-------------------------|---|--------------|----------|----------|--|---|---|--|--|---|-----|---|---|--|---|
| 15. | CT NO 25/2021 DLCT- 12- 000089- 2021 AAM AADMI PARTY VS VIJENDE R GUPTA | Compl aint Case | 499/ 500/ 504 IPC | 1 | former MP | 13.12.21 | 15.12.21 | Misc./ Appear ance (Order on Summ oning passed on 29.06.2 022) | 6 | 5 | | | The petition regarding quashing of summoning order passed by this court is pending before the Hon'ble High Court and as per the order dated 05.09.202 2 of Hon'ble Delhi High Court, the Hon'ble Delhi High | Yes | of Crl MC No. 3467/20 22 pending in Hon'ble High | Hon'ble High Court of Delhi, interim Order has been continued and NDOH before the Hon'ble High Court of Delhi is | be given and no unnecess ary adjournm ent shall be granted. Further all efforts | There is no stay on the proceedi ngs before this court, however, exempti on from appeara nce has been granted to the accused through duly authoriz ed counsel. Stayed by Hon'ble High |

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| | | | | | | | | | | | | | | | Court has adjourned the matter for 08.02.202 4 and the interim orders qua the appearan ce of the petitioner have been continued till the Hon'ble High Court of Delhi for 04.11.24. | | | | | Court of Delhi in Crl MC No 3467/202 2. Only interim relief that has been granted to the accused is that he shall be granted exempti on from appearin g through duly authoriz ed counsel. |
| 16 | . CR NO 13/2024 DLCT12- 000275- 2024 STATE VS NARBA | State case FIR NO 38/200 6 | 147/148 /149/18 8/332/3 4 IPC | 1 | 21-05- 2008 | 21-06- 2008 | 01-08- 2018 | PE | 19 | 4 | 14 | ī | - | - | | - | 25 | On 03.02.2025 PW-14 IO/Insp. M.P. Saini examined, cross examined and discharged. On 10.02.2025 An application u/s 311 Cr.P.C. for | be given and no unnecess ary adjournm ent shall be granted. | Sometim es adjournm ents have to be granted under compelli ng circumst ances |



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| PRASA | a | | | | | | | ľ | | | - | | | | Padma was filed | are made | non |
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| PRAJA | P | | 1 | | | | | | 1 | | - 1 | | | | State. Reply to the | of case | ty of the |
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| | | | | | | | | | | 1 | | | | | destroyed. | | |
| | | 1 | | | | | | | | | | | | | There was no other | | |
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Andrew 1 Community Course, New Delhi

| | | | | | | | | | | | | | | | | examined as per the list of witnesses. Accordingly, PE stand closed. Put up for recording of statement of accused on 03.03.2025. | | |
|---|--|------------|------------------------|---|---------------|----------------|------------|---|------------------------|----|--|-----|--|---|---|---|---|--|
| 1 | CR/16/2 024 CNR NO DLCT1 2- 000371- 2024 STATE VS YOGE NDER CHAN DOLIA | State case | 210(1) / 223 IPC | 2 | Sitting MP | 07-12- 2024 | 17-10-2023 | - | Misc Appear ance | 17 | | not | | - | - | On 06.02.2025 Suppplementary chargesheet has been filed. Counsel for accused submitted that Quashing petition is pending before the Hon'ble High Court of Delhi which is likely to be listed within a week or two, Accordingly matter was adjourned to 21.02.2025. On 21.02.2025 It was submitted by Ld. Counsel for the accused that NDOH before the Hon'ble High Court of Delhi in quashing petition is 18.03.2025. However there is no stay on the | unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly. | adjournm ents have to be granted under compelli ng circumst ances due to non |

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| 18 | CT No / 7/2025 DLCT1 2- 000061- 2025 RAJU BISTA Vs BISHN U PRASA D SHAR MA @ B P BAJGA IN | Compl aint Case | 356(1) / 356(2) BNS | 1 | Sitting MLA | 06.02.202 | - | conside | I | | | | | On 06.02.2025 Fresh complaint was received on assignment. Matter was put for consideration on 18.02.2025. On 18.02.2025 Some time was sought by Counsel for the complainant for moving appropriate application for deleting some of the prayers. Matter was adjourned for filing of application on 24.02.2025 On 24.02.2025 An application had been filed on behalf | Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly. | adjournm ents have to be granted under compelli ng circumst ances due to non |

Additional Source, New Deltal

| | | | | | | | | | | | | | | | | of complainant for amendment of prayer in the present case. Same was allowed. Notice has been issued to the proposed accused through for 10.03.2025. | | |
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| 19 | CT Cases/8/ 2025 DLCT1 2- 000071- 2025 SHIV KUMA R SAXEN A Vs ARVIN D KEJRI WAL AND ORS. | Compl aint Case | 156(3) Cr.P.C. | 3 | Former CM | 9 | | Misc. appear ance | - | _ | _ | | - | | 31-12- 2025 | On 12.02.2025 File was received by way of transfer from the Ld. JMFC-04, south west, Dwarka Courts delhi and assingned to this court vide order dated 11.02.2025 by Ld. Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi. The present matter had been remanded back vide order dated 21.01.2025 passed by Ld. Revisionist Court Ld. Special Judge (PC Act) (CBI-24) RADC, New Delhi. | be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly. | Sometim es adjournm ents have to be granted under compelli ng circumst ances due to non availabili ty of the counsels or the accused persons. Filing of miscellan eous applicati ons |

Auditor

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| | 1 | i | | | | | | | | | | | | | | application under |
| | 1 | | | | | | | | 1 | | | | i | | | Section 156(3) |
| | 1 | | | | - 1 | i | | | | | | | | | | Cr.P.C. afresh. |
| | | | | | | | | | | 1 | | | | | | Notice was issued |
| | | | | | | | | | | | | | | | | to the complainant |
| | | | | 1 | | ! | | | | | | | | | | for 17.02.2025. |
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| 20 CR State 147/14 10 Sitting 06-09- 06-09- | 09-09- Misc | 12 | - 1 | _ | - | _ | - | - | - | No | On 12.02.2025 | Short | Sometim |
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| , Ko | | | | | | | | | | | | | or the |
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| CR Cases/5/ 2025 DLCT1 2- 000078- 2025_ STATE Vs PRADH UMAN RAJPU T | State Case | 186/35 3/352/ 427IP C | 1 | Sitting MLA | 23.12.201 | 06.04.20 | Argum ents on Charge since 15.01.2 019 till date | 17 | | | - | - | - | - | - | - | On 22.02.2025 Matter received by way of transfer from JMFC-08, PHC, New Delhi Last and final opportunity is granted to advance arguments on charge failing which order on charge shall be passed on the basis of record availble. Issue notice to the IO for arguments on charge on 04.03.2025 at 2.00 P.M. | unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose | adjournm ents have to be granted under compelli ng circumst ances due to non |
| MISC CRL/4/ 2024 DLCT1 2- 000040- 2024 RAJEE V KUMA R RANA Vs | Miscel laneou s Crimin al Applic ation (Resto red Matte r) | Cr.pc | Nil | N.A | 05.02.202 4 | - | Hold an enquir y and procee d as per law. | | * | - | - | - | - | · | No | No | On 22.02.2025 File received by the Appellate Court vide order dated 20.02.2025. This Court was directed to hold an enquiry and proceed as per law. Put up for further proceedings on 01.03.2025. | Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose | adjournm ents have to be granted under compelli ng circumst ances due to non |

of case expeditio counsels or the XXXX X accused persons. Filing of miscellan eous applicati ons

Prepared by:

ACJM-03, M.P./M.L.A Cases
Rouse Avenue Court Complex, Delhi

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs & MLAS REPORT FOR THE MONTH OF FEBRUARY 2025

1. Name of Presiding Officer

: SH. VAIBHAV CHAURASIA

2. Designation

: ACJM-04

3. Date since which posted in the Court

: 26.10.2024 (Afternoon)

4. Total number of cases pending on the first day of the month (as on 01.01.2025)5. Number of cases pending on the Last day of the month

: 21 cases + 1 application: 21 cases + 1 application

| S | To. | CNR No. and Case Title | Nature – whether state case, complaint case of closure report | Penal statutes involved | No. of accu sed | Whether accused is sitting or former MP/ MLA | Date of institution | Date of taking congnizanc e | Date of framin g of charge | Present stage | Wit nes ses cite | dro | tion ses Wit | State ment of accus ed – whet her recor ded or not? | Deta defe witne Defen ce witne sses cited | Defe | argumen ts | Whethe r there is any stay of procee dings ordere d by superio r court, if yes | Whether any interim orders are existing in the matters | Expected date of disposal of case | Short summary of the work done in the case during the month | Action Plan formulated and the steps taken for expeditions disposal of the case | Specific reasons, if any causing delay in disposal of case |
|---|----------------------|---|--|-------------------------------|--------------------------|---|------------------------|--------------------------------------|-------------------------------------|------------------|------------------|-----|--------------------|---|--|------|---------------|--|---|---|---|--|--|
| | 00 Mi 53 Mi | LCT12- 0220-2024 isc. Crl. No. /24 ohammad as v. State Ors. | for registration of | U/s 175 of BNSS, 2023 | 7 | Three accused persons are Ex-MLAs and one of the accused persons is a sitting MLA | 22.08.2024 | NA | NA | Argume | NA | NA | NA | NA | NA | d NA | NA | give details No | No | April, 2025 | summon issued to the DCP, special cell to depute a responsible | giving shortest possible dates for expeditions disposal of the case. | the application pertains to the 2020 North East Delhi Riot Case |

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अतिरिक्त मुख्य न्यार्क्टिक दण्डाधिकारी-04 Additional Chier Judicial Magistrate-04 महत्र मंत्रेन्य जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

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|----|---|----------------------|--|---|--|------------|------------|--|---|---|---------------------|---|-------|--|---|--|--|--|---|
| | | | | | | | | | | | | | | | | | Matter adjourned for orders on 24.03.2025. | | |
| 2. | DLCT12- 001357-2019 I.T.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD., MALOOK NAGAR (DIRECTOR & ROOP KISHORE MADAN | CT. C NO. 53/2019 | U/s 276B R/w 278B AND 278E OF THE IT ACT, 1961 | 3 | One of the accused persons is a sitting MP. | 14.02.2019 | 28.02.2019 | Argume nts on charge and awaitin g orders of Hon'ble High Court of Delhi. | 3 | 03 wit nes ses wer e exa min ed in pre- char ge evid enc e | Not Recor ded | | new . | Yes Vide order dated 26.05.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of | Yes Vide latest order dated 04.12.202 4 | Depends upon the order of Hon'ble High Court of Delhi | On 09.12.2024, a copy of order dated 04.12.2024 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of lucaring i.e. 15.04.2025. Accordingly, matter was wljourned on joint request of counsels for | expeditious disposal of the case after vacation of | Stay of proceedings by Hon'ble High Court of Delhi |
| 3. | DLCT12- 001361-2019 I.T.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LITD., MALOOK NAGAR (DIRECTOR | | U/S 276B/2*8B/2 78E OF IT ACT, 1961 | 3 | One of the accused persons is a sitting MP | 14.02.2019 | 28.02.2019 | Argume nts on charge and awaitin g orders of Hon'ble High Court of Delhi. | 3 | 03 wit nes ses wer e exa min ed in pre- char | Not Recor ded | - | - | Delhi. Yes Vide orde. dated 26.05.2 022, the proceed ings before this Court were | Yes Vide latest order dated 04.12.202 4 | Depends upon the order of Hon'ble High Court of Delhi | 22.04.2025. On 09.12.2024, a copy of order dated 04.12.2024 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of | will be taken for expeditions disposal of the case after vacation of | Stay of proceedings by Hon'ble High Court of Delhi |

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अतिरिक्त पृख्य न्यायिक दण्डाधिकारी-04 Additional Chief Judicial Magistrate-04 राउन ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

| Г | 8/R | OOP | | - 1 | | | | 'i | - | | | | de | | | F | | [ctavou | | | honring !- | | |
|---|--|--|-----------------------|---|---|---|------------|------------|----------------|--|---|---|---|---------------------|---|---------------------------------|-----------|--|---|--|--|--|---|
| | KIS MAI | SHORE DAN | | | | | | | | | | | ge evid enc e | | | | | stayeu by Hon'ble High Court of Delhi. | | | hearing i.e. 16.04.2025. Accordingly, matter was adjourned on joint request of counsels for 22.04.2025. | | |
| | O013 I.T.C VS. M/S SAN DEV RS I LTE MA: NAC (DII &RC | 359-2019 O. S. AIMS NYA VELOPE PVT. | CT. C. NO. 54/2019 | U/S 276B/278B/2 78E OF IT ACT, 1961, FOR THE FY 2014-15 | 3 | One of the accused persons is a sitting MP | 14.02.2019 | 28.02.2019 | | Argume nts on charge and awaitin g orders of Hon'ble High Court of Delhi. | ß | | | Not Recor ded | | | | Yes Vide order dated 26,05.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi. | Yes Vide latest order dated 04,12,202 4 | Depends upon the order of Hon'ble High Court of Delhi | On 09.12.2024, a copy of order dated 04.12.2024 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of hearing i.e. 16.04.2025. Accordingly, matter was adjourned on joint request of counsels for 22.04.2025. | will be taken for expeditious disposal of the | Stay of proceedings by Hon'ble High Court of Delhi |
| | US. M/S PRO S PY | 363-2019, O. S. S AIMS OMOTER VT. LTD., ALOOK GAR | CT. 56/2019 | U/S 200 Cr.P.C. R/w 276B/278B/2 78E OF THE IT ACT, 1961 FOR THS FY 2012-13 | 2 | Sitting MP. | 19.04.2018 | 19.04.2018 | 15.04.2 019 | Final argume nts and awaitin g orders of Hon'ble High Court of Delhi | 2 | - | 2 | Recor ded | | 02. witn esse s were exa mine d | 01.06.202 | Yes Vide order dated 31.05.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi. | Yes Vide latest order dated 04.12.202 4 | Depends upon the order of Hon'ble High Court of Delhi | On 09.12.2024, a | will be taken for expeditious disposal of the case after vacation of | Stay of proceedings by Hon'ble High Court of Delhi |
| | MA SIS VS. MA | ANISH SODIA ANOJ KR. WARI | CT. C. NO. 51/2019 | U/S. 499:500/34/3 5 IPC | 6 | Yes | 22.07.2019 | 22.08.2019 | ** | Framing of notice and awaiting orders of Hon'ble | 7 | | wit nes ses wer e exa min | Not Recor ded | ~ | | | Ve: V.de order dated 23.11.2 023, the proceed ings | Yes | Depends upon the order of Hon'ble High Court of Delhi | Or 02.12.1074, it as submitted on behalf of accused Manoj tiwari that vide order dated 11.11.2024, | will be taken for expeditious disposal of the case after vacation of | Siay of proceedings by Hun'hle High Court of Delhi |

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अतिर्धित मुख्य न्यायिक दण्डाधिकारी-0.\$ Additional Chief Judicial Magistrate-0.4 गउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

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|---|---|-------------------|---------------------------------------|---|--------------|------------|------------|--------|--|---|-------------------|---|---------------------|--|--|--|--|--|---|---|
| | PARVESH SAHIB SINGH VERMA(MP) , HAS RAJ HANS(MP), HARISH KHURANA, VIJENDER GUPTA(ML A), MANJINDE R SINGH SIRSA(MLA) | | | | | | | | High Court of Delhi | | p si r r | ed in re- um no iin g vid enc e. | | | before this Court were stayed by Hon'ble High Court of Delhi. | | | extended interim stay order till next date i.e. 24.02.2025. Accordingly, directions have been given to file the copy of the said order on the next date i.e. 06.03.2025. | | |
| | | CT.C. NO. 50/2019 | U/S. 499/500 IPC | 1 | Former MP | 19.07.2019 | 02.08.2019 | 10.01. | Post notice complai nant's evidenc e and awaitin g orders of Hon'ble High Court of Delhi | 2 | n sic | rit I es c es rer xa nin d nre- um no in | Not Recor ded | | Yes Vide order dated 07.01.2 021 and 06.04.2 021, Ld. counsel for respond ent was bound by the stateme nt given by him before Hon'ble High Court that he would not get winess examin ed before the Trial Court. | Yes Vide order dated 30.11.202 3 of Hon'ble High Court of Delhi which records the undertaki ng given by Ld. counsel for responde nt that he would not examine any witness before this Court till next date. | Depends upon the order of Hon'ble High Court of Delhi | that vide order dated 26.11.2024, | will be taken for expeditious disposal of the case after | Undertaking given by Ld. Counsel for complainant before Hon'ble High Court of Delhi that he would not examine any witness before the trial court. |



अतिरिक्त मुख्य न्याधिक प्रण्डाधिकारी-04 Additional Chief Judicial Magistrate-04 राउज़ ऐबेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

| 8. | DLCT 12 000028-2021 Delhi Jal Board VS. Adesh Gupta &Otrs. | CT.C. No. 5/2021 | U/s 499/ 500/34/35 IPC | 4 | Two accused persons are sitting MLAs. | 18.03.2021 | 06.04.2021 | | Framin g of notice and awaitin g orders of Hon'ble High Court of Delhi. | 9 | 4 wer e exm ined in pre- sum mo nin g evid enc e | Not Recor ded | | | Yes Vide order dated 18.12.2 021, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi. | Yes Vide order dated 05.08.202 2 and 01.11.202 3 of Hon'ble High Court of Delhi | Depends upon the order of Hon'ble High Court of Delhi | 2025 and vide | will be taken for | Stay of proceedings by Hon'ble High Court of Delhi |
|-----|---|---|--|---|---|------------|------------|-----|--|----|---|---------------------|---|----|---|--|--|---------------|--|---|
| 9. | DLCT 12 000080-2021 Tajinder Pal Singh Bagga VS Subramanian swamy | CT.C. No. 21/2021 | U/s 499 r/w section 500 IPC | 1 | Fornier MP | 16.11.2021 | 01.12.2021 | | Framia g of noticea nd awaitin g orders of Hon ble High Court of Delhi | 4 | 4 wit nes ses wer e exa min ed in pre- sum mni ng evid enc e | Not Recor ded | - | | Yes Vide order dated 04.04.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of | Yes Vide latest order date.d 21.08.202 4 of Hon'ble Fligh Court of Dellai | Depends upon the order of Hon'ble High Court of Delhi | 04.02.2025 | will be taken for | Stay of proceedings by Hon'ble High Court of Delhi |
| 10. | DLCT12- 000057-2021, CBI Vs. Arvind Khanna | Cr.C No. 2/2021 R.C.No.AC-I- 2007-A 0003 | Sec 22 (1) r/w section 4 (1) of Foreign Contribution (Regulation Act, 1976 | 1 | Former MLA | 14.12.2910 | 05.07.2011 | , , | Supply of docume nts and awaitin g orders of | 17 | | Not Recor ded | | ~- | Vide order dated 08.12.2 022 of | Yes Vide latest order dated 28.08.202 | Depends upon the order of Hon'ble High Court of Delhi | 28.10.2024, | will be taken for expeditious disposal of the case after vacation of | Stay of proceedings by Horrible 11 gh Sourr of Delhi |

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|-----|--|------------------------|-------------------|----|---|------------|------------|---|--|--|--|---------------------|---|---|--|--|--|---|-------------------|--|
| | | | | | | | | | Hon'ble High Court of Delhi | | | | 3 | 3 | Hon'ble High Court of Delhi whereb y Trial Court was directed to adjourn the proceed ings. | 4 of Hon'ble High Court of Delhi | | extended interim stay order till next date i.e. 07.03.2025. Accordingly, directions have been given to file the copy of the said order on the next date i.e. 17.03.2025. | | |
| 11. | CNR No. DLCT12- 000074-2022, State Vs. Hidyatullah & Ors | Cr.C.No.13/22 | 186/353/34 IPC | 12 | One of accused persons is a sitting MLA | 28.07.2022 | 01.08.2022 | | Scrutint y of docume nts, argume nt on the point of charge and awaitin g orders of Hon'ble High Court of Delhi | | - | Not Recor ded | | | Yes Vide order dated 13.09.2 022, 19.10.2 022 and 04.09.2 023, 19.03.2 024 Hon'ble High Court of Delhi has given directions for stay of Trini Court Court | Yes Vide latest order dated 08.10.202 4 of Hon'ble High Court of Delhi | Depends upon the order of Hon'ble High Court of Delhi | listed in January, 2025. vide order dated 03.02.2025, | | proceedings by Hon'ble High Court of Delhi |
| 12 | DLCT12- 000078-2023, Manjit Singh GK Vs. Manjinder Singh Sirsa | Ct. Cases:- 09/2023 | 500 5-10 IPC | 3 | Four t | 19 or our | 2.05,2023 | | nt of accuracy under section 313 of Cr.P.C. | | wines ses wer e exa min ed, cros s exa min ed and disc | Recor rled | | | pmcerd | ************************************** | \pril, 202 + | additional witness. Ch. Ask thick Tripathi examined and bound down for the next date for evidence. On 22.11.24 Ld. P.O. was on leave and vide order dated 21.11.2024, Hon'ble High Court of Delhi has extended interim stay order till next date i.e. | disposal of case. | Stay Percedding: by Horbie High Control Delhi |

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अतिरिक्त-मुख्य स्मृत्यित दण्डाधिकारी-04 Additional Chief Judicial Magistrate-04 गउन्न ऐवेन्यू जिला न्यायालय, नई दिल्ली Pouse Avenue District Courts, New Delhi

| | | | | | | | | | har ged. | | | • | | | 24.02.2025. Accordingly, matter adjourned for PE/ further proceedings for 03.03.2025. | | |
|---|--|---|--|------------|---------|----|----|----|-------------|---------------------|--|----|----|-------------|--|--|--|
| 13. DLCT12- 000093-202 State Vs. Brij Bhushi & Anr. | Sec. 354,354D,35 4A,506(1),10 9 of IPC | 2 | One of the accused persons is an Ex-MP | 07.07.2023 | 21.05.2 | PE | 44 | 04 | 4 | Not Recor ded | | No | No | April, 2025 | Witness PW-5 'VP' partyly examined for about two hours | convenience of victims/prosecution witnesses as well as Ld. Counsel for accused persons. | charge was pronounced or 10.05.2024 and charge was framed or |

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|-----|--|----------------------|---|---|---|------------|------------|--|----|----|---------------------|--|---------|-----|---------------|---|----------------------------------|--|
| | | | | | | | | | | | | | | | | examination. On 22.02.25 witnesses were not present, so fresh summons again issued and matter adjourned for PE for 03.03.25. | | |
| 14. | 000115-2023, DRI Vs. Baba Leather Impex Pvt. Ltd. & Ors | Ct. Case No. 12/2023 | Sec. 132 of The Custom Act | | accused persons is a sitting MLA | 06.06.2023 | | Argume nts on charge | | 13 | Not Recor ded | | No | No | April, 2025 | application u/s 311 Crpc. were heard & concluded, and matter fixed for orders/ clarifications on 16.12.2024, On 16.12.2024, On 16.12.2024, On 16.12.2024, On 16.12.2024, On 16.12.2024, On 16.12.2024, On 16.12.2024, On 16.01.2025, In undersigned was on leave and the next date was given by Ld. Link ACIM for 15.02.2025. On 15.07.25 Sr. Counsel for my nant filed revision in Hori'l in High Court which was scheduled on 17.02.25 for listing, so matter was adjourned for 01.03.2025. | expeditious disposal of case. | miscellaneous application by the |
| 15 | STATE AS | Cr. CASE No. 14/2023 | Ser. 175 OF REPRESEN TATION OF PEOPLE ACT | 1 | EX-ML ₂ | 01 11 202 | 22.06.2024 | y of docume nts, argume nts on | ř. | | Necor ded | | tóp | ·j. | the orders of | no effective hearing took place as the TCR has been retained by Ld. Rivisonal | | Resistant peritain was filed by the accused inguinst the summoning order and case file has been sent |

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|-----|--|-------------------------|--|---|--|------------|------------|----|---|----|----|----|----|----|-------------|----|--|-----|--|---|--|---|
| | 16.12.23) | | | | | | | | charge and filing of status report. | | | 5 | | | | | | | | Court. Accordingly matter adjourned for 04.03.2025. | | to Ld. Revisional Court. |
| 16. | BHANVI KUMARI SINGH Vs. RAGHURAJ PRATAP SINGH | Ct. Case No. 12/2024 | Sec. 12 of the Protection of Woment from D.V. Act, 2005 | 1 | Sitting MLA | | 08.07.2024 | - | Appear ance of accused | - | | | | | | - | Yes Vide order dated 11.09.2 024, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi. | Yes | Depends upon the order of Hon'ble High Court of Delhi | On 01.02.2025, a copy of order-dated 24.01.25 of Hon'ble High Court of Delhi was placed on record by the counsel for respondent whereby the present proceedings have been stayed till 16.04.2025. Accordingly, matter adjourned for 26.04.2025. | will be taken for expeditious disposal of the case after vacation of | Stay of proceedings by Hon'ble High Court of Delhi |
| 17. | DLCT12-000268-2024 Gyanedra Singh v. Ajay Mahawar & Ors. | Ct. Case No.17/2024 | U/s 223 & 175 of BNSS, 2023 | 8 | One of the accused persons is sitting MLA | 27.09.2024 | NA | NA | Filing of ATR. | NA | NA | NA | NA | NA | NA | NA | No | No | | On 28.01.2025, clarifications have been taken from the counsel for the complainant . Arguments heards on and application u/s 156(3) was disposed off vide separate order of even date. However opportunity is afforded to lead pre summoning evidence u/s 200 Crp. rol matter adjourned for 13.02.25 Proxy counsel submits that he seeks to file revision against order dt. 28.01.25, so matter adjourned for PSE for 25.02.25. On 25.02.25 again Proxy counsel submits that he seeks to file | are taken by giving shortest possible dates for expeditions disposal of the case. | fresh complaint was received by |

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अतिरिक्त मुख्य स्याद्भिक दण्डाधिकारी-04 Additional Cher Judicial Magistrate-04 गउन ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

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| | | | | | | | | | | | | | | | | | | revision against order dt. 28.01.25, so matter adjourned for PSE for 11.03.25. | | |
| 188 | B. DLCT12- 000393-2024 STATE vs KULDEEP KUMAR @ MONU FRESH RECEIVED ON 21.12.24 | Cr. CASE No. 17/2024 | 3 DPDP ACT. | 1 | Sitting MLA | 21.12.2024 | | | Argume nt on cogniza nce | 2 | | not record ed | - | | No | No | April 2025 | On 18.02.2025 accused Kuldeep kumar present alongwith counsel . He has moved application u/s 230 BNSS for supply of deficient documents. Application allowed, documents supplied to party and matter put up for further proceedings on | will be taken by giving shortest possible dates for expeditions | |
| 19 | DLCT12- 000043-2025 Ct. Case 02/2025 Suraj Bhan Chauhan vs Saurabh Bhardwaj FRFSH RECEIVED ON 18 01.25 | Cr. CASE No. 02/2025 | Section 2(H) BNSS 2023 | 1 | Sitting MI A | 18.01.2025 | | | Misc | | | not record ed | - | | No | No | March, 2025 | O5.03.2025. Case fresh received by way of assignment on 18.01.2025 and undersigned was on leave and the next date was given by Ld. Link ACJM for 30.01.2025. On 30.01.2025. On 10.01.2025 and the next date was given by Ld. Link ACJM for 14.02.2025. On 14.02.2025. On 14.02.25 complainant was | giving shortest possible dates for expeditions disposal of the | - |
| | | | | | | | | | | | | | | | | | | directed to file electronic evidence regarding defamation and list of witnesses on 20.02.25. on 20.02.25 lawyers are abstaining from | | |

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अतिरिक्त पुष्ट्य सामिक दण्डाधिकारी-04 Additional Chief Vodicial Magistrate-04 राउज़ ऐवेन्यू जिला न्यायालय, गई दिल्ली Rouse Avenue District Courts, New Delhi

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| | | | | | | | ## TS | | | | | | | | | work. Matter was adjourned for purpose fixed on 18.03.2025. | 1 | | |
| 20. | DLCT12- 000040-2025 STATE vs VIVEK & ORS. FIR NO. 244/12 PS MIANWALI NAGAR | Cr. CASE No. 01/2025 | 186/353/352/ 147/148/49/4 27 IPC | 4 | EX MLA (Bijender Singh) | 16.09.2015 (Actual) RBT on 20.01.2025 | | PE | 26 | 7 | Not record ed | | No | No | April, 2025 | and undersigned was on leave. Now matter put | | - Table 1 | |



अतिरिवत स्ट्राप्टें चार्क हण्डाचिकारी-04 Additional Orientudicial Magistrate-04 राउन ऐकेप्टिनला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

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| 21. DLCT12- 000053-2025 DEEPAK KUMAR VS SHO PRASHAD NAGAR & ORS. FRESH CASE RECEIVED ON 27.01.25 | CT. CASE 04/2025 | 210 r/w 223 of BNSS | 3 Sitting MLA (A-3) | 25.01.2025 | MISC | | Not record ed | | No | NO | April 2025 | 210 r/w 223 of BNSS was received on 27.01.2025. On 27.01.25 DIR report was called for 03.02.2025. On 03.02.205 part arguments have been heard on behalf of complainant and certain queries have been put to Ld. Counsel for complainant regarding the locus standi and matter put up on 19.02.25. on 19.02.25 lawyers are abstaining from work. Matter was adjourned for | esh case was eceived on 27.01.2025. |
| 22. DLCT12- 000052-2025 DEEPAK KUMAR VS SHO PRASHAD NAGAR & ORS. FIRLSH CASE RECEIVED ON :7.01 25 | CT. CASE 05/2025 | 210 Jw 223 of CNS; | 3 Sitting MI A (A-3) | 25.01.7025 - | MISC | | Not record ed | | 7 | N() | April 2025 | 210 nw 223 of are taken by m | es', _ use was received on 27.01.2025. |

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अतिरिक्त पूर्व्य शायिक दण्डाधिकारी-04 Additional Chee Judicial Magistrate-04 गउन ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi